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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 351/2019 &  
I.A.No.295/2019 in O.A No.351/2019**

In the matter of

Raja Muzaffar Bhat Applicant(s)

Versus

State of Jammu and Kashmir & Ors. Respondent(s)

Order passed on: 16<sup>th</sup> of December 2019

**PROGRESS REPORT**

Submitted by:

Joint Committee Constituted by the  
Govt. of Union Territory of Jammu & Kashmir

Under the Chairmanship of  
Divisional Commissioner, Kashmir.

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Nodal Department: Department of Wildlife Protection, Union Territory of Jammu & Kashmir.



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*Government of Jammu and Kashmir*  
**Department of Wildlife Protection**  
**OFFICE OF THE REGIONAL WILDLIFE WARDEN KASHMIR REGION**

**Fax. No: 0194-2502986**

**E-mail: [rwlw Kashmir@gmail.com](mailto:rwlw Kashmir@gmail.com)**

The Registrar,  
National Green Tribunal,  
Principal Bench, New Delhi.  
E-mail : [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) & [ngt.filling@gmail.com](mailto:ngt.filling@gmail.com)

**No:** RWLW/K/Tech/20-21/ **750-56**      **Dt:** **10** -08-2019

**Subject:** Submission of Progress Report in compliance of order dated December 16<sup>th</sup> 2019 passed in Original Application No. 351/2019 & I.A.No.295/2019 in O.A No : 351/2019 in the matter of Raja Muzaffar Bhat versus State of Jammu and Kashmir and Ors.

Sir,

With reference to above mentioned subject, this is to inform you that the progress report in compliance of the order of **Hon'ble Tribunal in the matter of Raja Muzaffar Bhat versus State of Jammu and Kashmir and Ors.**, passed in Original Application No. 351/2019 & I.A.No.295/2019 16<sup>th</sup> of December 2019 is hereby submitted for favour of necessary action. This may kindly be taken on record please.

**Encl:** Copy of the Progress Report

Yours faithfully

Regional Wildlife Warden,  
Kashmir Region,  
(Member, Joint Committee)  
Department of Wildlife Protection,  
UT of Jammu & Kashmir,  
(Nodal Agency).

Copy to:

1. The Divisional Commissioner, Kashmir, Chairman Joint Committee.
2. Chief Executive Director, Wular Conservation and Management Authority Co-opted Member.
3. Deputy Commissioner, Srinagar District, Member.
4. Deputy Commissioner, Bandipore District, Member.
5. Deputy Commissioner, Budgam District, Member.
6. Regional Director, Kashmir, J&K Pollution Control Board, Member.

**List of Annexures appended with the compliance report submitted by the Joint Committee to finalize Compliance/Action taken report with respect to the Orders of the Hon'ble National Green Tribunal**

#	Annexure	Particulars
1	A	Govt. order No:648 GAD of 2019 Dated 04-06-2019
2	B	Government Order No : 878-GAD of 2019 Dated 25-07-2019
3	C	Copy of the consent letter from NIT Srinagar Kashmir
4	D1	Copies of the <b>First &amp; Second</b> eviction notices
5	D2	Pictures showing eviction of encroachment drive
6	D3	Copies of the FIR's against encroachers
7	E1	Government Order, No:230-FST of 2016 dated 01-09-2016
8	E2	Statement showing Nallahwise Breakup of Quantities excavated and disposed of inside Hokarsar Wetland RD11950 to RD 13182 m
9	E3	Statement showing Nallahwise Breakup of Quantities excavated and disposed of inside Hokarsar Wetland RD13182 to RD 16713 m
10	E4	Statement showing Nallahwise Breakup of Quantities excavated and disposed of inside Hokarsar Wetland construction of Right/Left side channels with retention Water basin for flood management.
11	E5	Pictures showing Execution of Dredging works before and after in Hokarsar Wetland by Irrigation and Flood Control Department (Kashmir)
12	E6	Map showing intervention by way of dredging at different spots
13	F1	Photo feature of showing clearance of solid waste from the peripheries of Hokarsar wetland at Soibugh
14	F2	Copy of the Order No:77-DMS/PS of 2019 Dated 12.07.2019
15	F3	Copy of the Order No: DCB/SM/ESTT/123 of 2019 Dated 15.07.2019
16	G	Copy of report "Asian Water Bird Census (AWC) 2020"
17	H1	Statement showing number of guns seized for the last three years
18	H2	Pictures showing seized guns and other tools as antipoaching measures
19	I	Copies of the digitally delineated maps of Hokarsar Wetland-I
20	J	Copies of the digitally delineated maps of Hokarsar Wetland-II
21	K	Pictures of boundary pillars being fixed along the demarcated peripheries of Hokarsar Wetland Conservation Reserve.
22	L	A photographic profile of different Awareness programmes organised by the Department of Wildlife regarding Conservation of Wetlands.
23	M	Letter of Municipal Committee Bandipora: No: MC/Bpr/Estt/20/1001-05 Dated: 04-08-2020
24	N	List of encroachers in Wular Lake who have been issued notices for eviction
25	O	Copy of Order of District Magistrate Pulwama No33-DCP-E of 2019 Dated 15-07-2019.
26	P	Additional Commissioner Kashmir letter No: Div.Com/RA-Hokarsar wetland/62/2019 Dated 27/11/2019

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 351/2019  
(With report dated 09.12.2019)

Raja Muzaffar Bhat Applicant(s)  
Versus  
State of Jammu and Kashmir & Ors. Respondent(s)

Date of hearing: 16.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):: Ms. Sharon Mathew, Advocate  
For Respondent (s): Ms. Shashi Juneja , Advocate

**ORDER DATED: 09.04.2019**

Prayer in this application is against unscientific dumping of municipal solid waste into the **Hokersar Wetland, Wular Lake** and **Kreentchoo-Chandhara Wetland** in District Budgam in the State of Jammu and Kashmir.

Let a joint Committee comprising of the Jammu and Kashmir, State Pollution Control Board, Department of Wildlife Protection and Deputy Commissioner, Budgam furnish a factual and action taken report to this Tribunal within two months by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com). The nodal agency for coordination and compliance will be the Department of Wildlife Protection.

**ORDER DATED: 26.04.2019**

**I.A.No.295/2019**

For the reasons given in the application, the order dated 09.04.2019 is modified to include Deputy Commissioners of Srinagar and Bandipur in the Joint Committee.

The applicant may furnish a set of papers to each of the said Deputy Commissioners and file an affidavit of service within one month.

A copy of this order along with copy of order dated 09.04.2019 be forwarded to Jammu and Kashmir State Pollution Control Board, Department of Wildlife Protection, Deputy Commissioners Budgam, Srinagar and Bandipur.

The Committee may also look into the issue of encroachment of the waterbodies also in addition of dumping of waste.

*Amalendu*  
Deputy Commissioner  
Bandipur

*[Signature]*  
Chief Executive Director  
Under Conservation Department  
(WUCMA), Srinagar

*[Signature]*

*[Signature]*  
Divisional Commissioner,  
Kashmir

*[Signature]*  
Deputy Commissioner  
Budgam  
Regional Wildlife Warden  
Kashmir Region - Srinagar

*[Signature]*  
Deputy Commissioner  
Srinagar  
Regional Director  
State Pollution Control Board  
Kashmir

Order Dated December 16, 2019

The issue for consideration is prevention of unscientific dumping of waste and encroachment of Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in the union territory of Jammu and Kashmir. A factual and action taken report was sought from the Jammu and Kashmir Pollution Control Board, Department of Wildlife Protection and Deputy Commissioners of Budgam, Srinagar and Bandipur.

Accordingly, a report has been filed on 09.12.2019 giving the status with regard to the three wetlands – Hokersar Wetland Conservation Reserve, Wular Lake and Kreentchoo Wetland Conservation Reserve. It is stated that steps have been taken to prevent dumping of solid waste and to remove encroachments, apart from other steps for conservation of the wetlands. Demarcation of the boundary of the wetlands has been done and map of the demarcated line prepared.

Learned counsel for the applicant however points out that apart from solid waste, sewage is also entering the wetlands for which remedial action is necessary. The Regional Wildlife Warden, Srinagar, Kashmir present before the Tribunal, has stated that steps are being taken to create artificial wetlands with a view to ensure untreated sewage does not enter the wetlands. ETP is also proposed to be setup.

During the meeting, a copy of the minutes of the meeting held on 30.11.2019 has also been handed over wherein various decisions have been taken.

In view of the above, let further steps be taken and further progress report filed on or before 31.03.2020 by e-mail at [judicial-nqt@gov.in](mailto:judicial-nqt@gov.in)

PROGRESS REPORT

That in pursuance to the order dated :09.04.2019 of the Hon'ble National Green Tribunal (NGT) in the above referred to application Government of Jammu & Kashmir vide Order No:648 GAD of 2019 Dated 04-06-2019 accorded sanction to the constitution of a joint committee comprising the following, to examine the application regarding unscientific dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland and shall submit factual and action taken report to the Hon'ble National Green Tribunal (NGT) : Copy of the Govt. order appended with as an annexure-A

1.	Deputy Commissioner Budgam
2.	Regional Director, Pollution Control Board, Kashmir
3.	Regional Wildlife Warden, Kashmir

That in pursuance to the order in I.A.No 295/2019 dated 26.04.2019 of the Hon'ble National Green Tribunal (NGT), Government of Jammu and Kashmir vide Order No : 878-GAD of 2019 Dated 25-07-2019 for effective implementation of the directions of the NGT, following has been deemed to have been included in the joint committee for Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara wetland constituted vide Government Order No :648-GAD of 2019 dated 04-06-2019 : Copy of

Divisional Commissioner, Kashmir

Deputy Commissioner Budgam  
Regional Wildlife Warden  
Kashmir Region Srinagar

Deputy Commissioner Srinagar  
Regional Director  
State Pollution Control Board  
Kashmir

Deputy Commissioner  
Chief Executive Director  
Water Conservation & Management Authority  
(WCMMA), Srinagar

the Government Order No : 878-GAD of 2019 Dated 25-07-2019 is appended with as an annexure-B

1.	Divisional Commissioner, Kashmir	Chairman
2.	Deputy Commissioner, Srinagar	Member
3.	Deputy Commissioner, Bandipur	Member

That for effective implementation of the directions of the NGT regarding the matter the Joint Committee has sought the Progress reports with respect to Hokersar Wetland Conservation Reserve, Wular Lake and Kreentchoo-Chandhara wetland conservation Reserve from various Departments like Wildlife Protection Department, Wular Conservation and Management Authority, Deputy Commissioners Pulwama, Srinagar, Bandipur, Baramullah , Budgam , Chief Engineer Irrigation and Flood Control Department and the pollution Control Board.

That, progress achieved with respect to conservation measures taken in Hokersar Wetland Conservation Reserve, Wular Lake and Kreentchoo-Chandhara wetland Conservation Reserve is summarised as under:

**A) Hokersar Wetland Conservation Reserve:**

- 1. Integrated Management Action Plan (IMAP):** Department of Wildlife Protection J&K has awarded study to formulate an integrated Management Action Plan for all the nine protected wetlands of Kashmir including Hokersar Wetland Conservation Reserve to the Water Resource Management Centre, National Institute of Technology Srinagar (NIT).The study shall adopt hydrological & biodiversity conservation mapping & modelling using GIS, RS & Hydro-informatics approach. The main focus will be on geospatial studies of these protected wetlands, geotechnical investigation with reference to hydrologic conditions etc. Hydrologic mapping pertaining to the inflow sources, their condition, water extents, outflows, etc. and the pollution control measures for maintaining the water quality and other wetland parameters. (Copy of the consent letter appended as **annexure-C**)

**2. Additional Measures for Eviction of Encroachment:**

As already submitted, that during last two decades human settlements have come up very close to the perimeter of the Hokersar wetland particularly on Zainkot, Hajibagh, Soibugh, Daharmullah and Narbal village sides. Besides, heavy silt deposition has resulted in silting up of the marginal lands of the wetland and these silted patches/portions of the wetland are seasonally brought under paddy cultivation by the local population. Department of Wildlife Protection however, not recognising this practice in the wetland has registered cases under Wildlife Protection Act, against accused for seasonal occupation of this portion of the wetland conservation reserve.

Department of Wildlife Protection has started a fresh drive against these encroachments and in the first instance 80 No of eviction notices (First & Second) under Section 36 (B),27 (3),33(c),51 & 52 of Indian Wildlife Protection Act,1972

*Sialdar*  
Deputy Commissioner  
Bandipora

*[Signature]*

Deputy Commissioner  
Srinagar

*[Signature]*  
Chief Executive Director  
Wular Conservation & Management Authority  
(WUCMA) Srinagar

*[Signature]*  
Divisional Commissioner,  
Kashmir

*[Signature]*  
Deputy Commissioner  
Budgam

*[Signature]*  
Regional Director  
State Pollution Control Board  
Kashmir

have been issued against 40 persons for encroaching a total aggregate area of 147 Kanala i.e 7.35 Ha.at Hajibagh and Zainakot area. Copies of the **First & Second** notices served are appended as **annexure - D 1** .

Further, a fresh attempt of encroachment by way of earth filling near nallah number 2 & 5 of Hokersar Wetland was timely thwarted and got evicted in full. Cases under the provisions of Wildlife Protection Act 1972 stand lodged in the Police Station Soibugh District Budgam under FIR No: 285/19 Dated 28.09.2019 and FIR No 282/19 Dated 26.09.2019 under Section 188,447-AR-PC against 3 persons. Copies of the Pictures showing eviction drive conducted and copies of the FIR's are appended as **annexure D2 & D3**

**3. Construction of drainage channel across Hokersar Wetland Reserve along age old alignment under flood management programme J&K and restoration of cross channels by Irrigation and Flood Control Department (Kashmir).**

In pursuance of Government Order, No:230-FST of 2016 dated 01-09-2016 (copy appended as **annexure E 1**) construction of drainage channel across Hokersar Wetland Reserve along age old alignment as recommended by the standing committee of National Wildlife Board.

Department of Irrigation and Flood Control (Kashmir) has already completed construction of 30 M wide channel across Hokersar Wetland which increased the hydraulic efficiency of the channel during the floods besides bringing continuity in the water flow from Padshahi bagh to downstream Hokersar wetland. Construction of 30m wide channel has increased the life of the wetland

Statement showing Nallahwise Breakup of Quantities excavated and disposed off inside Hokarsar Wetland RD11950 to RD 13182 m is appended as **annexure E 2**

Statement showing Nallahwise Breakup of Quantities excavated and disposed off inside Hokarsar Wetland RD13182 to RD 16713 m is appended as **annexure E3**

Statement showing Nallahwise Breakup of Quantities excavated and disposed of inside Hokarsar Wetland construction of Right/Left side channels with retention Water basin for flood management is appended as **annexure E4**

Pictures showing Execution of Dredging works before and after in Hokersar Wetland by Irrigation and Flood Control Department (Kashmir) are appended as **annexure E 5**.

Map showing intervention by way of dredging at different spots is appended as **annexure E6**.

**4. Additional measures to collect solid waste from and within the wetland.**

As already submitted, Hokersar wetland is strategically located in the suburbs of Srinagar city, falling in two Districts Budgam and Srinagar and is surrounded by 14 peripheral villages. Dumping of municipal solid waste is not being carried out in the Hokersar Wetland either by Srinagar Municipal Corporation or by the Budgam

*[Signature]*  
Divisional Commissioner,  
Kashmir

*[Signature]*  
Deputy Commissioner  
Regional Wildlife Warden  
Budgam  
Kashmir Region - Srinagar

*[Signature]*  
Deputy Commissioner  
Srinagar  
Regional Director  
State Pollution Control Board  
Kashmir

*[Signature]*  
Deputy Commissioner  
Bandipora

*[Signature]*  
Chief Executive Officer  
Water Conservation & Management Authority  
(MUCMA), Srinagar

Municipal Committee. Wildlife Warden Wetland has reported that in the past there have been some incidents of dumping of solid waste in the peripheries of the Hokersar Wetland by some individuals, this practice however, was taken seriously and stopped immediately. Dumped solid waste on the periphery of Hokersar Wetland has been removed by the Department of Wildlife Protection by engaging lorries and excavators.

Photo feature of showing clearance of solid waste from the peripheries of Hokersar wetland at Soibugh are appended as **Annexure – F1**).

Further it has also been already submitted that In order to preserve and restore Hokersar Wetland and to maintain its nature and existence Deputy Commissioner/District Magistrate, Srinagar while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:77-DMS/PS of 2019 Dated 12.07.2019 is appended as **Annexure – F2**.

Similarly District Magistrate, Budgam while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Hokersar wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also, in the area there will be complete ban on any human activity which is detrimental to the existence of the Hokersar Wetland. Copy of the Order No: DCB/SM/ESTT/123 of 2019 Dated 15.07.2019 is appended as **Annexure -F3**.

**5. Asian Water Bird Census – 2020.**

Wetlands Division, Department of Wildlife Protection J&K conducted the annual Asian Waterfowl Census (AWC 2020) in 20 wetlands of the Kashmir valley on 15<sup>th</sup> & 16<sup>th</sup> of February 2020. The population estimation (count) was conducted simultaneously in all the major sites along with lesser known wetlands of the valley which includes Hokersar, Shallabugh, Hygam, Mirgund, Badinambal, Narkara, Wullar Lake, Dal/Nigeen Lake, Manasbal lake and associated wetlands, Anchar lake, Khurwansar, Ahansar, Waskhur Sar, Shalar Sar, Gantmullah Reservoir and wetlands of Pampore District as well i.e Manibugh, Kranchoo, Chatlum and Freshkhoori. **83** volunteers which include NGO's, bird lovers, students from Kashmir University and SKUAST (K) participated in this event along with all the field staff of Wildlife Divisions of Wetlands North.

A total of **813043** number of birds belonging to **39 species** were recorded in all the wetlands. Hokersar contributed **59 %** of the total birds count followed by Wullar Lake **14%** and Dal Lake **11.8 %**. Common Teal (*Anas crecca*) with **203133** individuals (**25 %** of total bird count) was the most abundant species followed by Northern Pintail (*Anas acuta*) with **161327** birds (**19.8%**) and Eurasian Coot (*Fulica atra*) with **152208** individuals (**18.7%**). The seven bird species namely which include Common Teal (*Anas crecca*), Northern Pintail (*Anas acuta*), Eurasian Coot (*Fulica atra*) Mallard (*Anas platyrhynchos*), Shoveler (*Spatula clypeata*) Gadwall (*M. strepera*) and Eurasian Wigeon (*Marca spenelope*) constituted **98.5 %** of the total birds counted during the AWC -2020.

*Signature*  
Chief Executive Director  
Water Conservation Department  
Jammu & Kashmir

*Signature*  
Divisional Commissioner,  
Kashmir

*Signature*  
Deputy Commissioner  
Budgam

Regional Wildlife Warden  
Kashmir Region, Srinagar

*Signature*  
Deputy Commissioner  
Srinagar  
Regional Director  
State Pollution Control Board  
Kashmir

Copy of the Asian Water-bird Census Report is appended as **annexure-G**

**6. Antipoaching Measures**

During the Winter season every year, Wetlands of Kashmir receives lakhs of Migratory birds from across the world including Siberia, Central Asia and China. These birds are enlisted mostly in Schedule IV of the Wildlife Protection Act,1972. By virtue of various provisions of this Act these birds receive complete protection against hunting, poaching, capturing and selling. These migratory birds however don't restrict their movements to the protected wetlands only where an institutional mechanism is in place to ensure conducive and protective environment is provided but also visit to other large number of unprotected sites as well. Usually it is here at these places poachers strike and kill these migratory birds in large numbers.

On the very onset of Migratory Birds season and till its culmination, Wetlands Division Kashmir, Department of Wildlife Protection J&K, remains alert on toes to ensure these birds are protected not only in the protected wetlands but outside as well. Surprise raids are conducted by the field staff and poachers are being apprehended in large numbers along with arms, ammunition, tools, decoys and snares which are seized under the relevant provisions of Wildlife Act,1972 followed by lodging of the cases either in the Police stations or in the Court of Law having jurisdiction. Department has established a Central Control Room at Srinagar which is assigned the job of conducting raids and apprehending the culprits based on complaints received in this behalf.

Statement showing number of guns seized for the last three years is appended as **annexure-H1**

Pictures showing seized guns and other tools as antipoaching measures are appended as **annexure- H2**

**7. Additional measures for Demarcation by way of fixing Demarcation Pillars.**

That in continuation to what has been already stated, Department of Wildlife Protection J&K in joint collaboration with concerned Revenue Dept., Demarcation and Photo interpretation Divisions of J&K Forest Department has been finally able to demarcate Hokersar Wetland Reserve. (copies of the digitally delineated maps of Hokersar Wetland are appended as **annexures- I & J**. Now as on date there has been substantial progress in fixing of demarcation boundary pillars at digitally delineated points. Pictures of boundary pillars being fixed along the demarcated peripheries of Hokersar are appended as **annexure - K**.

The process of demarcation is also being done in compliance to the Orders of the Hon'ble High Court of Jammu and Kashmir in PIL No:02/2017 and C/W & PIL No.08/2017 titled "Molvi Peer Noor-ul-Haq V/S Chief Engineer and others.

*Signature*  
Deputy Commissioner  
Srinagar

*Signature*  
Chief Executive Director  
Water Conservation & Management Agency  
(W/CM&M) Srinagar

*Signature*  
Divisional Commissioner,  
Kashmir

*Signature*  
Deputy Commissioner  
Budgam

*Signature*  
Regional Wildlife Warden  
Kashmir Region - Srinagar

*Signature*  
Deputy Commissioner  
Srinagar  
Regional Director  
State Pollution Control Board  
Kashmir

**8. Education and Awareness:**

People in general and those living in the fringes of Hokersar Wetland Conservation Reserve in particularly are made to understand the concept of sustainable conservation of natural resources. Public discussions, shows and talks are held involving media both print and electronic. This has brought a change in the mindset of the people. A significant reduction in number of poaching cases has been recorded besides overexploiting natural resources has also gone down.

The role of education in public awareness programmes advocates strongly the need to engage participation of public and interactions with local communities and respond to their queries to make them feel more responsible towards conservation of wetlands.

As a sequel many programmes have been organised by Wildlife Division Wetlands, Department of Wildlife Protection. A photographic profile of different programmes organised is appended as **annexure-L**.

**B) Wular Lake:**

**Solid Waste Management:**

As already submitted before the Hon'ble National Green Tribunal during previous hearing the dumping site at Zalwan stands closed and as reported by Municipal Committee Bandipora vide their letter No: MC/Bpr/Estt/20/1001-05 Dated: 04-08-2020. Copy appended as **annexure - M**. The dumping of solid waste is presently done at Bandipora Bund Side. The Site consisting of 35 Kanals of Land provided by district administration Bandipora which is 1650 ft away from periphery of Wular Lake. As asserted by municipal committee in the same letter referred above, the municipal committee in consultation with district administration have identified 20 Kanals of Land at Mader Kunan Bandipora for disposal of municipal solid waste. The revenue papers for the new site have been prepared, the new site is away from Wular Lake.

**Removal of Encroachments:**

Wular conservation and Management Authority has started process of encroachment removal from the Lake. In the 1<sup>st</sup> phase eviction notices have been issued to 67 encroachers and with the active support of district administration 80 Kanals (i.e 4 ha) of encroached area has been evicted. The authority is also persuading the local community to voluntarily remove the encroachments. The authority will continue the eviction process which has now been started. List of encroachers in Wular Lake who have been issued notices for eviction is appended as

**annexure-N**

*Handwritten signature*  
City Commissioner  
Bandipora

*Handwritten signature*  
Chief Executive Director  
Wular Conservation & Management Authority,  
(WUCMA), Srinagar.

*Handwritten signature*  
Divisional Commissioner,  
Kashmir

*Handwritten signature*  
Deputy Commissioner  
Budgam

*Handwritten signature*  
Deputy Commissioner  
Srinagar

*Handwritten signature*  
Regional Director  
State Pollution Control Board  
Kashmir

*Handwritten signature*  
Regional Wildlife Warden  
Kashmir Region - Srinagar

**C) Kreentchoo-Chandhara Wetland:**

**Solid Waste Management:**

It has been already submitted that there is no dumping of municipal solid waste taking place in or in the fringes of this wetland. However, stray incidents of dumping of garbage at some spots by some locals is reported at times, which is taken serious by the Department and got removed/cleared by the staff. In order to maintain its wetland characteristics and conserve as a home to migratory birds, District Magistrate, Pulwama while exercising powers vested with him under section 144 Cr.PC has imposed complete ban on dumping of solid waste in and around Kreentchoo-Chandhara wetlands within 500 Mtrs from the bank/margin/boundary of the wetland. Copy of the Order No:33-DCP-E/ of 2019 Dated 15.07.2019 is appended as **annexure-O**.

**Removal of Encroachments:**

As per the revenue records the Kranchoo – Chandhara Wetland is spread over an area of **60 ha** comprising of mainly state land, out of which **6.40 ha** has been handed over to the Department of Wildlife Protection, J&K Government in the year 2013. This portion of the wetland is presently under the administrative control of Wildlife Protection Department. There is no encroachment in the wetland.

In order to ensure that the whole wetland which is comprising of more than **60 ha** including the portion under Wildlife Department is conserved for posterity and ecological and other services rendered by this wetland sustains for long the proposal submitted by the Wildlife Department vide No: RWLW/K/Estt /2019-20/957-61 Dated:01-11-2019 has been agreed upon by the Divisional Commissioner Kashmir and the process for handing over balance left over area comprising of **53.60 ha** has been initiated. Copy of correspondence from Additional Commissioner Kashmir vide No: Div.Com/RA-Hokersar wetland/62/2019 Dated 27/11/2019 is appended as **annexure-P**.

The joint committee comprising of following under the chairmanship of Divisional Commissioner Kashmir, hereby submit the progress report to the National Green Tribunal on email at : [nqt.filing@gmail.com](mailto:nqt.filing@gmail.com) and: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) on 17-08-2020.

Since information had to be collected from various Departments, besides a transit period also prevailed in between for shifting from State hood to the union territory of J&K coupled with lockdowns notified under COVID-19 Protocol, it took considerable time to file the compliance report before the National Green Tribunal, it is prayed before the Hon'ble tribunal that the delay on this account may kindly be condoned please.

*[Signature]*  
Chief Executive Director  
Water Conservation & Management Authority,  
(WUCMA), Srinagar.

*[Signature]*  
Divisional Commissioner,  
Kashmir.

*[Signature]*  
Deputy Commissioner  
Budgam

*[Signature]*  
Deputy Commissioner  
Srinagar

*[Signature]*  
Regional Director  
State Pollution Control Board  
Kashmir

*[Signature]*  
Regional Wildlife Warden  
Kashmir Region - Srinagar

Dated: 18-08-2020

- 1. Divisional Commissioner, Kashmir (Chairman)

*[Signature]*  
 Divisional Commissioner,  
 Kashmir.

- 2. Chief Executive Director  
 Wular Conservation and Management Authority (WUCMA)  
 (Co-opted Member)

*[Signature]*

- 3. Deputy Commissioner  
 Srinagar (Member)

*[Signature]*  
 Deputy Commissioner  
 Srinagar

- 4. Deputy Commissioner  
 Bandipora (Member)

*[Signature]*  
 Deputy Commissioner  
 Bandipora

- 5. Deputy Commissioner  
 Budgam (Member)

*[Signature]*  
 Deputy Commissioner  
 Budgam

- 6. Regional Director, Pollution Control Board,  
 Kashmir (Member)

Regional Director  
 State Pollution Control Board  
 Kashmir

- 7. Regional Wildlife Warden  
 Kashmir (Member)

*[Signature]*  
 Regional Wildlife Warden  
 Kashmir

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# Annexure - A

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G.O.  
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Annex-A



GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Srinagar

Subject: Constitution of Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in District Budgam.

Reference Nos. (i) Order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No.351/2019.  
(ii) U.O No. FST/Land/20/2019 dated 22.05.2019, from Forest, Environment & Ecology Department.

Government Order No: 640 GAD of 2019  
Dated: 04-06.2019

In pursuance of Order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No. 351/2019, sanction is hereby accorded to the constitution of a Joint Committee comprising the following, to examine the application regarding unscientific dumping of municipal solid waste into the Hokersar Wetland, Wular Lake and Kreentchoo - Chandhara Wetland:-

1.	Deputy Commissioner Budgam
2.	Regional Director, Pollution Control Board, Kashmir
3.	Regional Wildlife Warden, Kashmir

The Committee shall submit factual and action taken report to the Hon'ble National Green Tribunal within two months.

By order of the Government of Jammu and Kashmir.

*[Signature]*  
04.06.2019  
(Girdhari Lal) KAS,

Deputy Secretary to the Government.

*[Handwritten initials]*

Dated: 04.06.2019

No. GAD (Adm) 65 /201 IV

Copy to the:-

1. Commissioner/Secretary to the Government, Forest, Environment & Ecology Department. His UO File is also returned herewith..
  2. Divisional Commissioner, Kashmir.
  3. Deputy Commissioner, Budgam
  4. Regional Director, Pollution Control Board, Kashmir
  5. Director, Archives, Archaeology and Museums, J&K.
  6. OSD/Spl. Assistant to Advisor (K), (G), (S) and (KS) to the Governor.
  7. Private Secretary to the Chief Secretary.
  8. Private Secretary to the Secretary to the Government, GAD.
- Government Order file/Stock file/ GAD website.

473/R  
Date: 12/06/19

NO: 17/LW.6  
Dt-12-6-19

*[Handwritten notes and stamps]*

H. RWLW (Kashmir) from *[Signature]*

105/2019

G.O.  
2

15 WA0037.jpg



GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Srinagar

Subject: Re-constitution of Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in District Budgam.

Reference: (1) Order dated 26.04.2019 of the Hon'ble National Green Tribunal (NGT) in Original Application No. 351/2019  
(2) U.O.No FST/Land/20/2019 dated 11.07.2019, from Forest, Environment & Ecology Department

**Government Order No. 874 -GAD of 2019**  
**Dated: 25.07.2019**

In compliance with the order dated 09.04.2019 of the Hon'ble National Green Tribunal (NGT) in IA No.295/2019 and Original Application No. 351/2019 and for effective implementation of the directions of the NGT, it is hereby ordered that the following shall be deemed to have been included in the Joint Committee for Hokersar Wetland, Wular Lake and Kreentchoo - Chandhara Wetland constituted vide Government Order No.648-GAD of 2019 dated 04.06.2019.

1	Divisional Commissioner, Kashmir	Chairman
2	Deputy Commissioner, Srinagar	Member
3	Deputy Commissioner, Bandipora	Member

The terms and conditions of the Joint Committee as also its other Members shall remain the same as contained in Government Order No.648-GAD of 2019 dated 04.06.2019.

By order of the Government of Jammu and Kashmir

*(Signature)*  
(Subash Chibber),  
Additional Secretary to the Government.

No. GAD (Adm)65/2019-IV

Dated 25.07.2019

*Ret.*  
*(10/5/2019)*  
*Talwar Dred*  
*(Signature)*  
*25/7*

Annexure-C

15



राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर  
NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR  
Hazratbal, Kashmir (J&K)-190006

No.....

Dated.....

No: WRMC/20/89-C  
Dt: 18-03-2020

The Wildlife Warden  
Wetlands Division Kashmir, Srinagar

Subject: Preparation of Management Action Plan for the Wetlands under the jurisdiction of Wetland Division, Kashmir  
Ref: Your No. WLW(WL)/Esstt/2019-20/2461-64, Dt: 18.03.2020

Madam

Please refer to your letter referred above regarding the 'Preparation of Management Action Plan for Wetlands under the jurisdiction of Wetland Division, Kashmir'. In this connection the undersigned is pleased to convey the from this Centre ( i.e. WRMC, NIT Srinagar) to take up the said assignment.

To arrive at the specific and the site oriented objectives in respect of the aforesaid assignment our team of experts would like interact with your concerned Officers and may also like to visit these sites for a preliminary assessment of the present status of these Wetlands.

The final Consultancy Charges that your esteemed organisation may have to deposit with this Institute( NIT Srinagar), can be communicated only after finalising the site specific objectives , of Action Plan, data availability etc. However, your Organisation may have to deposit the Mobilisation fee for initiating the Project Work. The Proforma Bill in that regard is also enclosed herewith.

With regards,

Yours Sincerely

Prof. M A. Lone  
Head, Water Resources Management Centre  
NIT Srinagar, J&K

959/wlw  
18/3/20

# Annexure - C

## WATER RESOURCES MANAGEMENT CENTRE NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR

No. WRMC/20/90-C

Dt: 18.03.2020

### Pro- forma Bill

**Title of Work:** Preparation of Management Action Plan for the Wetlands under the jurisdiction of Wetland Division, Kashmir

**Name of the Client:** Wildlife Warden, Wetlands Kashmir Division, Srinagar

S.No.	Particulars of the Item	Amount
(1)	(2)	(4)
1	Mobilisation fee for initiating the Project titled, Preparation of Management Action Plan for the 09 Wetlands under the jurisdiction of Wetland Division, Kashmir	Rs. 9.0 lac
<b>Total Amount</b>		<b>Rs.09.00 lacs (Rs. Nine lacs only)</b>

- Note:
1. The above charges are excluding the taxes and other services charges, if any.
  2. As per the Institute Rules, the Consultancy charges in terms of Mobilisation Charges) mentioned above are to be deposited in advance in the Institute Chest(A/C Details: NIT A/C No. in the Name of Director NIT Srinagar: 0391010100000106, J K Bank REC( NIT) Srinagar)

**Bank Details:**  
**Bank:** THE JAMMU AND KASHMIR BANK LTD  
**Address:** THE JAMMU AND KASHMIR BANK LTD; REC (NIT) HAZARATBAL SRINAGAR.  
**Branch:** REGIONAL ENGG COLLEGE HAZRATBAL SRINGAR  
**Contact:** 2425770  
**IFSC Code:** JAKA0RECSGR

Head, WRMC

Abstract of encroachers (Residents of Zaina Koot) who were served  
two notices regarding eviction of land

\*\*\*\*\*

S. No	Name & parentage of encroachers	Encroached Land	
		Kanals	Marlas
1.	Haji Gulam Ahmad Wagay S/O Gh Rasool Wagay R/O Zainkoot, Srinagar.	04	.
2.	Mohd Abdullah Wagay S/O Haji Ghulam Ahmad Wagay R/O Zainkoot, Srinagar.	04	.
3.	Gh Rasool Wagay S/O Ghulam Ahmad Wagay R/O Zainkoot, Srinagar.	04	.
4.	Mohd Hayat Wagay S/O Ghulam Ahmad Wagay R/O Zainkoot, Srinagar.	04	.
5.	Nazir Ahmad Wagay S/O Ghulam Ahmad Wagay R/O Zainkoot, Srinagar.	04	.
6.	Jalal -U - Din Wagay S/O Haji Gulam Ahmad Wagay R/O Zainkoot, Srinagar.	04	.
7.	Ghulam Mohd Wagay S/O Abdul Ahad Wagay R/O Zainkoot, Srinagar.	02	.
8.	Nisar Ahmad Wagay S/O Ghulam Mohd Wagay R/O Zainkoot, Srinagar	03	.
9.	Noor-u-Din Wagay S/O Ghulam Mohammad Wagay R/O Zainkoot, Srinagar.	03	.
10.	Haji Habibullah Rather S/O Lala Rather R/O Zainkoot, Srinagar.	04	.
11.	Nazir Ahmad S/in/law Haji Habibulla Rather R/O Zainkoot, Srinagar.	04	.
12.	Mohd Shafi Rather S/O Haji Habibulla Rather R/O Zainkoot, Srinagar.	04	.
13.	Mohd Sultan Sheikh S/O Aziz Sheikh R/O Zainkoot, Srinagar	05	.

14.	Gh Ahmad Parrey S/O Ab Samad Parrey R/O Zainkoot, Srinagar.	05	.
15.	Ab Rashid Parrey S/O Gh Ahmad Parrey R/O Zainkoot, Srinagar.	05	.
16.	Jan Mohd Parrey S/O Gh Ahmad Parrey R/O Zainkoot, Srinagar.	05	.
17.	Aziz Dar S/O Gh Rasool Dar R/O Zainkoot, Srinagar.	02	.
18.	Farooq Ahmad Dar S/O Aziz Dar R/O Zainkoot, Srinagar.	02	.
19.	Noor Mohd Dar S/O Aziz Dar R/O Zainkoot, Srinagar.	02	.
20.	Sidiq Sofi S/O Rahim Sofi R/O Zainkoot, Srinagar.	05	.
<b>Total Land</b>		75	
		3.75 hac	

**Abstract of encroachers (Residents of Haji Bagh ) who were served two notices regarding eviction of land**

\*\*\*\*\*

S. No	Name & parentage of encroachers	Encroached Land	
		Kanals	Martas
1.	Ghulam Rasool Shah S/O Abdul Rehman Shah R/O Hajibagh, Budgam	03	-
2.	Ghulam Nabi Shah S/O Abdul Rehman Shah R/O Hajibagh, Budgam	02	-
3.	Ghulam Mohammad Shah S/O Abdul Rehman Shah R/O Hajibagh, Budgam	02	-
4.	Aziz Shah S/O Samad Shah R/O Hajibagh, Budgam	10	-
5.	Abdul Rehman Shah S/O Gafar Shah R/O Hajibagh, Budgam	08	-
6.	Abdul Majeed Shah S/O Gafar Shah R/O Hajibagh, Budgam	06	-
7.	Mohd Sultan Shah S/O Gafar Shah R/O Hajibagh, Budgam	05	-
8.	Ghulam Mohammad Shah S/O Gafar Shah R/O Hajibagh, Budgam	07	-
9.	Noora Sofi S/O Satar Sofi R/O Hajibagh, Budgam	03	-
10.	Ahad Sofi S/O Satar Sofi R/O Hajibagh, Budgam	01	-
11.	Mohd Akbar Ganie S/O Nabir Ganie R/O Hajibagh, Budgam	04	-
12.	Amin Ganie S/O Samad Ganie R/O Hajibagh, Budgam	03	-
13.	Mohammad Ganie S/O Amin Ganie R/O Hajibagh, Budgam	01	-
14.	Ahad, Akbar, Nabir & Maqsood S/O Habib Shah R/O Hajibagh, Budgam	04	-
15.	Soni Shah S/O Ismail Shah	03	-

	R/O Hajibagh, Budgam		
16.	Ramzan Shah S/O Habib Shah R/O Hajibagh, Budgam	02	-
17.	Ismail Shah S/O Khazir Shah R/O Hajibagh, Budgam	02	-
18.	Mohammad Shah S/O Khazir Shah R/O Hajibagh, Budgam	02	-
19.	Bashir Shah S/O Khazir Shah R/O Hajibagh, Budgam	02	-
20.	Nabir Shah S/O Khazir Shah R/O Hajibagh, Budgam	02	-
	<b>Total:-</b>	72	
		<b>3.60 hac</b>	

2<sup>nd</sup> -Notice

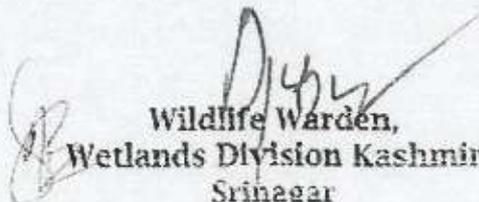
Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Jalal -U - Din Wagay  
S/O Haji Gulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2168-72 Dated: 11.03-2020

Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian  
Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1463-67, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

D-1

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2<sup>nd</sup> - Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

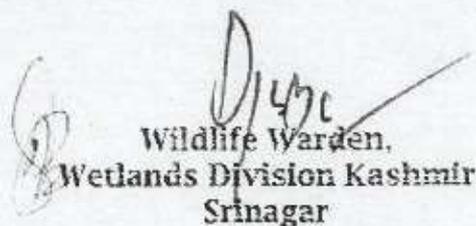
Gh Ahmad Parrey  
S/O Ab Samad Parrey  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2183-87

Dated: //03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1768-72, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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D-1

23

2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

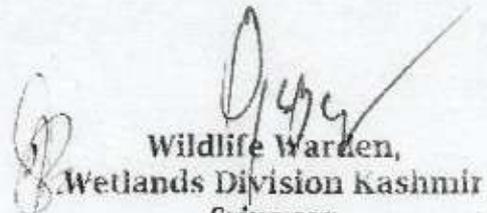
Mohd Sultan Sheikh  
S/O Aziz Sheikh  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2178-82

Dated: 11.03.2020

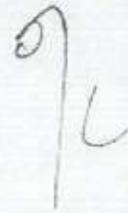
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1720-24, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

24

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

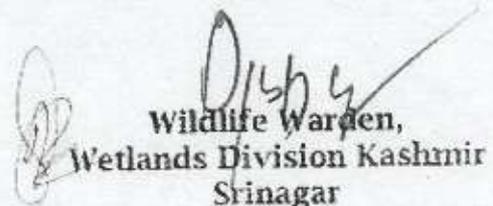
Mohd Shafi Rather  
S/O Haji Habibulla Rather  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2173-77

Dated: 11.03.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1715-19, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

D-1

25

2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

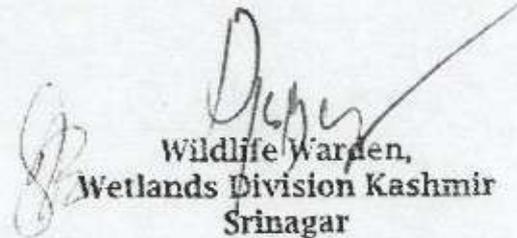
Noor Mohd Dar  
S/O Aziz Dar  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2003-07

Dated: 11.03.2020

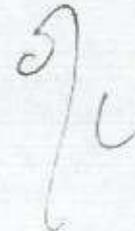
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1745-49, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

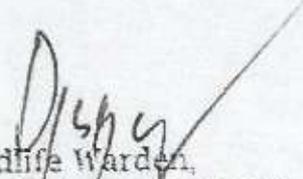
Jan Mohd Parray  
S/O Gh Ahmad Parray  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2208 - 12

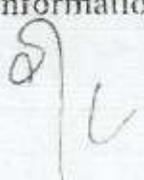
Dated: 03.03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1730-34, Dated:- 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

D-1

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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

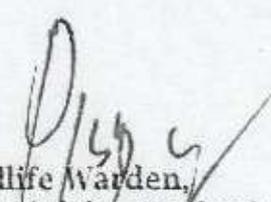
Sidiq Sofi  
S/O Rahim Sofi  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2213-17

Dated: 1103.2020

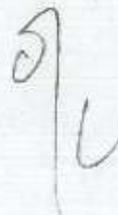
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1750-54, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

28

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

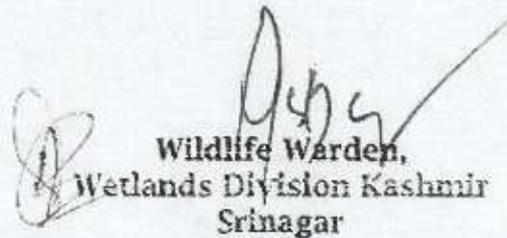
Gh Rasool Wagay  
S/O GhulamAhmad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2210 - 22

Dated: 11.03.2020

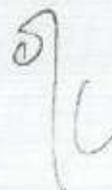
Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1448-52, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

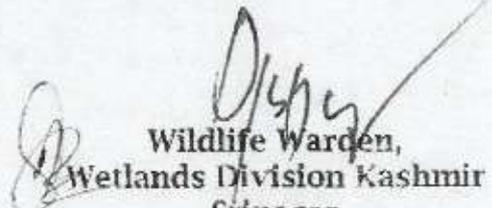
Mohd Hayat Wagay  
S/O Ghulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2223-27

Dated: 11.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1433-37, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

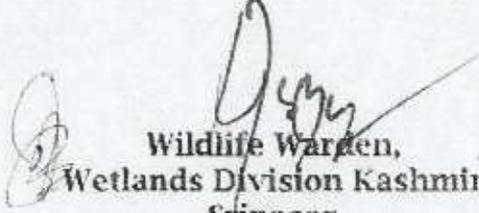
Ab Rashid Parray  
S/O Gh Ahmad Parray  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2188-92

Dated: // .03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1725-29, Dated:- 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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2<sup>nd</sup> -Notice

31

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

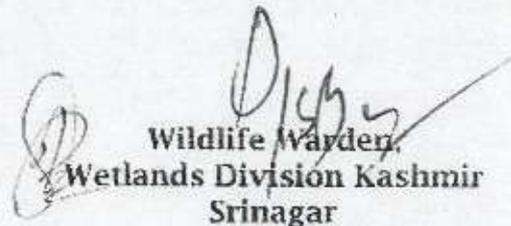
Aziz Dar  
S/O Gh Rasool Dar  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2193-97

Dated: 11.03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1735-39, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

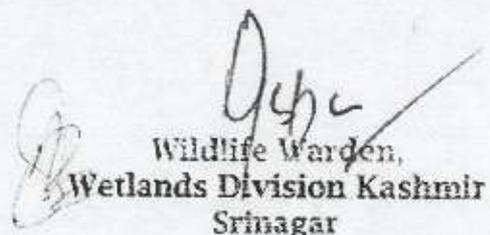
Farooq Ahmad Dar  
S/O Aziz Dar  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2198-2202

Dated 11.03.2020

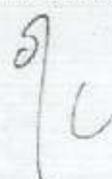
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No: WLW(WL)/Estt/2019-20/1740-44, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

33

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

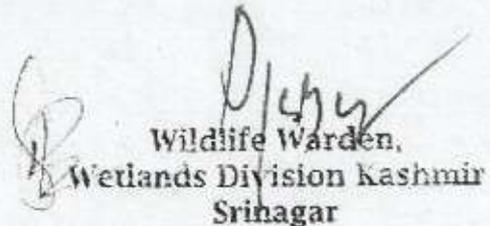
Nazir Ahmad  
S/in/law Haji Habibulla Rather  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2163-67

Dated: 11.03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No: WLW(WL)/Estt/2019-20/1710-14, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

J/C

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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

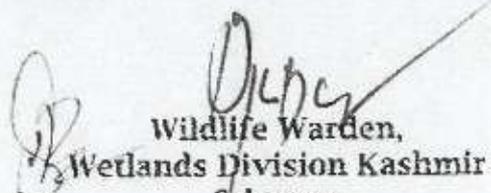
Nisar Ahmad Wagay  
S/O Ghulam Mohd Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2158-62

Dated: 11.03-2020

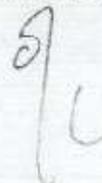
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1468-72, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

35

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

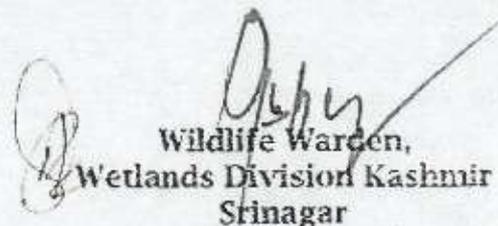
Ghulam Mohd Wagay  
S/O Abdul Ahad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2153-57

Dated: 11.03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1438-42, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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2<sup>nd</sup> -Notice

36

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

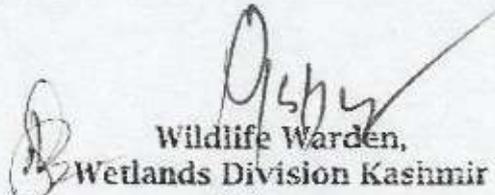
Noor-u-Din Wagay  
S/O Ghulam Mohammad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/2145-52

Dated: 11.03.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1458-62, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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2<sup>nd</sup> - Notice

37

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

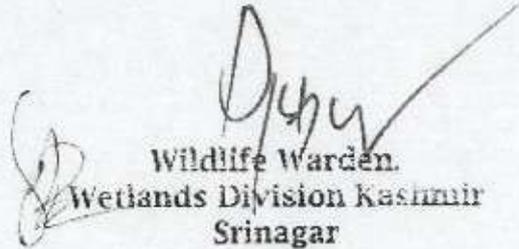
Haji Habibullah Rather  
S/O Lala Rather  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2228 - 32

Dated: 11.03-2020

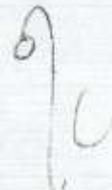
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No: WLW(WL)/Estt/2019-20/1428-32, Dated: 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden.  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up



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2<sup>nd</sup> -Notice

38

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

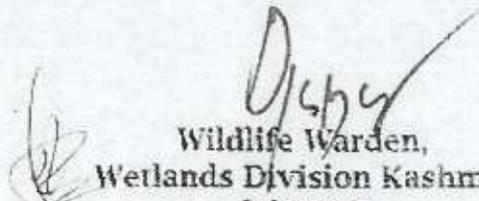
Nazir Ahmad Wagay  
S/O Ghulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2233 - 37

Dated: 11.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No: WLW(WL)/Estt/2019-20/1423-27, Dated: 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -No. ce

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

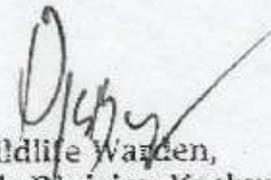
Haji Gulam Ahmad Wagay  
S/O Gh Rasool Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2239-43

Dated: 11.03-2020

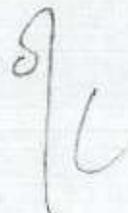
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No- WLW(WL)/Estt/2019-20/1453-57, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.
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D-1

2<sup>nd</sup> - Notice

40

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

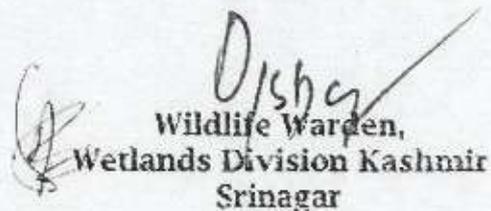
Mohd Abdullah Wagay  
S/O Haji Ghulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/ 2244-48

Dated: 11.03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1443-47, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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D-1

2<sup>nd</sup> -Notice

41

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

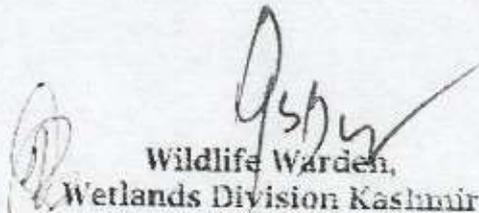
Ghulam Nabi Shah  
S/O Abdul Rehman Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2249 - 53

Dated: 11.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1383-87, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

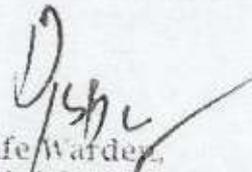
Ghulam Mohammad Shah  
S/O Abdul Rehman Shah  
R/O Hajlbagh, Budgam

WLW(WL)/Estt/2019-20/ 2254-SB

Dated: 11/03-2020

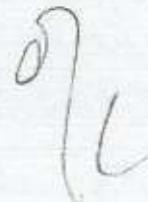
Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1388-92, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

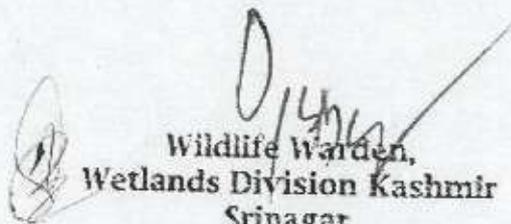
Ghulam Rasool Shah  
S/O Abdul Rehman Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2259-<sup>63</sup>~~66~~

Dated: 11.03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No- WLW(WL)/Estt/2019-20/1378-82, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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44

2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

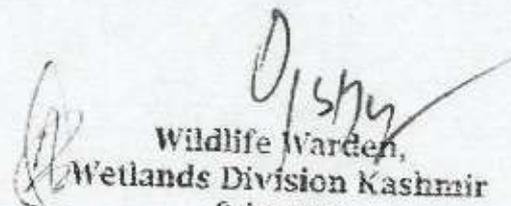
Aziz Shah  
S/O Samad Sha.:  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2264 - 68

Dated: 11.03-2020

Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1413-17, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (10) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

45

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

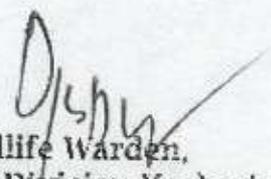
Abdul Rehman Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2269-73

Dated: 11.03-2020

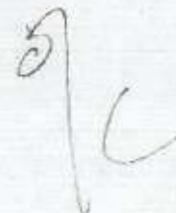
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1393-97, Dated:-24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (8) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

46

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

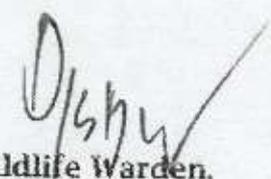
Abdul Majeed Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2274 - 78

Dated: 11.03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1398-1402, Dated:- 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (6) Kanal's which is falling inside Bear Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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0-1

2<sup>nd</sup> -Notice

47

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

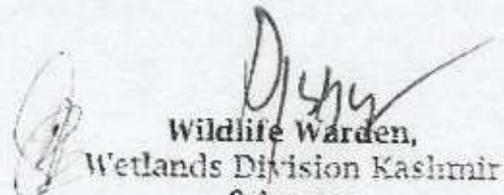
Mohd Sultan Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2279 -83

Dated: 11.03.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1418-22, Dated:- 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (5) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

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2<sup>nd</sup> -Notice

48

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

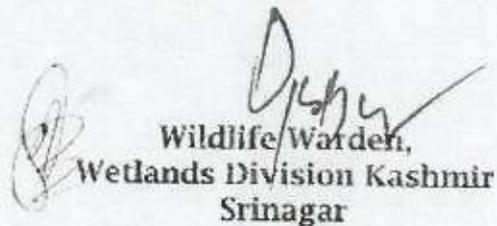
Noora Sofi  
S/O Satar Sofi  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/2289-93

Dated: 11.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1408-12, Dated: 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within **seven days time** from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

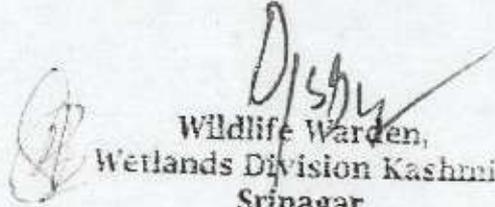
Ghulam Mohammad Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2264- 88

Dated: 11.03-2020

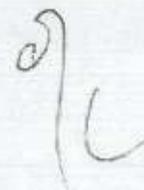
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1403-07, Dated:- 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (7) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

50

2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

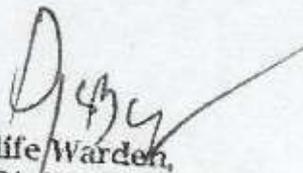
Ahad Sofi  
S/O Satar Sofi  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/2294-98

Dated: 11.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No- WLW(WL)/Estt/2019-20/1373-77, Dated: 24-01-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (1) Kanal which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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D-1

2<sup>nd</sup> -Notice

51

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

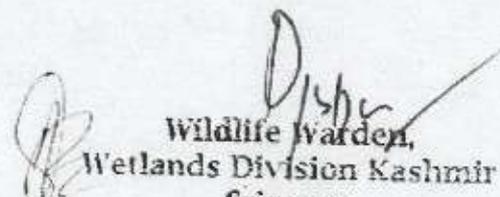
Mohd Akbar Ganie  
S/O Nabir Ganie  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2299- 2303

Dated: 11.03.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1755-59, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

52

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

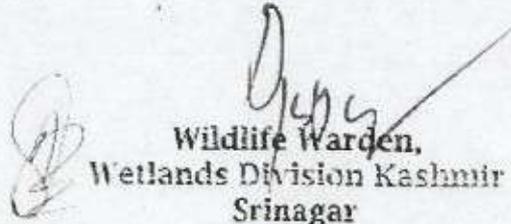
Amin Ganie  
S/O Samad Ganie  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2304 - 08

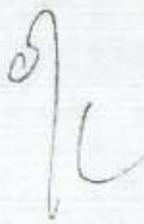
Dated: 13.03-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

in continuation to this office letter No:- WLW(WL)/Estt/2019/20/1760-64, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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D-1

2<sup>nd</sup> - Notice

53

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

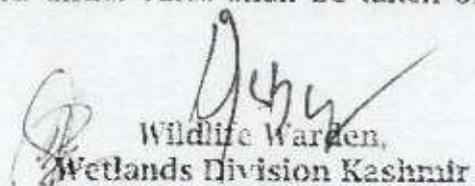
Rashir Shah  
S/O Khazir Shan  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2334 - 38

Dated: 11.03.2020

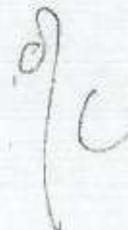
**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1670-74, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

54

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

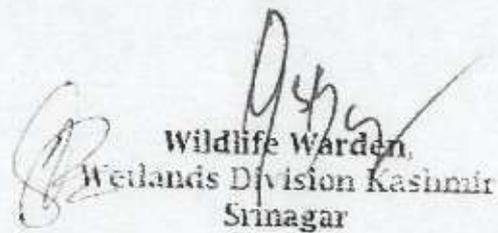
Nabir Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2339-43

Dated: 11.03.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1675-79, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
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3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

55

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

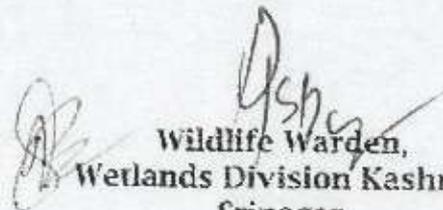
Ahad, Akbar, Nabir & Maqsood  
S/O Habib Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2344 - 48

Dated: 11.03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1695-99, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (4) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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56

2<sup>nd</sup> - Notice

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

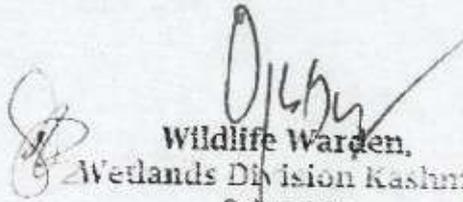
Mohammad Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 2329 - 33

Dated: 11.03-2020

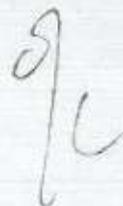
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No: WLW(WL)/Estt/2019-20/1670-74, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Bear Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

57

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

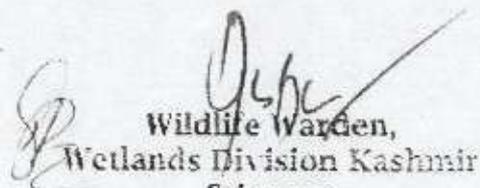
Ismail Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/23/9-23

Dated: 03-03-2020

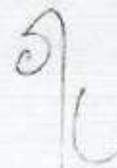
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1690-94, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (40) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar (Executive Magistrate Budgam) for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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2<sup>nd</sup> -Notice

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

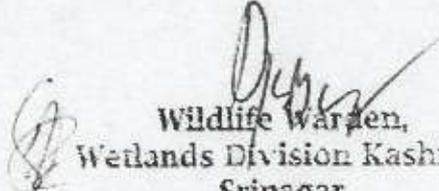
Soni Shah  
S/O Ismail Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/23/4-18

Dated: 17.03.2020

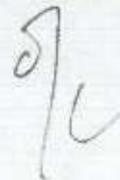
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1765-09, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (3) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



D-1

2<sup>nd</sup> -Notice

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

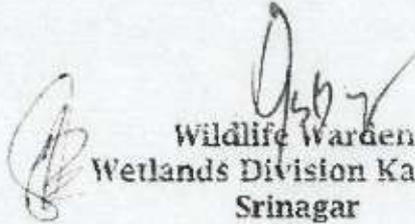
Mohammad Ganie  
S/O Amin Ganie  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/2309-13

Dated: //03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estt/2019-20/1700-04, Dated: 13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (1) Kanal which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
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D-1

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2<sup>nd</sup> -Notice

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

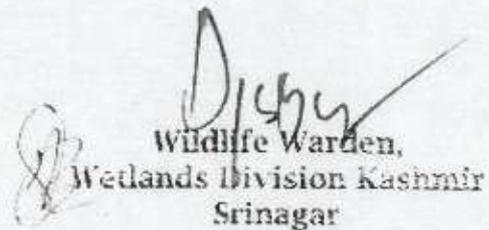
Ramzan Shah  
S/O Habib Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estr/2019-20/2329-28

Dated: // 03-2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

In continuation to this office letter No:- WLW(WL)/Estr/2019-20/1685-89, Dated:-13-02-2020, wherein you were given a time period of seven days to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of the portion of the wetland measuring (2) Kanal's which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve. Now, despite lapse of (20) days, you have failed to produce the same. In this context, you are given 2<sup>nd</sup> chance to produce legal documentary evidence if any, in support of your claim, within seven days time from the issuance of this "2<sup>nd</sup> Notice" failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Gh Ahmad Parrey  
S/O Ab Samad Parrey  
R/O Zainkoot, Srinagar.

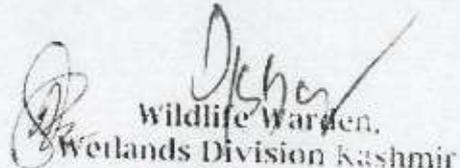
WLW(WL)/Estt/2019-20/1768-72

Dated: 14.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 5 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Shafi Rather  
S/O Haji Habibulla Rather  
R/O Zainkoot, Srinagar.

WLW(WL)/Esu/2019-20/1715-19

Dated:13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

O/C

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Sultan Sheikh  
S/O Aziz Sheikh  
R/O Zainkoot, Srinagar.

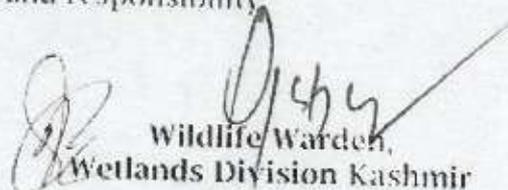
WLW(WL)/Estt/2019-20/1720-24

Dated:13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 5 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
 Office of the Wildlife Warden Kashmir Wetlands Division  
 Srinagar

Nazir Ahmad  
 S/in/law Haji Habibulla Rather  
 R/O Zainkoot, Srinagar.

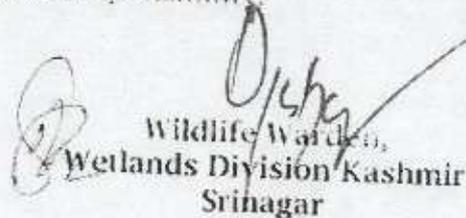
WLW(WL)/Estt/2019-20/1710-14

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
 Wildlife Warden,  
 Wetlands Division Kashmir  
 Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ahad, Akbar, Nahir & Maqsood  
S/O Habib Shah  
R/O Hajihagh, Budgam

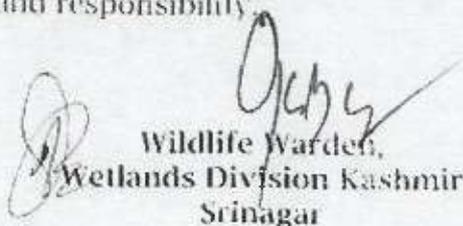
WLW(WL)/Estt/2019-20/1695-99

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohammad Ganie  
S/O Amin Ganie  
R/O Hajibagh, Budgam

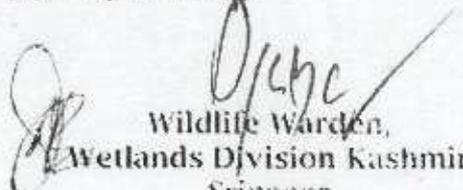
WLW(WL)/Estt/2019-20/1700-04

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 1 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Amin Ganie  
S/O Samad Ganie  
R/O Hajibagh, Budgam

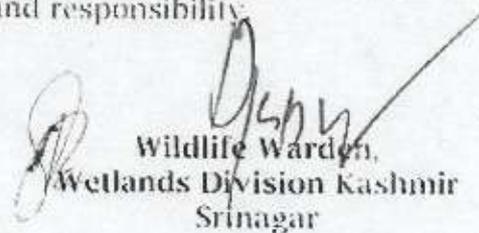
WLW(WL)/Estt/2019-20/1760-64

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 3 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

dc  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Akbar Ganie  
S/O Nabir Ganie  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/1735-59

Dated: 13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Sidiq Sofi  
S/O Rahim Sofi  
R/O Zainkoot, Srinagar.

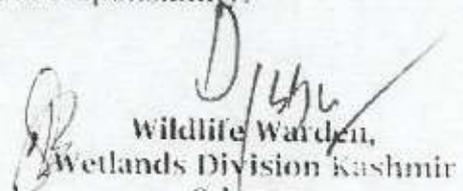
WLW(WL)/Estt/2019-20/1750-54

Dated:13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 5 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Noor Mohd Dar  
S/O Aziz Dar  
R/O Zainkoot, Srinagar.

WLW(WL)/Esu/2019-20/1745-49

Dated: 13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ramzan Shah  
S/O Habib Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019/20/1685-89

Dated:13.02-2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ismail Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/1680-84

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohammad Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/1670-74

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 k/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

9/2  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action.
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Bashir Shah  
S/O Khazir Shah  
R/O Hajihagh, Budgam

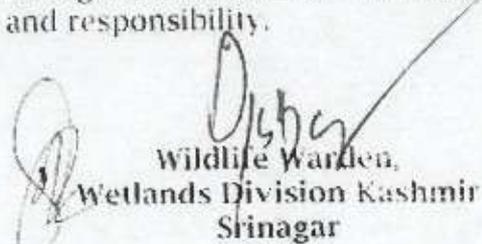
WLW(WL)/Estt/2019-20/1670-74

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Nabir Shah  
S/O Khazir Shah  
R/O Hajibagh, Budgam

WLW(WL)/Estt/2019-20/ 1675-79

Dated: 13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Soni Shah  
S/O Ismail Shah  
R/O Hajibagh, Budgam

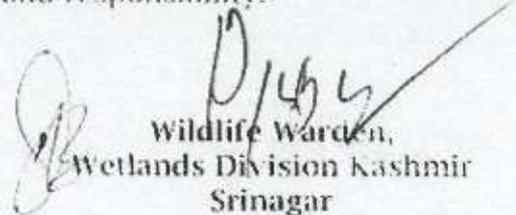
WLW(WL)/Estt/2019-20/1705-09

Dated: 13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ab Rashid Parray  
S/O Gh Ahmad Parray  
R/O Zainkoot, Srinagar.

WLW(WL)/Estt/2019-20/1725-29

Dated:13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 5 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

o/c

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng, Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Jan Mohd Parray  
S/O Gh Ahmad Parray  
R/O Zainkoot, Srinagar.

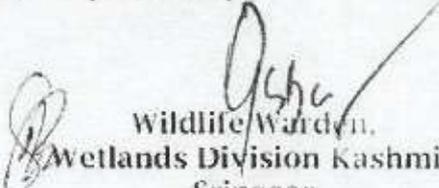
WLW(WLJ)/Estt/2019-20/1730-34

Dated:13.02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 5 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Aziz Dar  
S/O Gh Rasool Dar  
R/O Zainkoot, Srinagar.

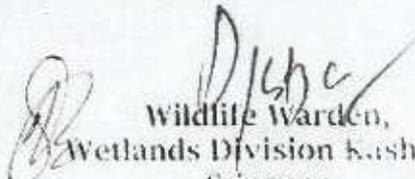
WLW(WL)/ESU/2019-20/1735-39

Dated: 13.02.2020

**Subject:** Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

*o/c*  
**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

D-1

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Farooq Ahmad Dar  
S/O Aziz Dar  
R/O Zainkoot, Srinagar.

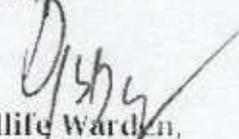
WLW(WL)/Estt/2019-20/1740-44

Dated:13 .02.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 2 Kanals under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

o/c  
Copy for information to:

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Shalteng Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.

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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Jalal -U - Din Wagay  
S/O Haji Gulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

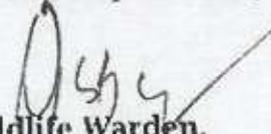
WLW(WL)/Estt/2019-20/1463-67

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

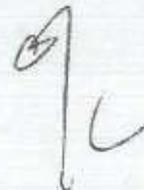
Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Nisar Ahmad Wagay  
S/O Ghulam Mohd Wagay  
R/O Zainkoot, Srinagar.

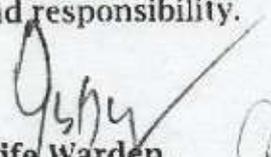
WLW(WL)/Estt/2019-20/1468-72

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ahad Sofi  
S/O Satar Sofi  
R/O Hajibagh, Budgam

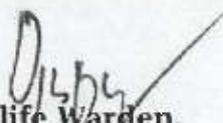
WLW(WL)/Estt/2019-20/373-77

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

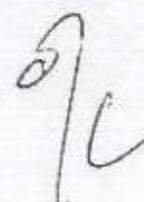
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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ghulam Rasool Shah  
S/O Abdul Rehman Shah  
R/O Hajibagh, Budgam

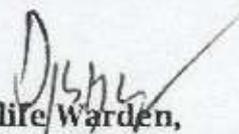
WLW(WL)/Estt/2019-20/1378-82

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. .01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ghulam Nabi Shah  
S/O Abdul Rehman Shah  
R/O Hajibagh, Budgam

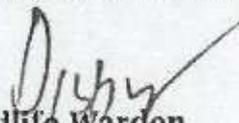
WLW(WL)/Estt/2019-20/1383-87

Dated: 24.01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. 01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ghulam Mohammad Shah  
S/O Abdul Rehman Shah  
R/O Hajibagh, Budgam

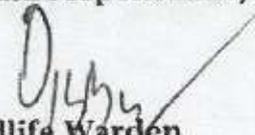
WLW(WL)/Estt/2019-20/1388-92

Dated: 29 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. .01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

<sup>Rahman</sup>  
Abdul Gafar Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

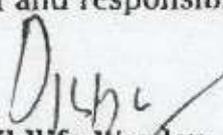
WLW(WL)/Estt/2019-20/1393-97

Dated: 24.01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

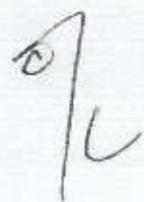
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Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. 01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

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3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Abdul Majeed Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

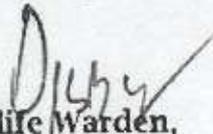
WLW(WL)/Estt/2019-20/1398-140

Dated: 29 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

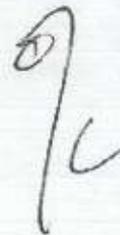
Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. .01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

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2. Regional Wildlife Warden, Kashmir Region for information and necessary action
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4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ghulam Mohammad Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

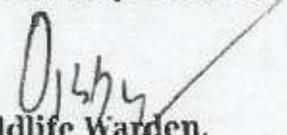
WLW(WL)/Estt/2019-20/1403-27

Dated: 24.01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

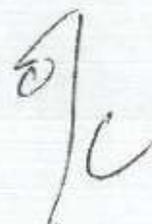
Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. 01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Noora Sofi  
S/O Satar Sofi  
R/O Hajibagh, Budgam

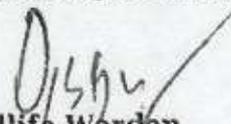
WLW(WL)/Estt/2019-20//409-12

Dated: 29 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

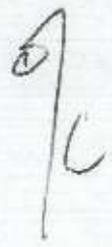
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Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. .01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Aziz Shah  
S/O Samad Shah  
R/O Hajibagh, Budgam

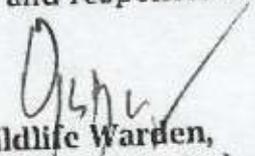
WLW(WL)/Estt/2019-20/1413-17

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

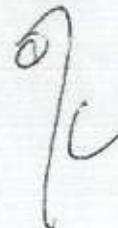
Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

Copy for information to:

1. District Magistrate, Budgam for information and necessary action.
2. Regional Wildlife Warden, Kashmir Region for information and necessary action
3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Sultan Shah  
S/O Gafar Shah  
R/O Hajibagh, Budgam

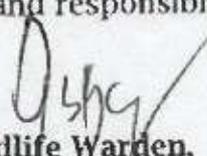
WLW(WL)/Estt/2019-20/1418-22

Dated: 29 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Budgam for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate Budgam)for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Haji Habibullah Rather  
S/O Lala Rather  
R/O Zainkoot, Srinagar.

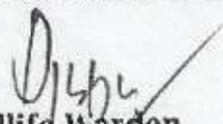
WLW(WL)/Estt/2019-20/1929-32

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
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3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Hayat Wagay  
S/O Ghulam Ahmad Wagay  
R/O Zainkoot, Srinagar.

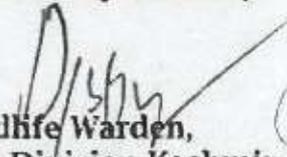
WLW(WL)/Estt/2019-20/1433-37

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 7c

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Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Ghulam Mohd Wagay  
S/O Abdul Ahad Wagay  
R/O Zainkoot, Srinagar.

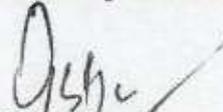
WLW(WL)/Estt/2019-20/1438-42

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

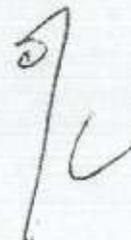
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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

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4. Range Officer, Hokersar Range for information and necessary follow up.



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Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Mohd Abdullah Wagay  
S/O Haji GhulamAhmad Wagay  
R/O Zainkoot, Srinagar.

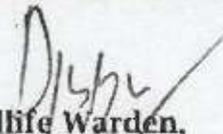
WLW(WL)/Estt/2019-20/7443-42

Dated: 24 .01.2020

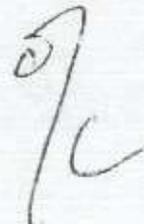
**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

Before, action as warranted under section 36 (B), 27 (3), 33(c), 36, 51 & 52 of Indian Wildlife Protection Act, 1972 amended up to 2013, is taken and this portion of the wetland is restored back by way of cutting of trees/temporary fencing/stoppage of paddy cultivation and your illegal occupation on this portion of wetland is evicted, you are hereby given a chance to produce legal documentary evidence if any, in support of your claim that you are the rightful owner of this portion of the wetland measuring 4 K/M which is falling inside Beat Zainkoot, Block Zainakoot of Lakes Range Hokersar Wetland Reserve within seven days time from the issuance of this Notice i.e. .01.2020 failing which action as warranted under rules shall be taken on your cost and responsibility.

  
Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

**Copy for information to:**

1. District Magistrate, Srinagar for information and necessary action.
  2. Regional Wildlife Warden, Kashmir Region for information and necessary action
  3. Tehsildar(Executive Magistrate) Srinagar for information & necessary action.
  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

D.1

98

Union Territory of Jammu & Kashmir  
**Department of Wildlife Protection**  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Gh Rasool Wagay  
S/O GhulamAhmad Wagay  
R/O Zainkoot, Srinagar.

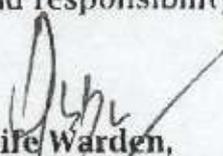
WLW(WL)/Esit/2019-20/1448-52

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

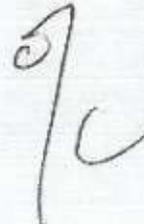
Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wetlands Division Kashmir  
Srinagar 

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D.1

(99)

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Haji Gulam Ahmad Wagay  
S/O Gh Rasool Wagay  
R/O Zainkoot, Srinagar.

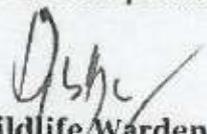
WL.W(WL)/Estt/2019-20/453-57

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wildlife Warden,  
Wetlands Division Kashmir  
Srinagar 

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  4. Range Officer, Hokersar Range for information and necessary follow up.
- 

D-1

100

Union Territory of Jammu & Kashmir  
Department of Wildlife Protection  
Office of the Wildlife Warden Kashmir Wetlands Division  
Srinagar

Noor-u-Din Wagay  
S/O Ghulam Mohammad Wagay  
R/O Zainkoot, Srinagar.

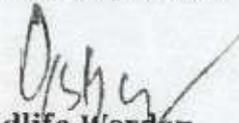
WLW(WL)/Estt/2019-20/1458-62

Dated: 24 .01.2020

**Subject: Notice under Section 36 (B), 27 (3), 33(c), 51 & 52 of Indian Wildlife Protection Act, 1972.**

Union Territory Jammu and Kashmir, Department of Wildlife Protection, is intending to restore back Wetland characteristics of Hokersar Wetland Reserve, by way of dredging, de-silting, making of dykes, cutting of willow/ popular trees, demolition of temporary sheds etc. inside the demarcated peripheries of Hokersar Wetland Reserve. On the basis of field survey, it has been reported that there is a patch of the wetland, measuring 4 K/M under your illegal occupation and you have raised plants/ temporary fencing / cultivation of paddy on the said portion of the wetland.

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Wetlands Division Kashmir  
Srinagar 

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4. Range Officer, Hokersar Range for information and necessary follow up.



ANNEXURE D 2

PICTURES SHOWING ANTI-ENCROACHMENT DRIVE /EVICTION AT HOKERSAR





Ann-D2

103



UD/191/3

FIRST INFORMATION REPORT

(Under Section 157 of Cr.P.C.)

District Budgam PS Budgam

FIR No. 282/2019

Date 26/09

Act Rtc

Sections 474

Other Acts and Sections

Occurrence of offence Day Monday

Date to Tuesday

Time to

Time to

Information received at P.S. Date 26/09

General Diary Reference Entry No. 23

Type of Information Written

Place of Occurrence (a) Direction and distance from P.S. Wetland Hokkisar Saingh

(b) Address 14 Km (= side North)

(c) In case outside the limit of this Police Station Mohalla P.S. District

Complainant (a) Name Range officer

(b) Father's/Husband's Name Lakes Range Hokkisar Saingh

(c) Date of Birth

(d) Passport No.

(e) Occupation Employer - Range Officer

(f) Details of known/suspect (Attach separate sheet if necessary)



Handwritten notes in Urdu and English. The English text describes a case of illegal filling of a wetland area in Hokkisar, Budgam district. It mentions a Range Officer Lakes Range who filed an FIR on 24/09/2019. The notes detail the location, the nature of the offense (filling of wetland), and the involvement of various parties including the Range Officer, the complainant's father, and other individuals. It also mentions a National Green Tribunal order and a Supreme Court judgment regarding wetland protection.

Table with columns for 'Sex', 'Date of Birth', 'Date of Occurrence', 'Time', 'Place of Occurrence', 'Complainant', 'Father's Name', 'Date of Birth', 'Passport No.', 'Occupation', 'Details of known/suspect'. The table contains handwritten entries for each field, including 'Male', '26/09', 'Monday', '14 Km', 'Range officer', 'Lakes Range', 'Hokkisar Saingh', 'Employer - Range Officer', and 'Range Officer'.

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

مقامی پولیس اسٹیشن پر ایک رپورٹ جمع کروائی گئی ہے جس میں مذکورہ واقعہ کے بارے میں تفصیلات درج ہیں۔

17/17  
17/17  
2/17

Action taken. Since the above information reveals the names of offenders as mentioned at item No 2 442A-183 etc.

1. Registered the case and took up the investigation of
  2. Directed (Name of O.P. Officer) to take up the investigation of
  3. Refused investigation etc.
  4. Transferred to P.S. District on control production of P.A. read over in the complaint document submitted to the District, reported in the period mentioned in the complaint.
- H.O.P.S.
- Signature of Officer in Charge, Police Station
- Name: Snowkest He
- Rank: SI No. 237 T

1. Thumb impression of the complainant - Form II

2. Date and time of dispatch to the court

UD/3/01

FIRST INFORMATION REPORT

Under Section 154 of Cr.P.C.

District 16/6/19 PS 16/6/19 Year 2019

FI No 283/19

Date 28-9-19

R.P.C

Sections 417A, 145 PC

Other Acts and Sections

Occurrence of offence Day 26-9-19 Date from 26-9-19

Date to Time period Time from

Time to

Information received at P.S. Date 28-9-19 Time 11:30 AM

General Diary Reference Entry No 16 Time 11:30 AM

Type of Information Written/Oral

Place of Occurrence (a) Direction and distance from P.S.

Address 16/6/19

Address

(c) In case, outside the limits of this Police Station, then

Mohalla P.S.

District

(a) Name of Complainant

(b) Address of Complainant

(c) Year of Birth

(d) Nationality

(e) Date of Issue

(f) Place of Issue

(g) Address

Details of known suspects (Name, Address, etc.)

Signature of reporting officer

Signature of complainant

Signature of witness

Signature of police officer

Signature of other officer

Signature of other officer

Signature of other officer

Wild life Range officer. Lakes Range Hakarsar. Sringeri - the station house officer police Station. Saibaugh. District. Eludjurn No. LR/2019-20 Dated. 28-09-2019. Subject. Earth filling inside notified area of Hakarsar Willand Reserve. This has reference to the report submitted by the beat guard sagathi (copy enclosed) regarding the above noted subject. In this connection it is stated that taking advantage of the prevailing situation in the valley on 26-9-2019 some miscreants dumped Earth filling at Deharmana Near Nallah No. 5 inside Hakarsar Willand Reserve which has been demarcated recently during 2019 as per the national Green Tribunal orders in virtue of the case filed by Dr Raja Muzaffar against earth filling and dumping of solid waste inside the Willand area's during the routine visit by the field staff of wild life protection department. on 26-09-2019 the officials noticed the illegal activity being carried out and confronted the offenders. The names of the culprits have come to fore as detailed below. It needs mention here that Hakarsar Willand Reserve was notified as a game Reserve vide cabinet order No 706 of 1945 dated 17-02-1945 and was subsequently upgrade as Conservation Reserve vide section 36A of Jammu and Kashmir wild life protection Act 1970 amended up to 2002 Recognizing the importance of the Hakarsar Willand Reserve as an important abode for rich floral and faunal assemblage and an important flood absorption basin of the





Government of Jammu and Kashmir  
Forest, Environment & Ecology Department  
Civil Secretariat

Subject: Construction of drainage channel across Hokersar Wetland Reserve along age old alignment under Flood Management Programme J&K- use of 15 hectare (existing) and 7 hectare proposed of Hokersar Wetland)

Reference: (i) WLP/Tech/2016/01-06 dated 01-04-2016 from Chief Wildlife Warden, J&K, Srinagar  
(ii) No.FCA/1141-II/1319 dated 04-08-2016 from Mr. Chief Conservator of Forests (HoFF), J&K, Srinagar.

Government Order No:- 23 - FST of 2016  
Date d: 07-09-2016

Sanction is hereby accorded to the construction of drainage channel across Hokersar Wetland Reserve along age old alignment and Flood Management Programme J&K and use of 15 hectare area (the existing alignment and 7 hectare proposed of Hokersar Wetland) as recommended by the Standing Committee of National Wildlife Board with the Hon'ble Apex Court order dated 15-10-2015 in case of N. Sudarman versus Union of India and others, subject to the following terms and conditions

- i. 5% of total Project cost shall be paid by the user agency for management of wildlife in Hokersar Wetland Conservation Reserve.
- ii. The user agency shall deposit NPV charges to the tune of Rs. 5.24 crores on account of the land to be diverted as per Hon'ble Supreme Court orders, before execution of work.
- iii. The user agency, while implementing the drainage construction project, will abide by the orders to be issued by the Hon'ble Supreme Court and follow provisions of the Jammu and Kashmir Wildlife (Protection) Act, 1972 (Amended upto 2002), strictly.
- iv. The user agency will follow the eco-friendly environment practices during the construction.

- xv. Laying of Gabion/Gabion mattresses on side slopes (but submerged) only and not in the bed of the Channel is proposed to be laid for continuous flow of water and for easy discharge of the silt coming with floods. But the Gabions should not in any case be laid on the embankments of the existing Flood Channel.
- xvi. Sufficient number of sluice gates may also be provided in the existing bunds of FS Channel passing through wetland from RD 11.0947 km to 18.1180 km which shall ensure smooth and regulation of water supply to the wetland throughout the year.
- xvii. The Effluent Treatment Plant (ETP)/Sewerage Treatment Plant (STP) for regulating water quality before entering into wetland shall have to be established by the user agency.
- xviii. The user agency to ensure that all non bio-degradable waste material such as plastics, gunny sacks, bottles, tin cans etc. are properly disposed of outside the boundaries of wetland. No waste material shall be left either near or away from the road in the Wetland.
- xix. The user agency will ensure that minimum damage is done to the local flora. Cutting of vegetation by workers during construction period would be strictly prohibited. The concerned officials of the user agency would conduct surprise checks, in collaboration with the Conservator of Forests (Wildlife), Kashmir or his representative, to see that no damage is caused to the flora and fauna.
- xx. No debris shall be dumped inside the boundaries of Wetland.
- xxi. The mitigatory measures suggested and recommended in **Biodiversity Impact Assessment Report** shall be implemented to safeguard the ecology & environment of surrounding areas including the Hokersar Wetland.
- xxii. That area of activity and expansion thereof shall remain confined to the specified boundaries of the project site without extending them beyond.
- xxiii. That user agency shall abide by rules and regulations as laid down in J&K Wildlife (Protection) Act, 1978 (amended 2002) and guidelines notified by the Ministry of Environment and Forests, Government of India, in connection with Hon'ble Supreme Court of India's directions issued on 14-12-2006 regarding declaration of Eco-Sensitive Zones.
- xxiv. The user agency will ensure minimum damage to the Ecosystem and shall monitor water quality on regular basis. Cutting of local vegetation by workers during construction period would be strictly prohibited/monitored. The Committee comprising of user agency and Conservator of Forests (Wildlife) RWLW, Kashmir shall monitor the implementation of conditions.

✓ v

The sluice gate shall be constructed at the entry points of the flood channel into Hokersar Wetland regulating water level, by the user agency.

✓ vi

The user agency shall ensure at least 3-4 feet of water level in the wetland throughout the year.

✓ vii

Network of longitudinal and latitudinal channels including the main one is extremely important for the sustenance of wetland as also for activation of the Flood basin.

✓ viii

Main flood Channel (Dood-Ganga) has to be realigned to follow the lowest contour line in the wetland and proper gradient has to be given to facilitate free and fast natural flow to flush out the silt entering the wetland from all sides and the streams/channels by the user agency.

ix

Regular water quality monitoring be ensured by the user agency at frequent intervals to avoid pollution in the wetland.

x

The execution of work may be restricted to deepening/catch work in excavation part only and no permanent structures i.e. masonry toe walls, pitching of banks may be taken up for the portion of the Flood Spill Channel passing through the Wetland i.e. Hajibagh to Sozath.

~~xi~~

The material so excavated shall be disposed of outside the wetland by mechanical means or otherwise to the extent of full quantity and no bund rising may be taken up along the alignment. However, the material so obtained from excavation may be utilized for stabilizing and raising of peripheral bunds along the water boundaries towards Soibagh and Hajibagh villages.

✓ xii

A proper regulation system by way of strengthening / raising of bunds from Gund Hasibhat to Suzath plantation and construction of ahead regulator / Lock / gate(s) may be proposed at exit point i.e. Sozath (RD 18.1180 KM) which shall ensure adequate and regular water supply to the wetland during optimum periods.

✓ xiii

The user agency shall restrict their activities upto excavation / deepening part of Flood Spill Channel only and no other bund(s) be raised / constructed within the periphery of Wetland Reserve towards these villages as this will pave route to encroachments. The excavated material within this portion may also be disposed of outside the premises of the wetland and preferably be used for stabilization / raising/strengthening of peripheral existing bunds.

xiv

The user agency shall manage the existing Doodn Ganga Flood Spill channel after involving all the aforesaid measures in such a way that the whole wetland shall always be having at least 3-4 feet of water available in it, throughout the year.

→

xxv. Doodh Ganga and Suk Nag catchments have been observed as main culprits for siltation of Hokersar as such these catchments may be treated under Green India Mission or under any other scheme/programme.

xxvi. Wildlife Institute of India shall advise adequate mitigation measures during the implementation of the project.

By Order of the Government of Jammu and Kashmir



Sd/-  
(Muhammad Afzal) IAS  
Commissioner Secretary to Government  
Forest, Environment & Ecology Department

No:- FST/Land 40/2016

Dated :- 01 -09-2016.

Copy to the:-

1. Pr. Chief Conservator of Forests (HoFF), J&K, Srinagar.
2. Secretary to Government, PHE, Irrigation & Flood Control Department.
3. Chief Wildlife Warden, J&K, Srinagar.
4. Chief Engineer, Irrigation & Flood Control, Kashmir.
5. Director, Archives, Archaeology & Museums, J&K, Srinagar.
6. OSD with the Hon'ble Minister for Forests, Environment & Ecology for information of Hon'ble Minister.
7. Special Assistant to Hon'ble MOS for Forests, Environment & Ecology for information of Hon'ble MOS.
8. Pvt. Secretary to Commissioner/Secretary to Government, Forests, Environment & Ecology.
9. P.A to Special Secretary (Tech) Forests, Environment & Ecology.
10. Govt. Order file/ Stock file

(Amreet Singh) IAS  
Deputy Secretary to Government  
Forest, Environment & Ecology Department

No: 12P/12P/Tech/801-03  
Dt: 15/09/2016.

Copy of above Government order forwarded to information & necessary action to the:

1. Conservator of Forests (re) Regional Wildlife Warden
2. Kashmir office - call. at 10/11/16. Patalia.

9

11/9/16

**A) Statement Showing Month Wise Breakup of Quantities Excavated and Disposed off inside Hokersar Wetland against the work  
"Construction of Channel along old age alignment in Hokersar Wetland from RD 11950 to RD 13182 m & dredging of Drainage/Escape Channels flowing into Hokersar"**

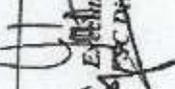
S.No	Particulars	Linear Length Involved (Mts)	Quantity as per Allowment (Cum)	Quantity excavated till date (Cum)	Quantity Disposed off Till date	Remarks
1	Construction of Channel across Hokersar along age old alignment RD 11950 to RD 12048 M	98	4870	100%	95%	Shall be completed by End of Aug. 2020
2	Construction of Channel across Hokersar along age old alignment RD 12048 to RD 12106 M	58	2890	100%	95%	Shall be completed by End of Aug. 2020
3	Construction of Channel across Hokersar along age old alignment RD 12106 to RD 12204 M	98	5071	100%	95%	Shall be completed by End of Aug. 2020
4	Construction of Channel across Hokersar along age old alignment RD 12204 M to RD 12279 M	75	3872	100%	95%	Shall be completed by End of Aug. 2020
5	Construction of Channel across Hokersar along age old alignment RD 12279 to RD 12357 M	78	3816	100%	95%	Shall be completed by End of Aug. 2020
6	Construction of Channel across Hokersar along age old alignment RD 12357 to RD 12478 M	121	7351	100%	95%	Shall be completed by End of Aug. 2020
7	Construction of Channel across Hokersar along age old alignment RD 12478 to RD 12571 M	93	6965	100%	95%	Shall be completed by End of Aug. 2020
8	Construction of Channel across Hokersar along age old alignment RD 12571 to RD 12672 M	101	5694	100%	95%	Shall be completed by End of Aug. 2020
9	Construction of Channel across Hokersar along age old alignment RD 12672 to RD 12762 M	90	5074	100%	95%	Shall be completed by End of Aug. 2020
10	Construction of Channel across Hokersar along age old alignment RD 12762 to RD 12815 M	53	2455	100%	95%	Shall be completed by End of Aug. 2020
11	Construction of Channel across Hokersar along age old alignment RD 12815 to RD 12873 M	58	3130	100%	95%	Shall be completed by End of Aug. 2020
12	Construction of Channel across Hokersar along age old alignment RD 12873 to RD 13000 M	127	7453	100%	95%	Shall be completed by End of Aug. 2020
13	Construction of Channel across Hokersar along age old alignment RD 13000 to RD 13182 M	182	9980	100%	95%	Shall be completed by End of Aug. 2020
<b>Total Qty</b>			<b>68565.00</b>			

  
 S.P.C. Dhillon  
 Executive Engineer

**B) Statement Showing Nallah Wise Breakup of Quantities Excavated and Disposed off inside Hokersar Wetland against the work**

**"Construction of Channel along old age alignment in Hokersar Wetland from RD 13182 to RD 16713 m & dredging of Drainage/Escarp Channels flowing into Hokersar"**

S.No	Particulars	Linear Length Involved (Mts)	Quantity as per Allotment (Cum)	Quantity excavated till date (Cum)	Quantity Disposed off Till date	Remarks
1	Main Channel (RD13182 to 16713m)	3531	125427.23	100%	100%	Completed
2	Nallah no.1	1599	43546.55	100%	100%	Completed
3	Nallah no. 2	749	16122.34	100%	100%	Completed
4	Nallah no. 3	1018	23922.29	100%	100%	Completed
5	Nallah no. 4	1493	47574.90	100%	100%	Completed
6	Nallah no. 5	1574	38688.97	100%	85%	Disposal of around 15000 Cum is pending due to land dispute as the owner is demanding compensation
7	Nallah no. 6	2056	60826.73	100%	85%	
8	Nallah no. 7	1768	46761.29	100%	100%	Completed
9	Proposed Channel	429	29707.66	100%	100%	Completed
	<b>Total Qty</b>		<b>432577.96</b>			

  
 Executive Engineer  
 PSC Division Narbal

C) Statement Showing Nallah Wise Breakup of Quantities Excavated and Disposed off inside Hokersar Wetland against the work

" Construction of Right/Left Side Channels with retention Water Basin In Hokersar Wetland for Flood Mitigation "

S.No	Particulars	Linear Length Involved (Mts)	Quantity as per Allotment (Cum)	Quantity excavated till date (Cum)	Quantity Disposed off Till date	Remarks
1	Nallah no.1 (Upstream) (RD 0 to RD 1414).37 m)	1414	42022.53	100%	ongoing	20% of Total quantity Disposed Till date .The delay is mainly attributable to Covid-19 Pandemic and the mode of deposition of royalty issue by the executing agency towards Geology & Mining Deptt.
2	Nallah no. 2 (Extension)	834	15442.73	100%	ongoing	
3	Proposed Channel -1 (RD 429m to RD 600m)	171	13224.15	100%	ongoing	
4	Proposed Channel -2 (RD 0m to RD 2077.50m)	2077.5	101151.04	100%	ongoing	
5	Retention Basin/Retention Pond	size (700m x200m)	443035.65	100%	ongoing	
		<b>Total Qty</b>	<b>614876.10</b>			

Sy Executive Engineer  
M&C Division Nambal

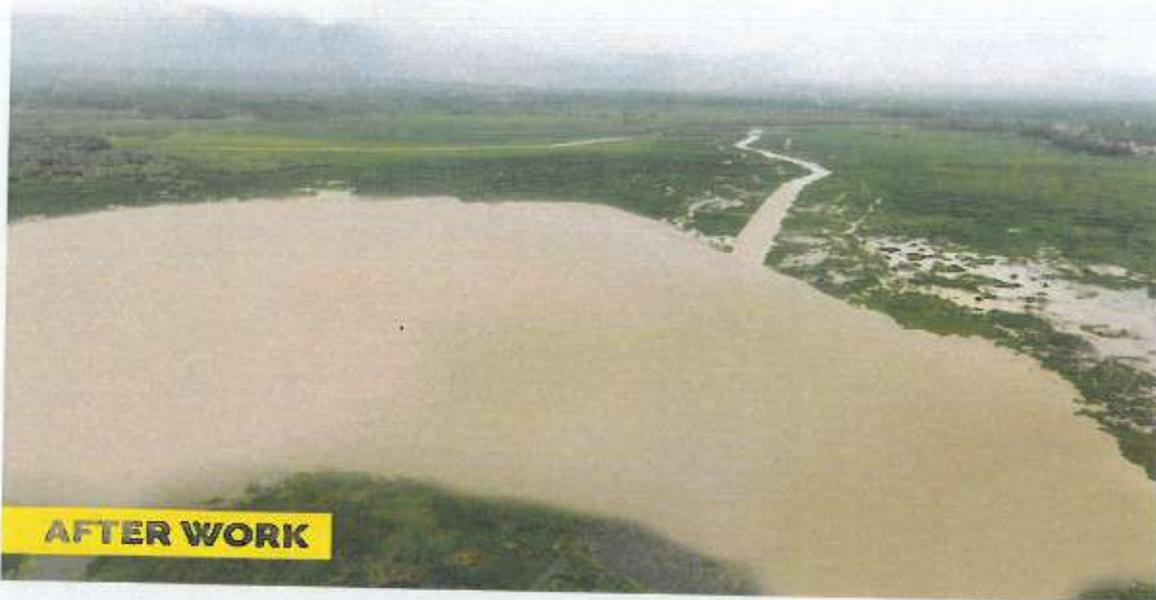
### ANNEXURE-E5

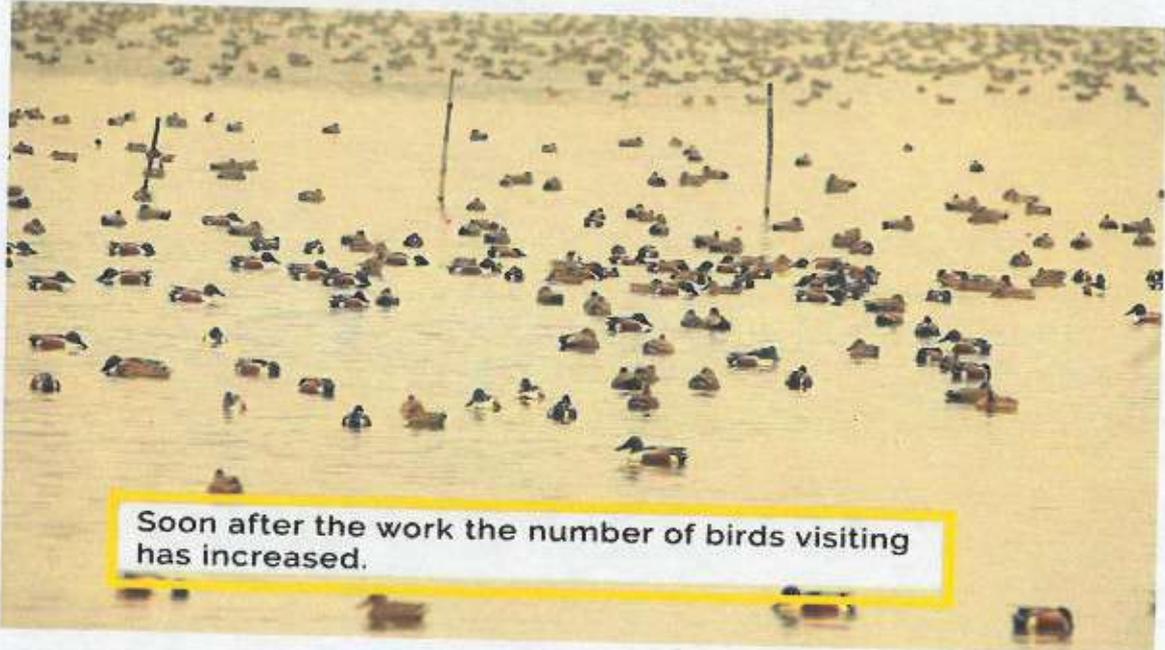
PICTURES SHOWING EXECUTION OF DREDGING WORKS BEFORE AND AFTER IN HOKERSAR WETLAND BY IRRIGATION AND FLOOD CONTROL DEPARTMENT (KASHMIR)



Ann- E5

116







Ann- E5

119



**BEFORE WORK**



**BEFORE WORK**

Ann- Es

120



AFTER WORK



AFTER WORK

Ann - Es

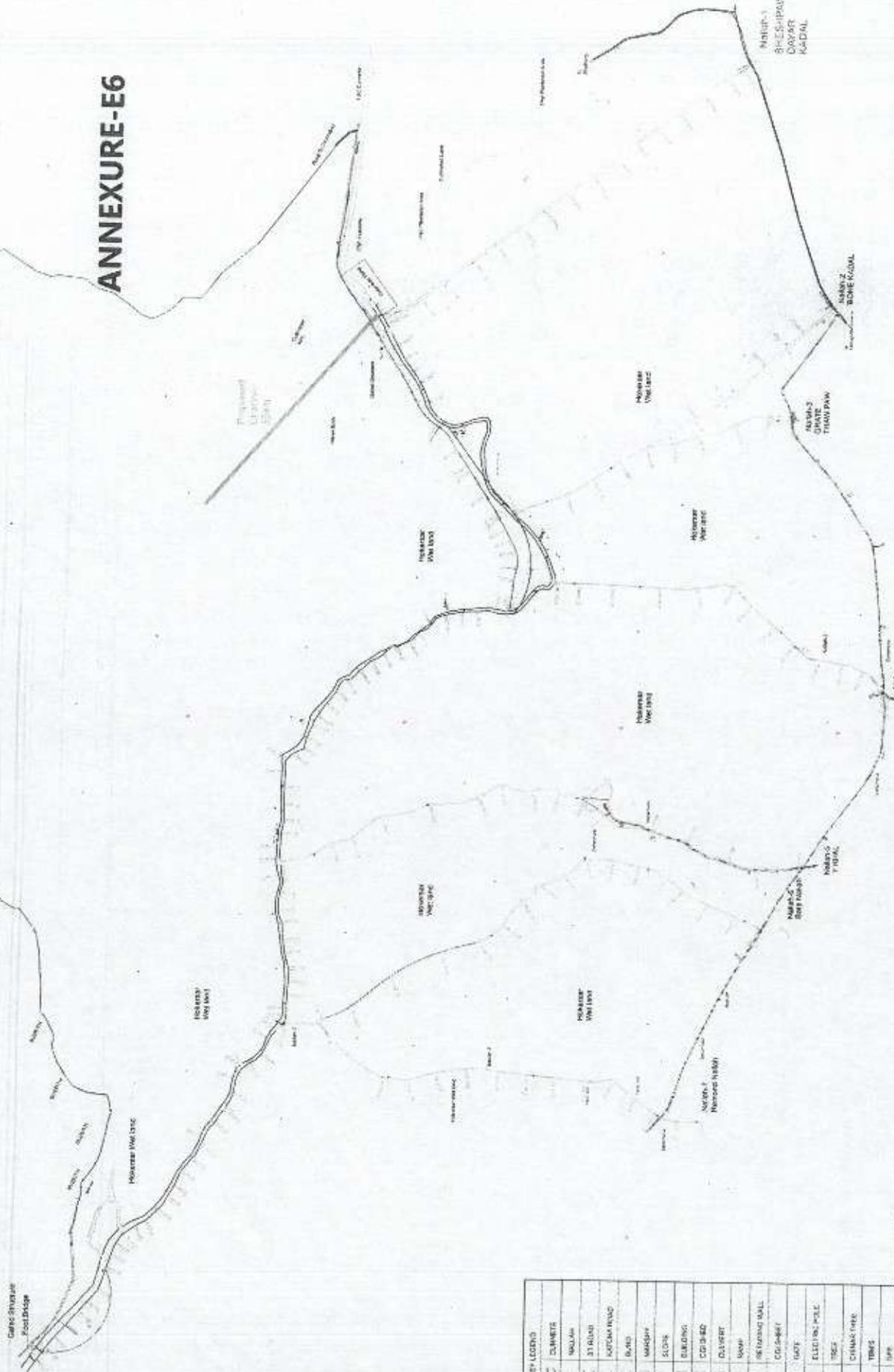
121



COMPOSITE SITE PLAN OF INLET CHANNELS HOKERSAR



ANNEXURE-E6

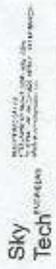


122

SURVEY LEGEND	
[Symbol]	CHANNELS
[Symbol]	WALLS
[Symbol]	31.000
[Symbol]	NOTCH IN WALL
[Symbol]	WALL
[Symbol]	MARGIN
[Symbol]	STONE
[Symbol]	BUILDING
[Symbol]	CGI B&D
[Symbol]	OUTLET
[Symbol]	SWAMP
[Symbol]	REINFORCED WALL
[Symbol]	CGI-Sheet
[Symbol]	TRUCK
[Symbol]	ELECTRIC POLE
[Symbol]	TREE
[Symbol]	CRANK PILE
[Symbol]	A
[Symbol]	TRUSS
[Symbol]	TYPE

**SURVEY NOTE:**  
 1. Boundary and adjacent to the channel is shown.  
 2. All structures are shown in black.  
 3. Topography has been shown with 1:10

SKANSKY CONSULTANTS



**SHEET TITLE:**  
 Executive Engineer  
 of Irrigation Channel  
 Gated Structure

**CLIENT:**

**PROJECT TITLE:**  
 Topographical Survey of channel  
 including its left channel

**PROJ. NO.:**

**DRAWING NO.:**  
 SITE SURVEY/CS/SC-MPT/JAN/2014

**SURVEYED BY:**  
 Copied Akshay

**DRAWN BY:**  
 Zahir Akshay

**DATE:**  
 20/07/19

**STATUS:**  
 Submitted

**Annexure-F1**

**Pictures Showing clearance/ removal of Solid Waste from the peripheries of Hokersar Wetland at Soibugh.**



Ann - F1

124



Ann-F1

125



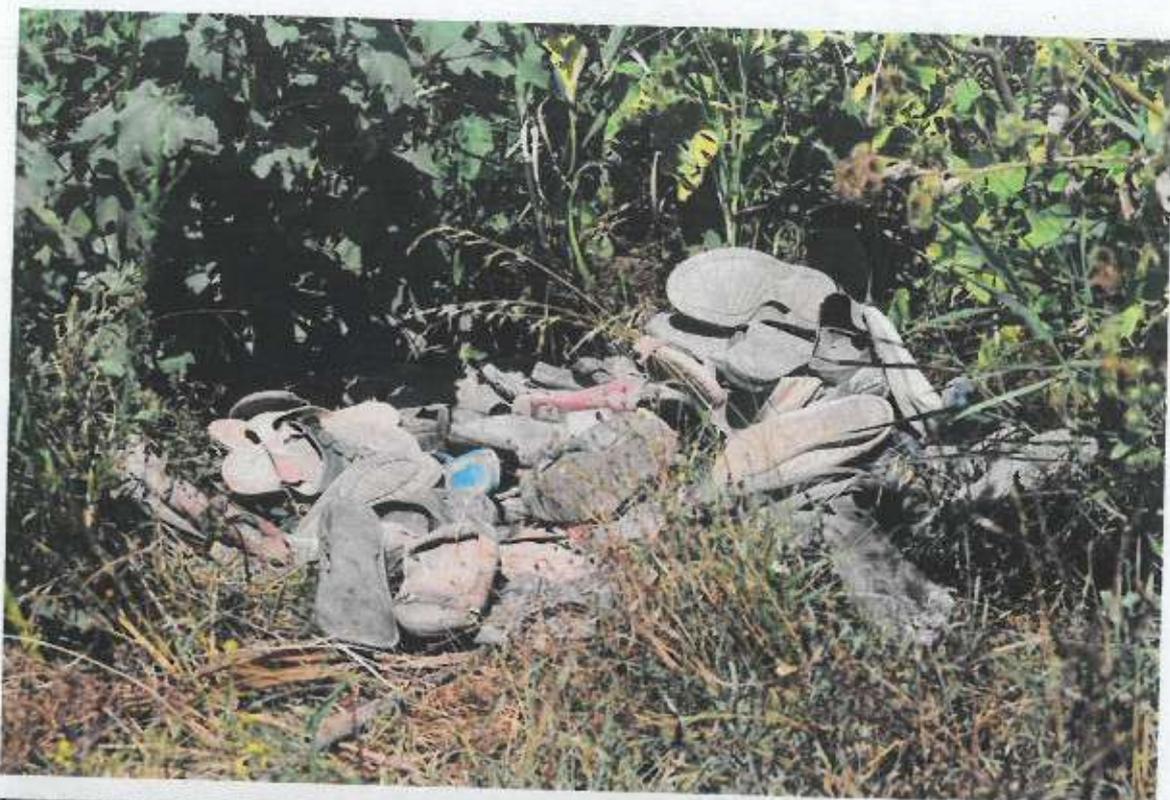
Ann-F1

126



Ann-F.1

127



Ann-Fi

128



Ann-F2

129

Awar E



Government of Jammu and Kashmir  
Office of the Deputy Commissioner/ District Magistrate,  
Srinagar

Email: [dcsgr-jk@nic.in](mailto:dcsgr-jk@nic.in), [srinagardcs@gmail.com](mailto:srinagardcs@gmail.com) Ph/Fax: 0194-2477033 /2452182

Subject: Complete ban on Dumping of Solid Waste in and around Hokersar Wetland.

Order No: 77-DMS/PS of 2019

Dated: 12-07-2019



Whereas it has become expedient to preserve and restore Hokersar Wetland to its former glory as being home to migratory birds and to restore its ecosystem so that the wetland maintains its nature and existence.

Whereas the human activity in an around Hokersar Wetland has become big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz dumping of Solid Waste, Construction material and likewise are posing great danger to the flora and fauna of the wetland and the suitability of the wetland as an abode to the migratory birds.

Now, therefore, as a deterrent I, District Magistrate, Srinagar in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of solid Waste in an around Hokersar Wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Hokersar Wetland.

Senior Superintendent of Police, Srinagar will implement the order strictly.

Pollution Control Board, Wildlife Department and Lakes & Waterways Development Authority for putting strong monitoring mechanism to ensure compliance.

By order of the District Magistrate.

  
12/07/19  
K K Sidha (KAS)  
Additional Deputy Commissioner,  
Srinagar.

No: DMS/Jud/144CrPC/2019/1658-1663  
Dated: 12-07-2019

Copy for information to the;

1. Divisional Commissioner, Kashmir.
2. Regional Wildlife Warden, Kashmir.
3. Vice Chairman LAWDA, Srinagar.
4. Regional Director State Pollution Control Board, Kashmir
5. Senior Superintendent of Police, Srinagar.
6. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat, Srinagar.

21

Annexure- F3

130

Ans - (F)



Government of Jammu & Kashmir

**OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT MAGISTRATE**  
**BUDGAM**

**email: dcbudgam@gmail.com Ph/Fax:- 0194-255203**

**Subject:- Complete ban on Dumping of Solid Waste in and around Hokersar Wetland.**

**Order No. DCB/SM/Estt/123 of 2019**  
**Dated: 15-07-2019**

Whereas it has become expedient to preserve and restore Hokersar Wetland to its pristine glory as being home to migratory birds and to restore its ecosystem so that the wetland maintains its nature and existence.

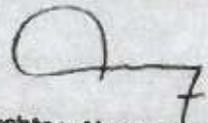
Where the human activity in an around Hokersar Wetland has become big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz. dumping of Solid waste, construction material and likewise are posing great danger to the flora and fauna of the wetland and the suitability of the wetland as an abode to the migratory birds.

Now, therefore, as a deterrent I, District Magistrate Budgam in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of solid waste in an around Hokersar wetland within 500 Mts from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Hokersar Wetland.

Senior Superintendent of Police, Budgam will implement the order strictly.

Pollution Control Board, Wildlife Department and Lakes & Waterways Development Authority for putting strong monitoring mechanism to ensure compliance.

**By order of the District Magistrate**

  
(Mushtaq Ahmad Simnani) <sup>15/07/19</sup> KAS  
**Addl. Deputy Commissioner,**  
**Budgam.**

**No:ADCB/PS/2019/527-31**  
**Dated: 15 -07-2019**

Copy to:-

1. Divisional Commissioner Kashmir.
2. Regional Wildlife Warden, Kashmir.
3. Regional Director State Pollution Control Board Kashmir.
4. Senior Superintendent of Police Budgam.
5. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat Srinagar.

22

Annexure-4

131

# ASIAN WATER BIRD CENSUS (AWC) IN THE WETLANDS OF KASHMIR VALLEY

Ifshan Dewan  
February 2020



DEPARTMENT OF WILDLIFE PROTECTION, JAMMU & KASHMIR

Citation: (2020) Asian Water Bird Census (AWC) in the Wetlands of Kashmir valley:  
A Report by Department of Wildlife Protection, Jammu & Kashmir.

Collaborators  
Wildlife SOS  
Kashmir Birdwatch  
Wildlife Trust of India  
WUCMA( Wular Conservation & Management Authority)  
Sher-e-Kashmir University of agricultural Sciences &  
Technology- Kashmir, Kashmir University, Srinagar



Wetlands Division  
Department of Wildlife Protection  
Jammu & Kashmir Government  
Wildlife Warden, Srinagar.

# CONTENTS

- Executive Summary
- Introduction
- Methodology
- Site Description
- Results
- References
- Appendices



## Asian Waterbird Census 2020

### Executive summary

The annual Asian Waterfowl Census (AWC 2020) was conducted by this Division in 20 wetlands of the Kashmir valley on 15th-16th February 2020. The count was conducted simultaneously in all the major along with lesser known wetlands of the valley which includes Hokersar, Shallabugh, Hygam, Mirgund, Badinambal, Narkara, Wullar Lake, Dal/Nigeen Lake, Manasbal lake and associated wetlands, Anchar lake, Khurwansar, Ahansar, Waskhur Sar, Shalar Sar, Gantmullah Reservoir and wetlands from Pampore viz Manibugh, Kranchoo, Chatlum and Freshkhooori.

83 number of volunteers which include NGO's, Bird Lovers, Students from Kashmir University and SKUAST participated in this event along with the Staff of Wetlands Division and North Division.

A total of 813043 number of birds belonging to 39 species were recorded in all the wetlands. Hokersar contributed 59 % of the total birds count followed by Wullar Lake (14%) and Dal Lake (11.8 %).

Common Teal (*Anas crecca*) with 203133 individuals ( 25 % of total bird count) was the most abundant species followed by Northern Pintail (*Anas acuta*) with 161327 birds(19.8%) and Eurasian Coot (*Fulica atra*) with 152208 individuals(18.7%)..

The seven bird species namely which include Common Teal (*Anas crecca*), Northern Pintail (*Anas acuta*), Eurasian Coot (*Fulica atra*) Mallard (*Anas platyrhynchos*), Shoveler (*Spatula clypeata*) Gadwall (*M. strepera*). and Eurasian Wigeon (*Marca spenelope*)constituted 98.5 % of the total birds counted during the AWC 2020.

Wildlife Warden  
Wetlands Division Kashmir Srinagar

## Introduction

**A**sian Water-bird Census (AWC) is a part of the global water bird monitoring program which was initiated in 1987 in Indian Subcontinent and coordinated by wetlands international (South Asia) which rapidly moved to other regions from Afghanistan to Japan, Southeast Asia and Australasia. It includes the entire East Asian - Australasian Flyway and a large part of the Central Asian Flyway. The AWC runs parallel to other regional programmes of the International Waterbird Census in Africa, Europe, West-Asia, the Neo tropics and the Caribbean. Information from the AWC contributes to the identification and monitoring of wetlands of national and international repute. It also assists decision makers in designating wetlands to the Convention on Wetlands (Ramsar, Iran 1971), protecting threatened species, improving knowledge of lesser known waterbird species and assessing the value of wetlands.

2015 witnessed the first AWC in the wetlands of Kashmir in an organized manner as per International Water-bird Census (IWC) guidelines under the auspices of the Department of Wildlife Protection, Jammu&Kashmir Government. Although the Department has been conducting annual water bird counts earlier but the counts were localized in 3-4 major wetlands of the valley. Since then the programme has been conducted regularly as per set norms and guideline of AWC. This year also AWC was conducted in Wetlands of Kashmir Valley. An orientation programme to aware participants about the procedure and methodology was organized in the Camping ground of Hokersar on 15th of Feb. 2020, resource persons from Kashmir University, SKUAST were also present in the event.



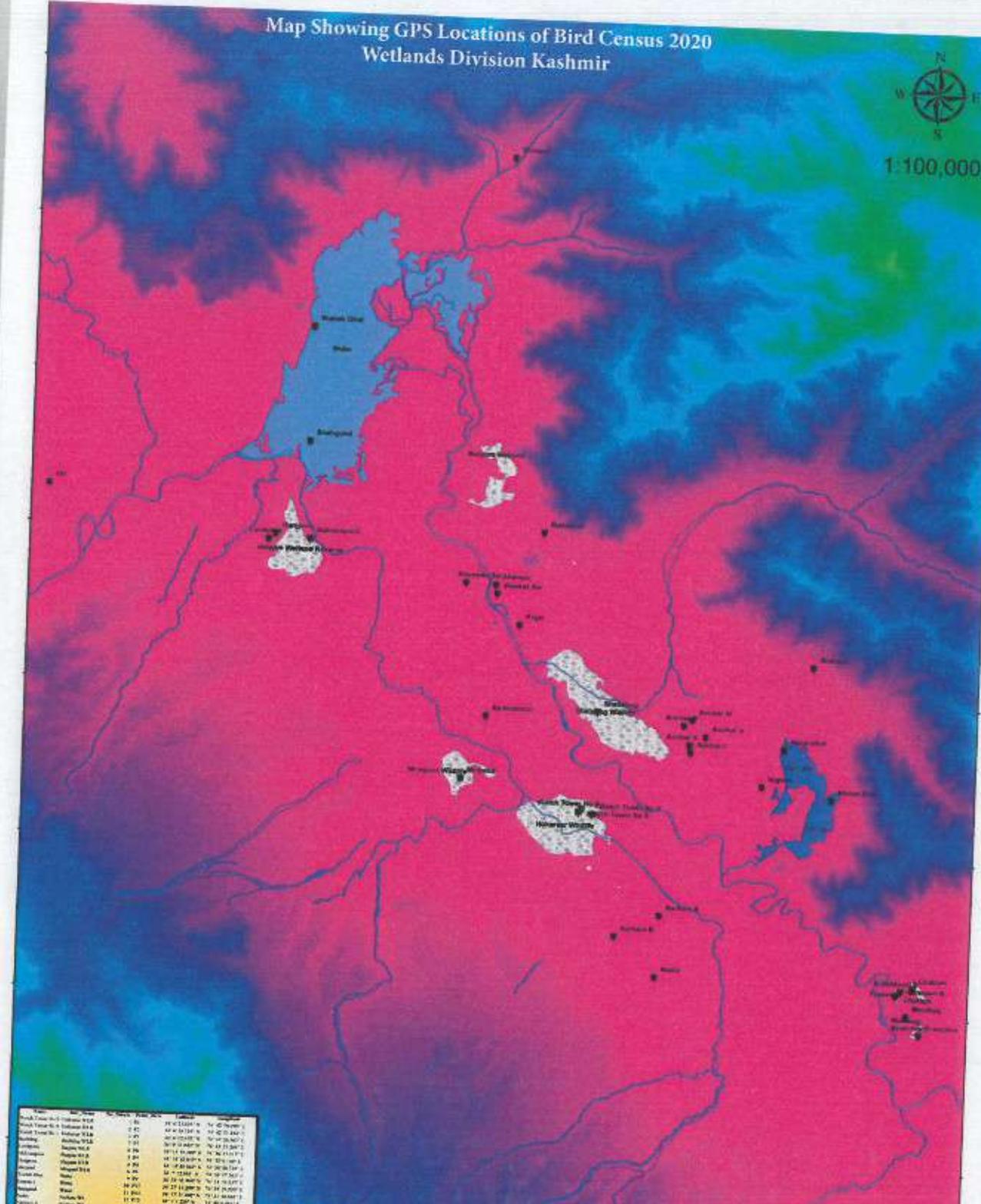


## Methodology

Each wetland site was surveyed from points at vantage locations. The number of points for a site depended upon the area of the wetland and was decided in consultation with the frontline staff posted in an area. Large wetlands were assigned more than the smaller ones. Hence wetlands like Wullar lake (6 Points) and Hokersar (3 Points) had more points than Manibugh (1 Point) and Kranchoo (1 Point)/ altogether there were 35 points and from each point a team of at least two observers (a birdwatcher who had undergone the orientation program and a front line staffer of the department) counted all possible birds in view. The data was entered in the previously provided AWC forms right at the counting points. The count was conducted on 16th Feb 2020.

Each census team was provided with at least one binocular (8X40/10X50) and a data sheet. The data was later compiled and analyzed for determination of species abundance & species distribution.

Map Showing GPS Locations of Bird Census 2020  
Wetlands Division Kashmir



Name	Altitude	Latitude	Longitude
Wetland 1	1000	34° 12' 30" N	74° 42' 30" E
Wetland 2	1200	34° 15' 00" N	74° 45' 00" E
Wetland 3	1500	34° 18' 00" N	74° 48' 00" E
Wetland 4	1800	34° 21' 00" N	74° 51' 00" E
Wetland 5	2000	34° 24' 00" N	74° 54' 00" E
Wetland 6	2200	34° 27' 00" N	74° 57' 00" E
Wetland 7	2500	34° 30' 00" N	75° 00' 00" E
Wetland 8	2800	34° 33' 00" N	75° 03' 00" E
Wetland 9	3000	34° 36' 00" N	75° 06' 00" E
Wetland 10	3200	34° 39' 00" N	75° 09' 00" E
Wetland 11	3500	34° 42' 00" N	75° 12' 00" E
Wetland 12	3800	34° 45' 00" N	75° 15' 00" E
Wetland 13	4000	34° 48' 00" N	75° 18' 00" E
Wetland 14	4200	34° 51' 00" N	75° 21' 00" E
Wetland 15	4500	34° 54' 00" N	75° 24' 00" E
Wetland 16	4800	34° 57' 00" N	75° 27' 00" E
Wetland 17	5000	35° 00' 00" N	75° 30' 00" E
Wetland 18	5200	35° 03' 00" N	75° 33' 00" E
Wetland 19	5500	35° 06' 00" N	75° 36' 00" E
Wetland 20	5800	35° 09' 00" N	75° 39' 00" E
Wetland 21	6000	35° 12' 00" N	75° 42' 00" E
Wetland 22	6200	35° 15' 00" N	75° 45' 00" E
Wetland 23	6500	35° 18' 00" N	75° 48' 00" E
Wetland 24	6800	35° 21' 00" N	75° 51' 00" E
Wetland 25	7000	35° 24' 00" N	75° 54' 00" E
Wetland 26	7200	35° 27' 00" N	75° 57' 00" E
Wetland 27	7500	35° 30' 00" N	76° 00' 00" E
Wetland 28	7800	35° 33' 00" N	76° 03' 00" E
Wetland 29	8000	35° 36' 00" N	76° 06' 00" E
Wetland 30	8200	35° 39' 00" N	76° 09' 00" E
Wetland 31	8500	35° 42' 00" N	76° 12' 00" E
Wetland 32	8800	35° 45' 00" N	76° 15' 00" E
Wetland 33	9000	35° 48' 00" N	76° 18' 00" E
Wetland 34	9200	35° 51' 00" N	76° 21' 00" E
Wetland 35	9500	35° 54' 00" N	76° 24' 00" E
Wetland 36	9800	35° 57' 00" N	76° 27' 00" E
Wetland 37	10000	36° 00' 00" N	76° 30' 00" E



**Legend**

- Census\_Birds
- Drainage\_Kashmir
- Dal
- Water
- Water\_Bodies

**Value**

High : 8261  
Low : 114

aster\_dem\_jk\_full.img



## Site Descriptions

### 1. Hokersar Wetland Conservation Reserve

**H**okersar Conservation Reserve a Ramsar Site is a renowned waterfowl reserve, lies 10 km west of Srinagar on the Srinagar-Baramullah highway. The wetland has a long history of over a century and was a shooting resort of the then Maharaja Hari Singh of Jammu & Kashmir state. The wetland has successively been under the administration of (1) Department of Tawaza (Hospitality and Protocol) and Game and Fisheries department till 1947 and it was notified as a state Rakh in the year 1945(2) Department of Game when Fisheries wing was separated from it till 1973 (3) It was again back to Game and Fisheries department till 1979 (4) Department of Wildlife Protection from 1979 onwards. The wetland has been notified vide cabinet order No: 710/ c of 1945 (G.G) dated July-17-1945 by the then state government. Late Ghulam Ahmed Bakshí, the then Chief Minister of Jammu & Kashmir State, raised the peripheral bund at the time of Maharaja in 1960. It is also an Important Bird Area (Islam & Rahmani, 2004). The wetland was declared as a Ramsar Site, a wetland of international importance by Ramsar Convention Bureau on November 8, 2005 and the Ramsar Site number accorded to it was 1570.

It is fed by the perennial Doodhganga river tributary, which makes its way to meet the Jhelum River. Another stream called Sukhnag enters the area near village Narbal on the northwest which ultimately drains directly into the Doodhganga near Souzeth village. The water table depends upon the discharge from Doodhganga spill channel. The lake reaches a maximum depth of 2.5 m in spring during snowmelt and a minimum of 0.7 m in autumn.

District	Budgam and Srinagar
Coordinates	34° 5' 54.148" N, 74° 42' 19.356" E
Ownership	Department of Wildlife Protection, J&K
Area	1,375 ha
Altitude	1,580 m
Rainfall	550 mm
Habitats	Seasonal Marsh

The vegetation ranges from submerged, attached, free floating to emergent. Shallow areas support thick stands of *Typha* and *Phragmites*. *Trapa natans*, *Nymphoides peltata*, *Nymphoide candida* and *Nymphoide stellata* occur in the open water areas. There are many floating gardens in the lake. Plantation of *Salix alba* has been taken up along the shoreline, while rice is grown in the surrounding areas. These crops fields also provide foraging areas for birds.

Hokersar is an important Wetland for both resident and migratory waterfowl. Hussain(1989) counted 64 species in and around the wetland during bird ringing studies. The lake is particularly important as a wintering area for migratory ducks and geese, and as a breeding area for herons, egrets and rails. There has been considerable increase in the waterfowl numbers since shooting was stopped.

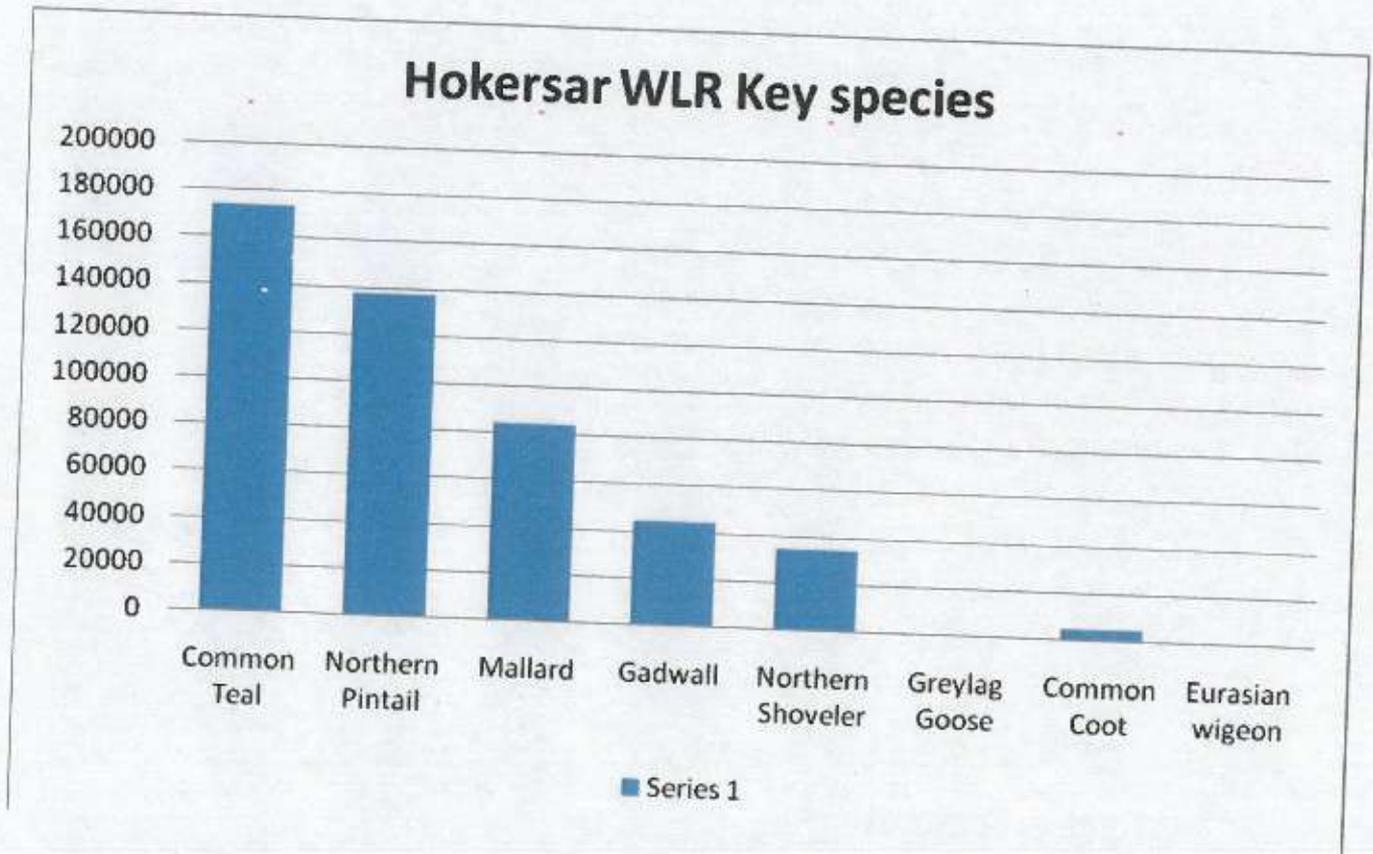
**Key Species with numbers sighted during 2020 AWC**

A record number of birds (4,81,068) was reported from Hokersar during 2020 AWC which is the highest number for any wetland of the valley this year with Common Teal (37 %), Northern Pintail (29%), Mallard (18 %), Gadwall (9 %) and Northern Shoveler (7 %) recorded in high numbers. Individual records of all the waterfowls were as under:

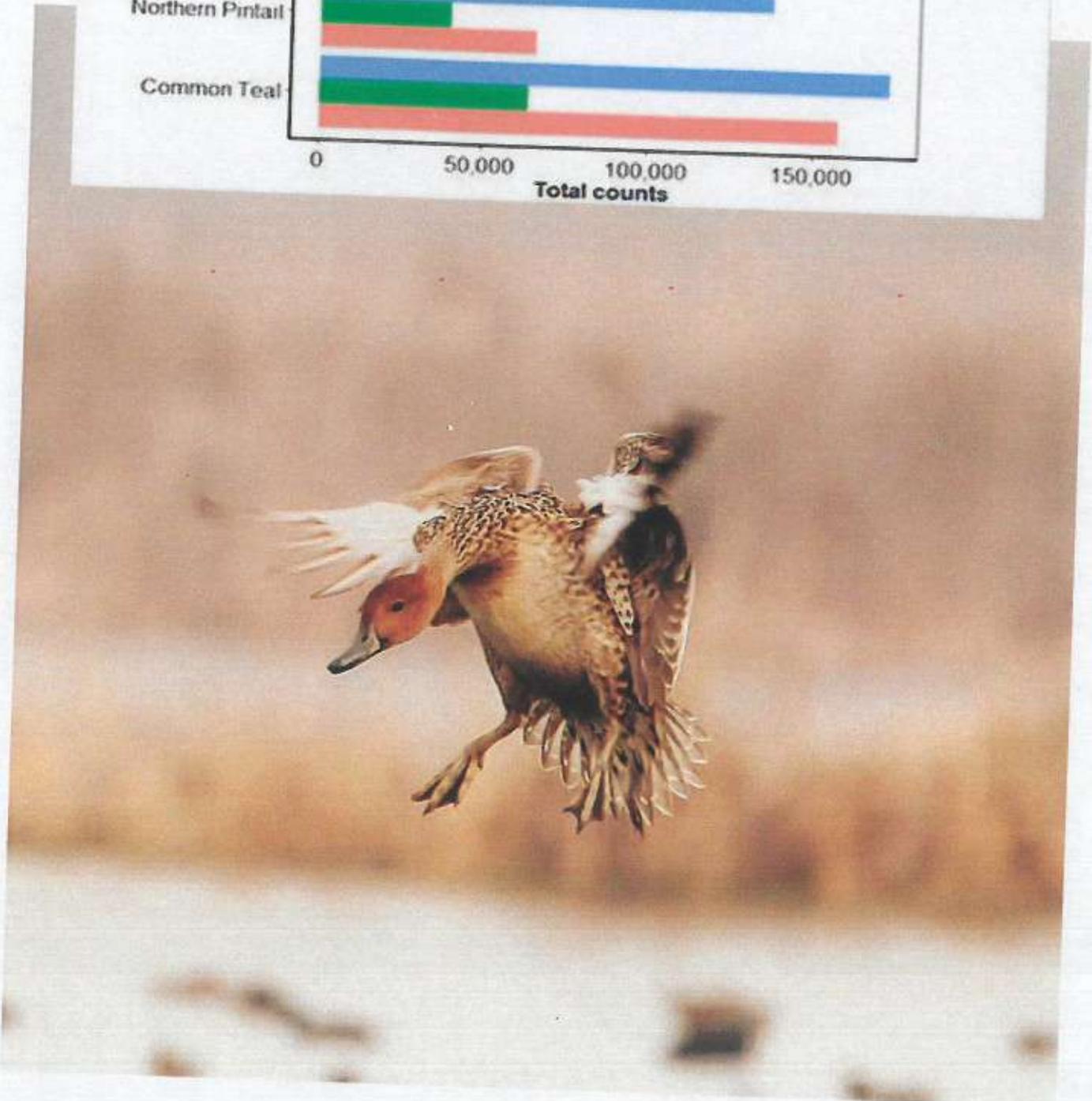
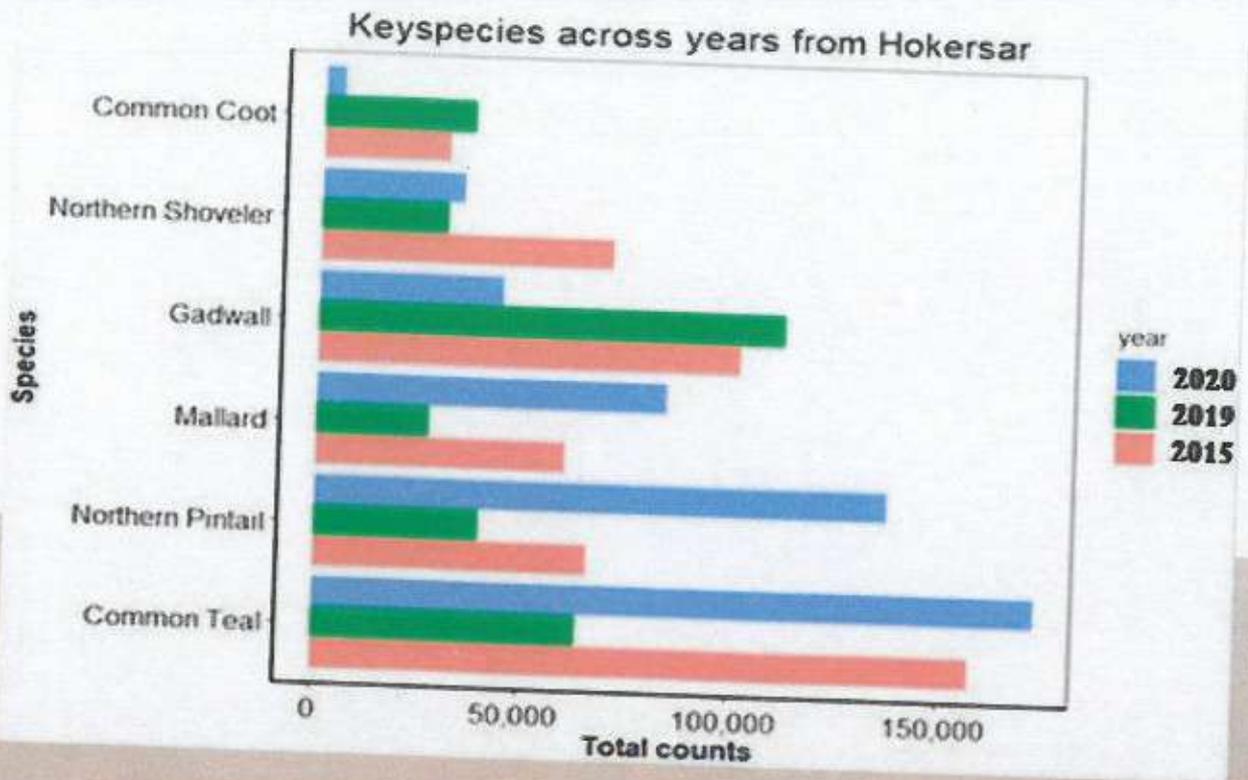
**Key Species with Numbers Sighted during 2020 AWC**

Common Teal	
Northern Pintail	1,73,650
Mallard	1,37,660
Gadwall	84,450
Northern Shoveler	44,600
Greylag Goose	34,720
Common coot	805
Eurasian Wigeon	5000
	100

Chart showing Species composition of Hokersar Wetland



Comparison of key species from Hokersar across years 2015-2020



## 2. Hygam Wetland Conservation Reserve



**A**round 40 km north of Srinagar lies the Hygam Wetland Reserve with an area of 7.00 Km<sup>2</sup>, which was notified a Reserve in 1945, Vide Cabinet Order No: 710-C of 1945, Dated: 17-07-1945. Hygam wetland derives its name from the village where it is situated in. The area of this wetland has shrunk from 14 sq km (Holmes and Parr 1988) to 7.25 sq km.

Hygam Rakh is a permanent shallow freshwater lake with maximum depth of 1.2 m. Perennial streams feed it, but the water table falls in late summer, reaches the lowest in autumn and rises in early winter. The surrounding area is predominantly paddy fields and marshes with some pastures and get flooded after heavy rains.

District	Baramullah
Coordinates	34° 1' 14.301" N, 74° 19' 45.171" E
Ownership	Department of Wildlife Protection, J&K
Area	1,400 ha
Altitude	1,580 m
Rainfall	900 mm
Habitats	Aquatic, Riverine Vegetation, Himalayan Secondary Scrub

**M**ost of the lake is covered with a dense growth of reeds and other emergent vegetation. Dominant species include *Typha angustata*, *Phragmites communis*, *Phalaris arundinacea*, *Sparganium rerectum*, *Sparganium ramosum*, *Scirpus Maritimus* and *Scirpus Triquenter* (Kal et al 12980, Kaul 1982). In Open areas there are various floating leaf species such as water lilies *Nymphaea stellata* and *Nymphaea alba*, Fringed Water Lily *Nymphoides pellata* and water Chestnut *Trapa Natans* (Kaul et al. 1980).. The vegetation is rooted in the bottom of shallower areas or on a floating mat of roots and silt.

Hygam Rakh is the largest remaining reed-bed area in the Kashmir Valley and it is of major ornithological importance (Holmes and Parr 1988). It is particularly important for migratory species and marshland breeding species. Hygam provides a vital staging area for many passage migrants (Islam et al. 2004). Since shooting was topped in 1995-96, there has been a steady increase in the migrant population of waterfowl and other birds at Hygam Rakh.

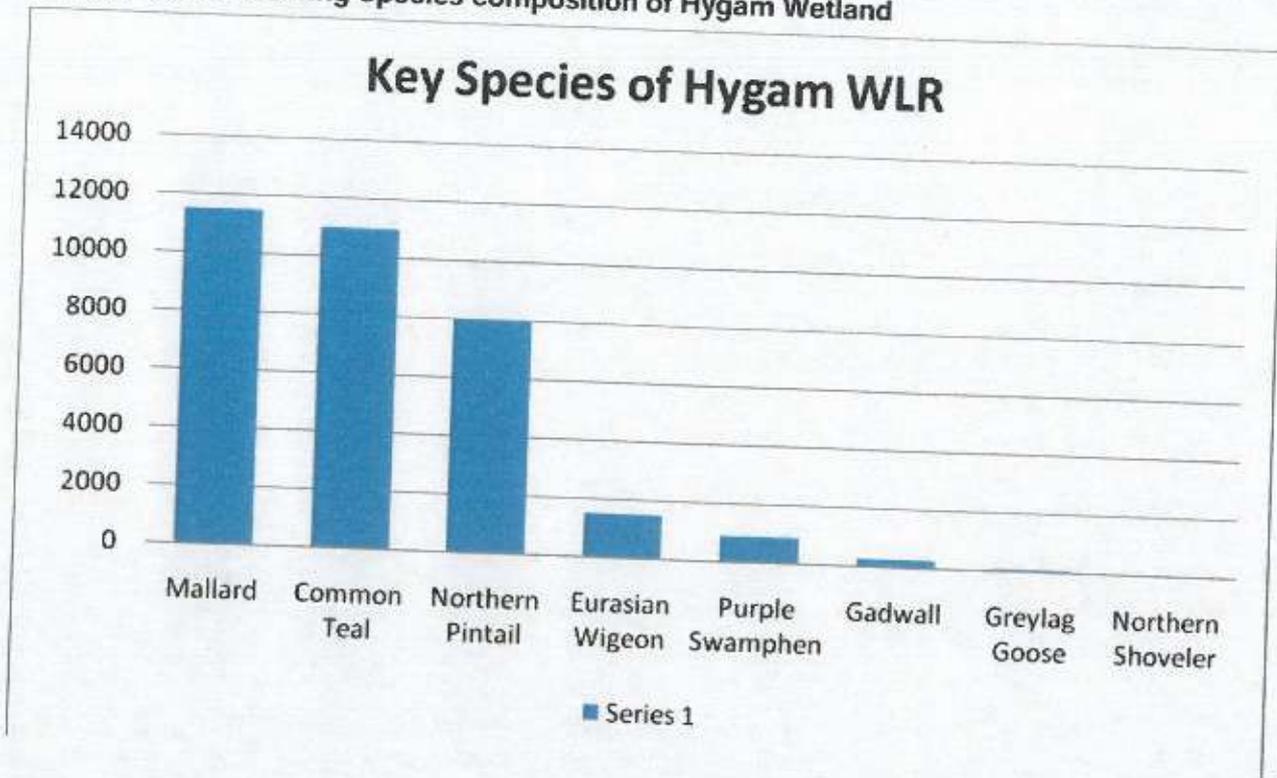
### Key Species with numbers sighted during 2020 AWC

A total 33,328 birds belonging to 11 different species were counted from Hygam wetland (7257= Hanjipora, 14181=Akhoonpora, 11890= Loolipora). Mallard (35 %), Common Teal (33 %) and Northern Pin tail (24 %) were the dominant species comprising 92 % of the total species of the wetland. This year water level in the wetland was not optimal as a result only 33,328 birds were counted.

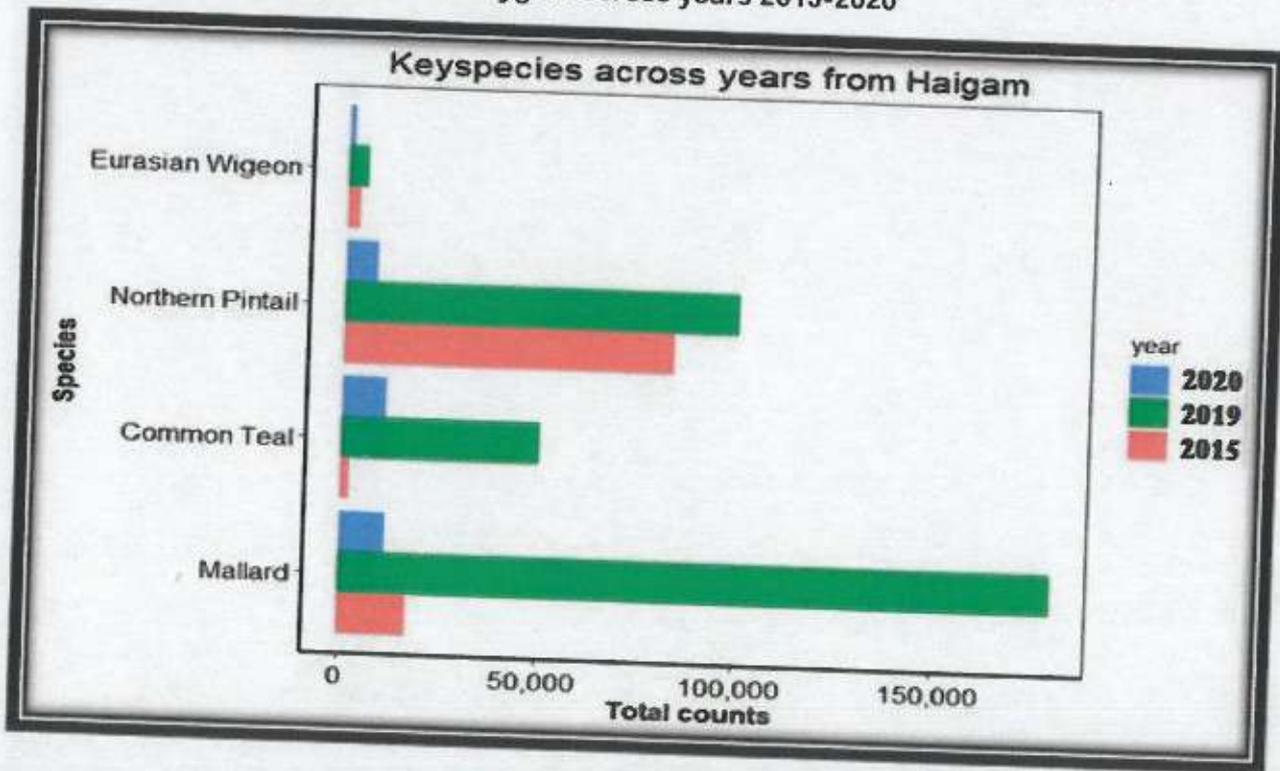
### Key Species with Numbers Sighted during 2020 AWC

Mallard	
Common Teal	11,500
Northern Pintail	11,000
Eurasian Wigeon	8,000
Purple Swamphen	1,500
Gadwall	900
Greylag Goose	289
Northern Shoveler	89
	45

Column- Chart showing Species composition of Hygam Wetland



Comparison of key species from Hygam across years 2015-2020



### 3. Mirgund Wetland Reserve

District.	Budgam
Coordinates	33° 7' 21.027" N, 74° 38' 19.368" E
Ownership	State
Area	300 ha
Altitude	1,580 m
Rainfall	550 mm + snowfall
Habitats	Flooded Valley Grassland, Freshwater Swamp, Himalayan Secondary Scrub

Mirgund is a shallow freshwater lake with associated reed beds and riverine marshes on River Jhelum much of which dries during summer and the considerable fluctuations in water levels according to the local runoff, the depth varies between 0.1-0.5 meter, with an area of 4.00 Km<sup>2</sup>. The area was designated a reserve in 1945, Vide Cabinet Order No: 710-C of 1945, Dated: 17-07-1945.

1806 was reported from Mirgund during 2020 AWC with Common Teal (49%) and Eurasian Wigeon (16%) recorded the highest. Other species included Common Moorhen, Northern Pintail, etc.

#### Key Species with Numbers Sighted during 2020 AWC

Common Teal	600
Eurasian Wigeon	200
Common Moorhen	110
Northern pintail	100
Gadwall	100
Mallard	50
Northern Shoveler	40
Little Grebe	30

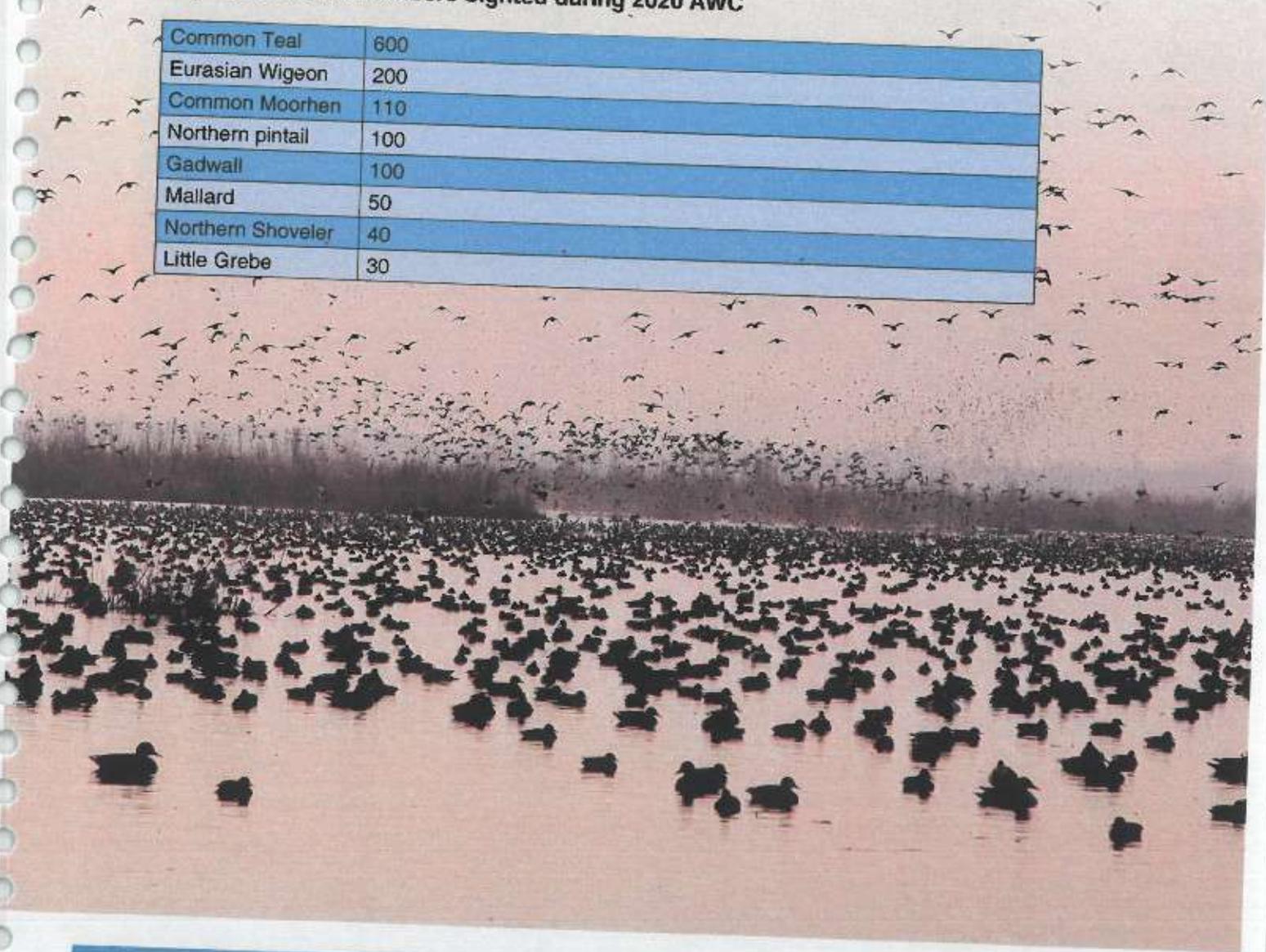
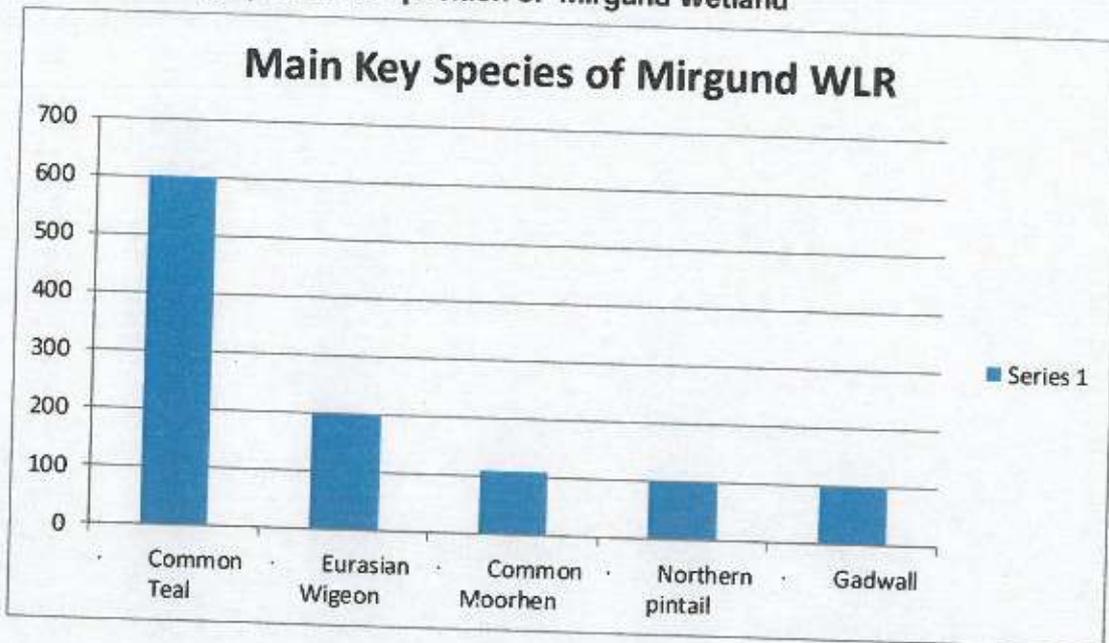
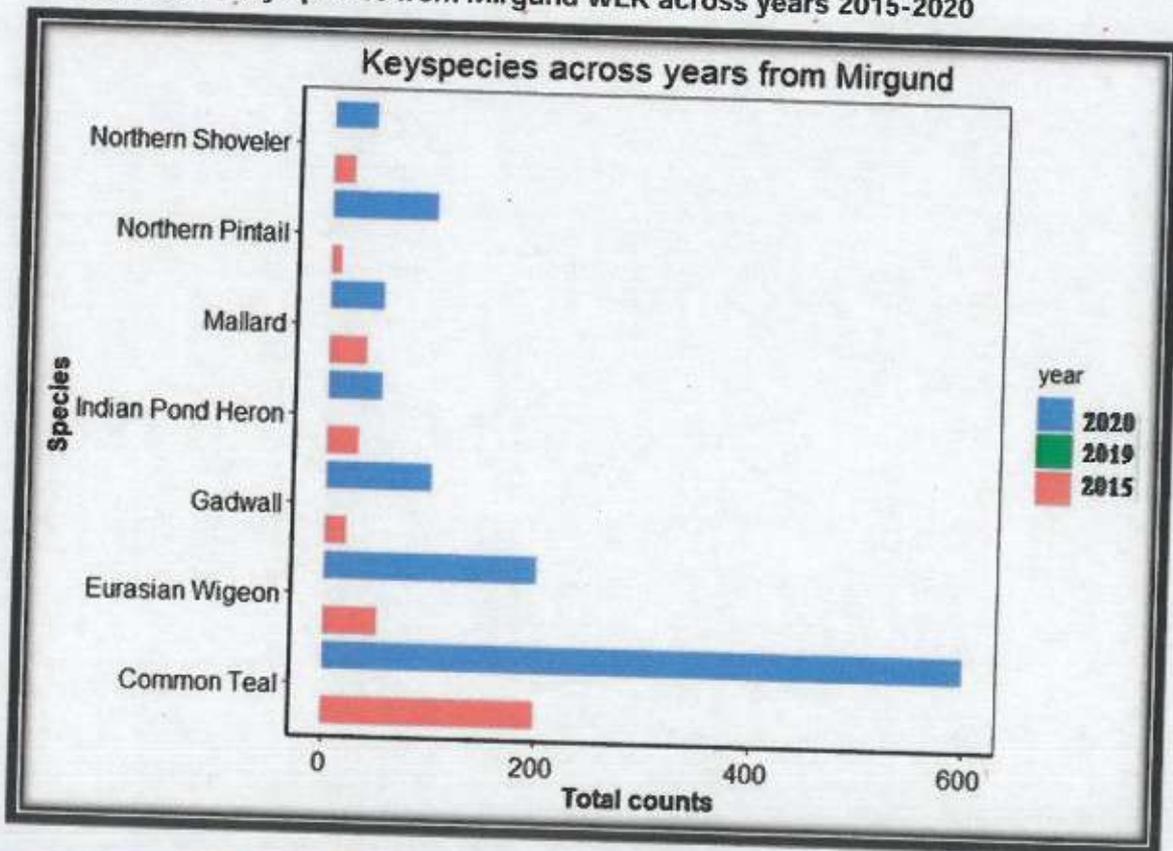


Chart showing Species composition of Mirgund Wetland



Comparison of key species from Mirgund WLR across years 2015-2020



## 4. Shallabugh Conservation Reserve

District	Ganderbal and Srinagar
Coordinates	34° 9' 42.069" N, 74° 43' 659" E
Ownership	Department of Wildlife Protection, J&K
Area	700 ha
Altitude	1,580 m
Rainfall	
Habitats	Freshwater Swamp, Himalayan Secondary Scrub

Shallabugh marshes lies between Ganderbal and Srinagar districts in close vicinity of Srinagar Town and Anchar Lake. These marshes are fed by Sindh river and the local snow melt. The depth of water varies from 0.3-2 meters and the water level fluctuates considerably according to the rainfall and snowmelt. Large areas of the wetland dry up between September and March. The area has extensive reed beds of *Phragmites communis*, *Typha angustata*, and rich growth of *Nymphaea candida* and *Nymphaea stellate* on open waters. The side towards Shallabugh village has more willow plantations while the side towards Sangam village (Srinagar) is dominated by paddy cultivation and had more bunds and embankments. While the side towards Gadoora-Anchar has more of reed beds thereby providing important wintering area for waterbirds.

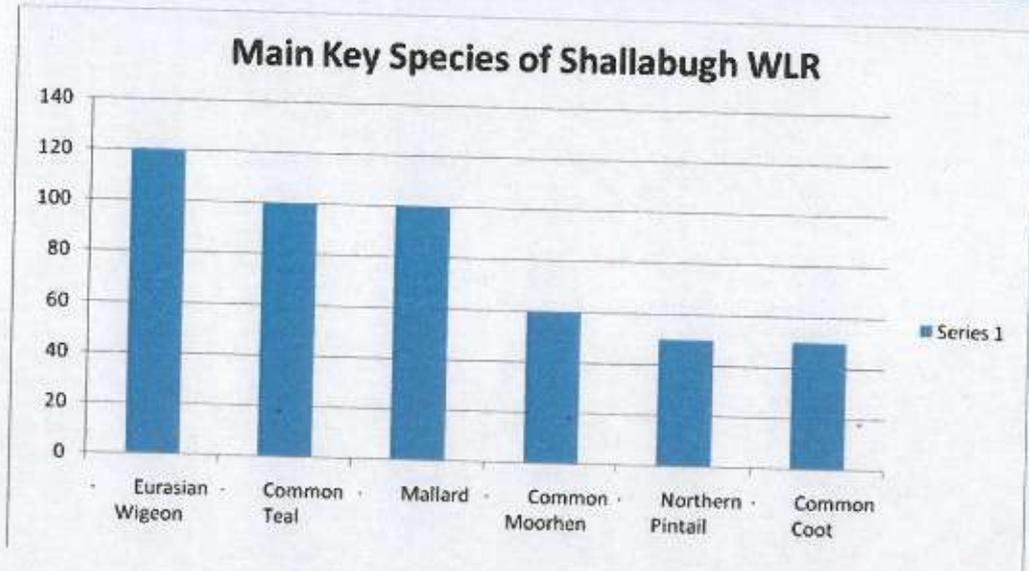
In February 2012, a team of IBCN members headed by Dr Asad Rahmani recoded around 5 hundred thousand water birds from Shallabugh (Rahmani et al, 2012).

A total of 689 birds were reported from Shallabugh during 2020 AWC with Eurasian Wigeon (21%) recorded the highest. Other species included Common Teal, Mallard, etc. This year water level in the wetland was not optimal as a result only 689 birds were counted.

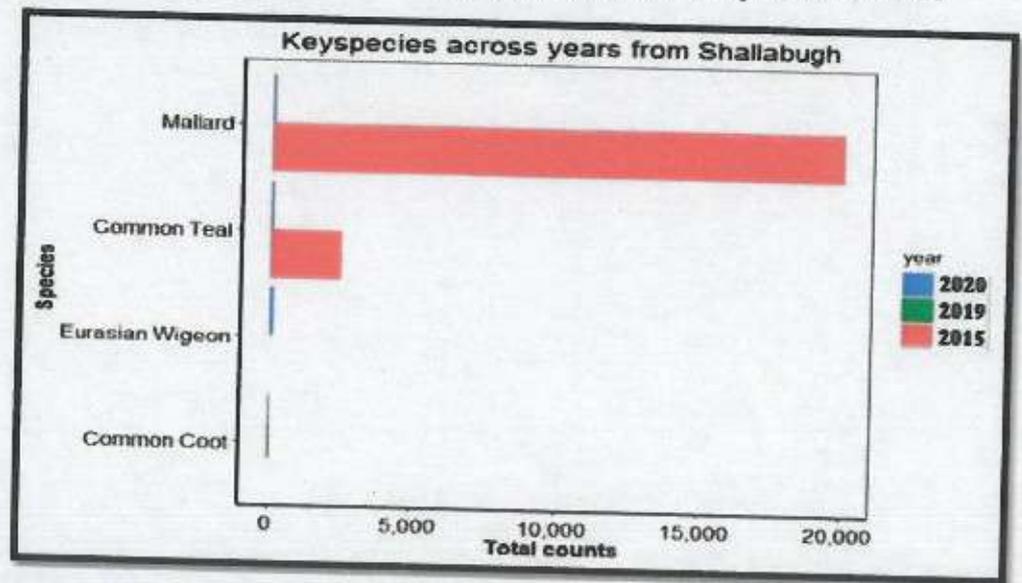


**Key Species with Numbers Sighted during 2020 AWC**

Eurasian Wigeon	120
Common Teal	100
Mallard	100
Common Moorhen	60
Northern Pintail	50
Common Coot	50
Purple Swamphen	35
Gadwall	25
Little Grebe	17
Common Pochard	10
Northern Shoveler	5



**Comparison of key species from Shallabugh Wetland across years 2015-2020**



## 5. Chattalum, Freshkhoodi, Kranchoo & Manibugh



District	Pulwama
Coordinates	34° 1' 16.975" N, 74° 56' 31.488" E
Ownership	Department of Wildlife Protection, J&K
Area	14.27 Sq Km
Altitude	1,600 m
Rainfall	800 mm
Habitats	Aquatic, Riverine Vegetation, Flooded Valley Grassland

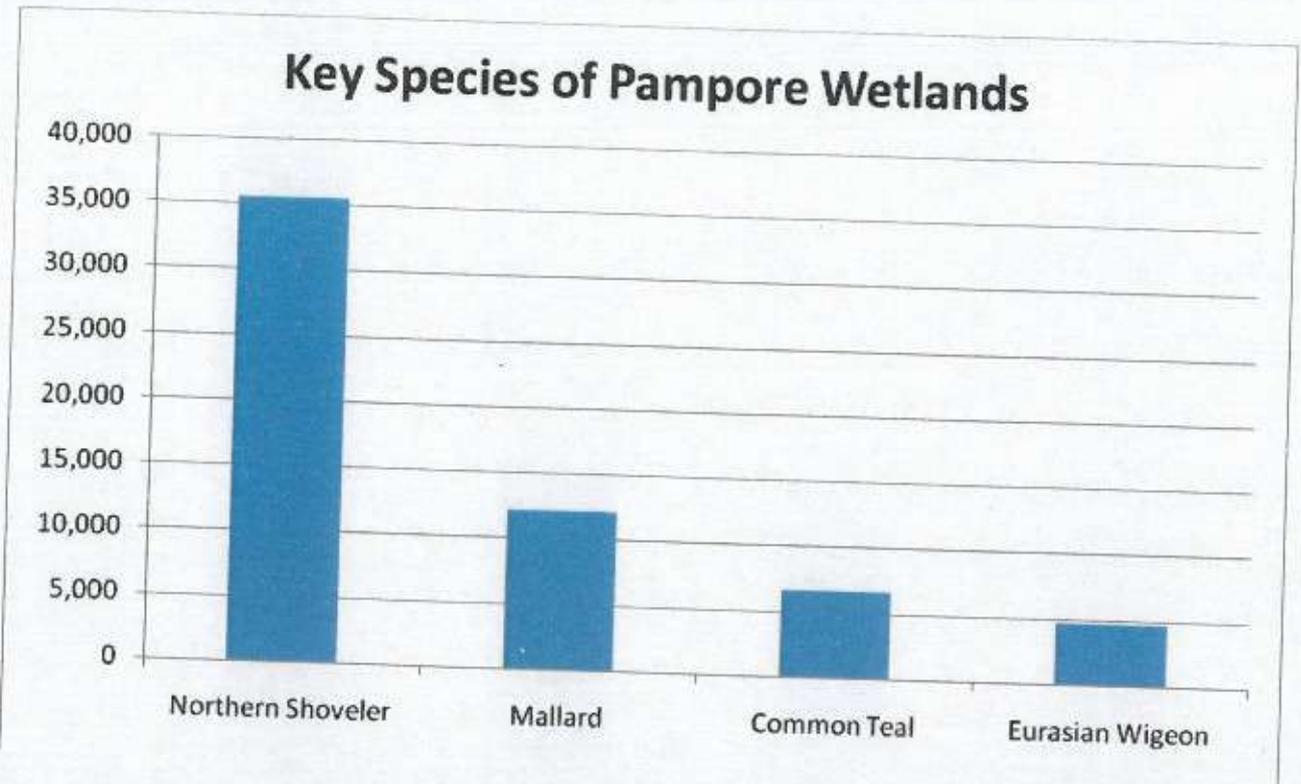
The Wetlands of Chattalum, Freshkhoodi, Manibugh & Kranchoo are located in Pampore area about 16 km south of Srinagar city. The Wetlands are permanent but relatively shallow water bodies with fluvial origin and have a vast catchment which extends from Pampore in the west to Wayun in the east. Chattalum is the largest among the four and has a basin area of about 2 Sq Km, out of which the water body comprises roughly about 0.7 Sq Km. The source of water of these wetlands is springs within the basin. The wetlands are home to a number of resident species and also support considerable populations of migratory waterfowl in winter. The total combined area of these wetlands is 14.27 Km<sup>2</sup>: Chattalum = 8.52 Km<sup>2</sup>, Freshkhoodi = 3.41 Km<sup>2</sup>, Kranchoo = 1.28 Km<sup>2</sup> & Manibugh = 1.06 Km<sup>2</sup>. These areas were designated a reserve in 1945, Vide Cabinet Order No: 710-C of 1945, Dated: 17-07-1945.

A combined number of birds (71,682) was reported from Pampore wetlands during 2020 AWC with Northern Shoveler (50%) and Mallard (17%) among the highest recorded species. Other species included Common Teal and Eurasian Wigeon, etc. This year during the month of November a flock of barheaded geese comprising a group of about 20 No's was reported for the first time in Manibugh WLR. The group stayed therein for a period of about two weeks in the wetland then left.

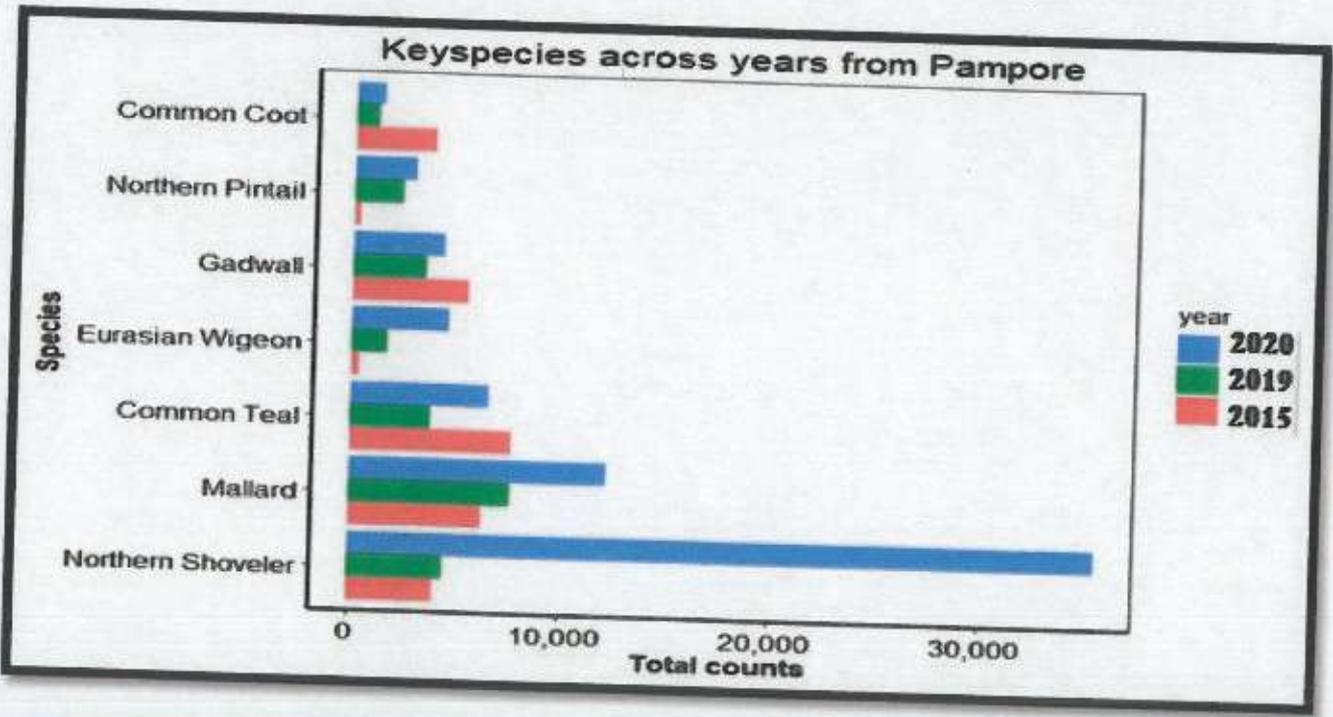
### Main Species with Numbers Sighted during 2020 AWC:

Northern Shoveler	35,519
Mallard	12,195
Common Teal	6,578
Eurasian Wigeon	4,614

Column- Chart showing Species composition of Pampore Wetlands



Comparison of key species from Pampore Wetlands across years 2015-2020



## 4. Badinambal & Narkara

Badinambal and Narkara are two small, shallow wetlands that are situated on the outskirts of the Srinagar city on opposite sides. Both are marshy wetlands suffering from the Effects of excessive siltation and urbanization. Narkara is surrounded by housing colonies from all sides while Badinambal has a semi-urban dwelling in the vicinity. The wetlands are home to several resident species and also supports limited winter migrant species.

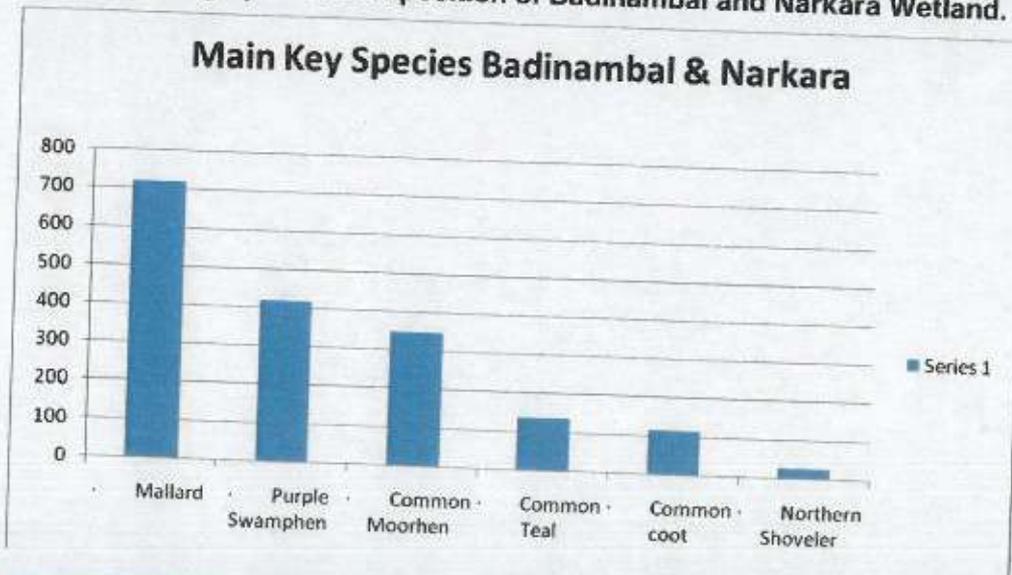
District	Srinagar & Budgam
Coordinates	34° 07' 23" N, 74° 38' 15" E 34° 01' 54" N, 74° 45' 43" E
Ownership	State/ Private
Area	3 Sq Km
Altitude	1,500 m
Rainfall	800 mm
Habitats	Aquatic, Riverine Vegetation, Flooded Valley Grassland

A combined number of birds (1937) was reported from Badinambal and Narkara during 2020 AWC with Mallard (39%) and Purple Swamphen (23%) were recorded highest. Other species included Common Moorhen and Common Teal.

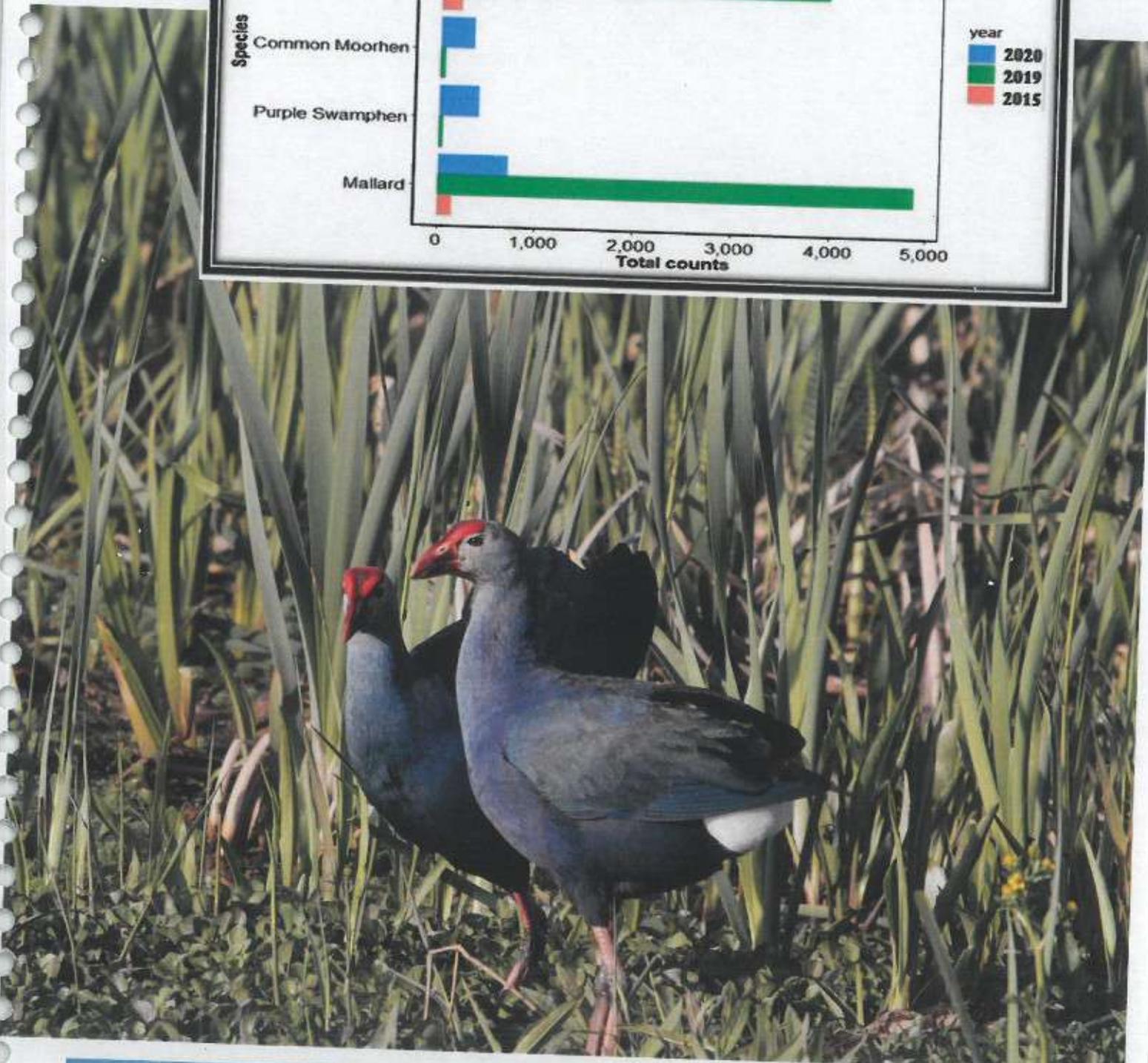
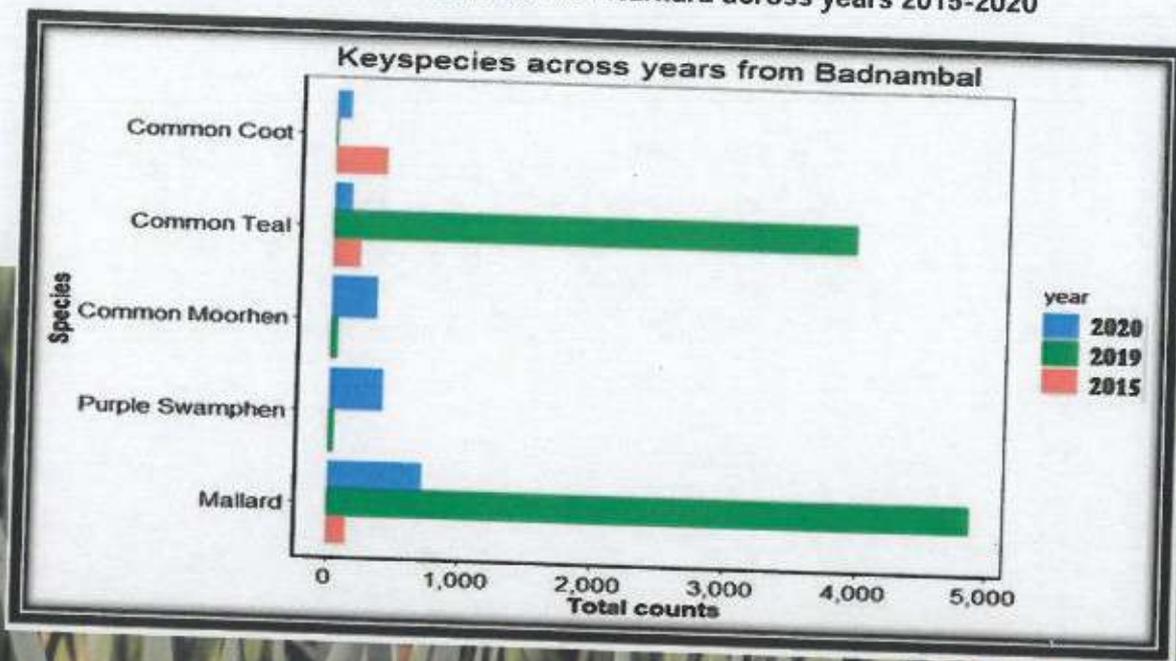
### Key Species with Numbers Sighted during 2020 AWC

Mallard	718
Purple Swamphen	418
Common Moorhen	349
Common Teal	136
Common coot	115
Northern Shoveler	26
Northern pintail	16
Common Pochard	12
Little Grebe	12
Eurasian Wigeon	4

Chart showing Species composition of Badinambal and Narkara Wetland.



Comparison of key species from Badinambal and Narkara across years 2015-2020



# 7. Wullar Lake



District.	Baramulla & Bandipora
Coordinates	34°25' 60" N, 74° 42' 00" E
Ownership	State
Area	2,400 ha
Altitude	1,580 m
Rainfall	550 mm
Habitats	Freshwater Swamp, Riverine Vegetation, Flooded Valley Grassland Himalayan Secondary Scrub.

Wullar Lake and its associated marshes lie on the floodplains of the River Jhelum. Wullar was one of the first Wetlands in India to be designated as the Ramsar Site in 1990 and the first one in Jammu & Kashmir. It originally occupied an area of 20,200ha but has now shrunk to a mere 2,400 ha. The lake has an elliptical boundary, with a maximum length of 16 km and width of 7.6 km. It is about 34 km northwest of Srinagar, and 3 Km from Sopore town.

The name Wullar is derived from the Sanskrit word *Ullol*, or Kashmiri *Wul*, meaning turbulent. A reference to the high waves one encounters while crossing the lake during certain months. Wullar was one of the largest freshwater lakes of South Asia and plays an important role in the hydrology of Kashmir Valley due to its huge capacity to absorb the annual flooding.

The lake is surrounded by high altitude mountain ranges on the northeast and northwest sides and also due to its peculiar topography faces strong winds. The lake is heavily overgrown with macrophytes. The margins are covered with Typha, while Phragmites, Nymphaeoides speltata, Nymphaeoides alba, Nelumbonucifera and Trapa natans cover the shallow zones. Villagers harvest some of these species for food. Salvinia and Lemna cover the surface. The shallow parts also bear stands of Willow (*Salix alba*).

The lake was known to be an important staging and wintering ground for migratory birds. Though there has been a drastic decline in the number of waterfowl due to increased disturbance, even now thousands of ducks and geese visit the lake (Rahmani et al. 2012) as one of the important migratory stopover sites for many long- distance migrants.

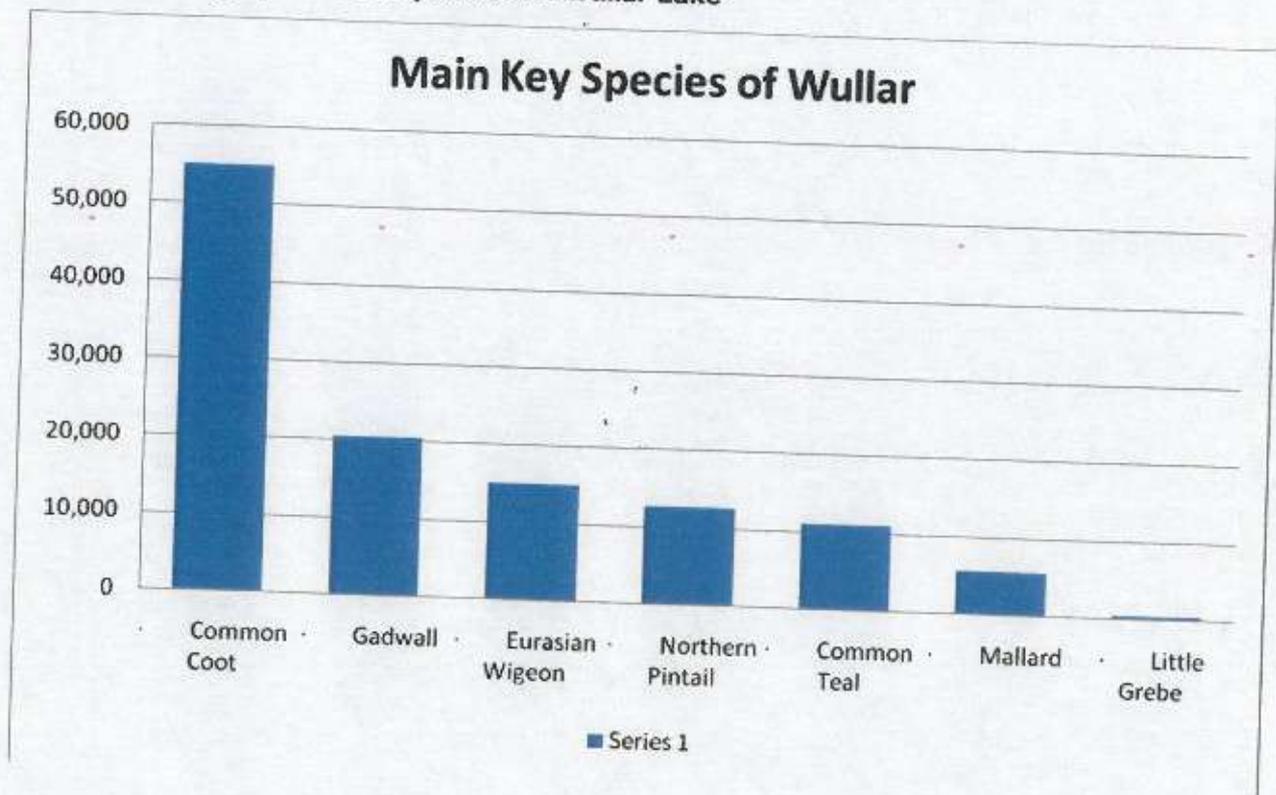
### Key Species with number sighted during 2020 AWC:

A record number of birds (1,21,120) was reported from Wullar during 2020 AWC with Common Coot (46%), Gadwall (17%), Eurasian Wigeon (12%), Northern Pintail (10%), Common Teal (9%), Mallard (5%) were recorded. Others included species such as Little Grebe, Ruddy Shelduck, Great Cormorant, Northern Shoveler, Greylag Goose, Steppe Gull and Water Rail constituted a very small percentage of the total (1%)

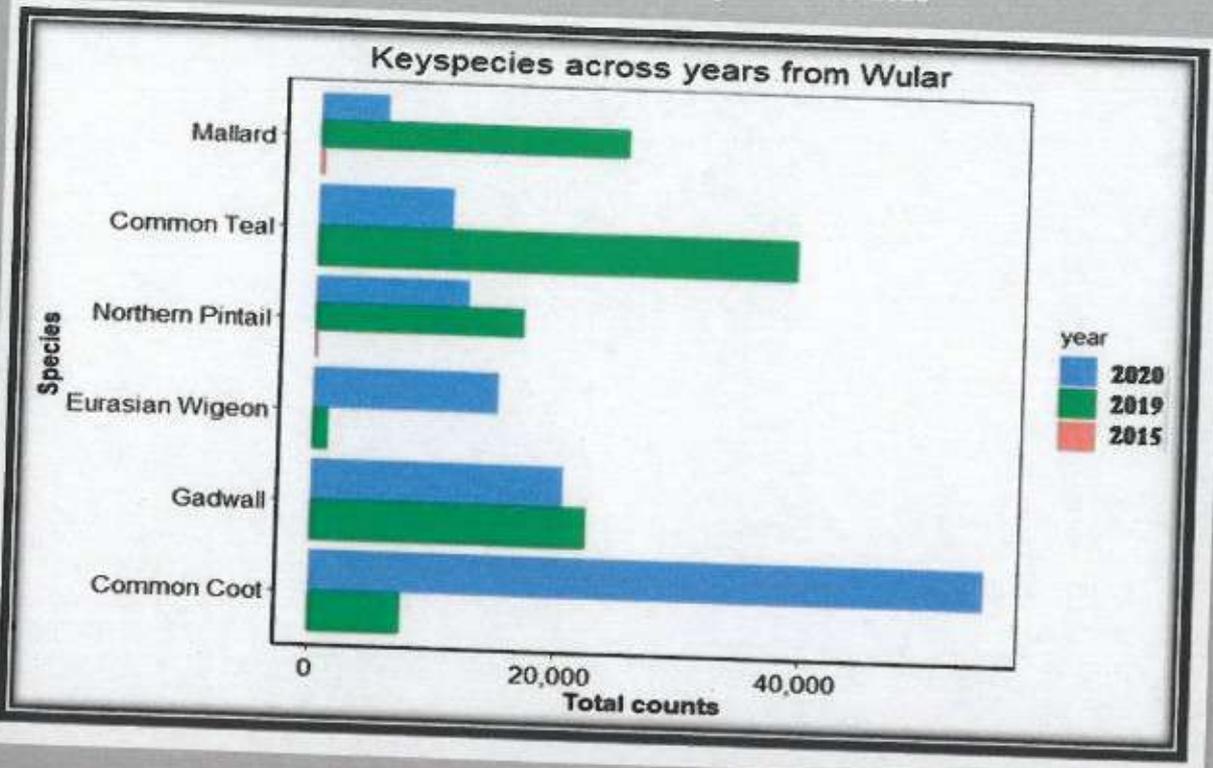
## Key Species with Numbers Sighted during 2020 AWC

Common Coot	55,000
Gadwall	20,500
Eurasian Wigeon	15,000
Northern Pintail	12,500
Common Teal	11,000
Mallard	5,500
Little Grebe	400
Brahminy (Ruddy) Shelduck	250
Great Cormorant	100
Northern Shoveler	100
Graylag Goose	50
Steppe Gull	3
Water Rail	1

Chart showing Species composition of Wullar Lake



Comparison of key species from Wullar Lake across years 2015-2020



## 8. Dal Lake and Nigeen Lake

District	Srinagar
Coordinates	34° 05' 50" N, 74° 51' 46" E
Ownership	State
Area	21 Sq Km
Altitude	1,583 m
Rainfall	900 mm
Habitats	Aquatic, Riverine Vegetation

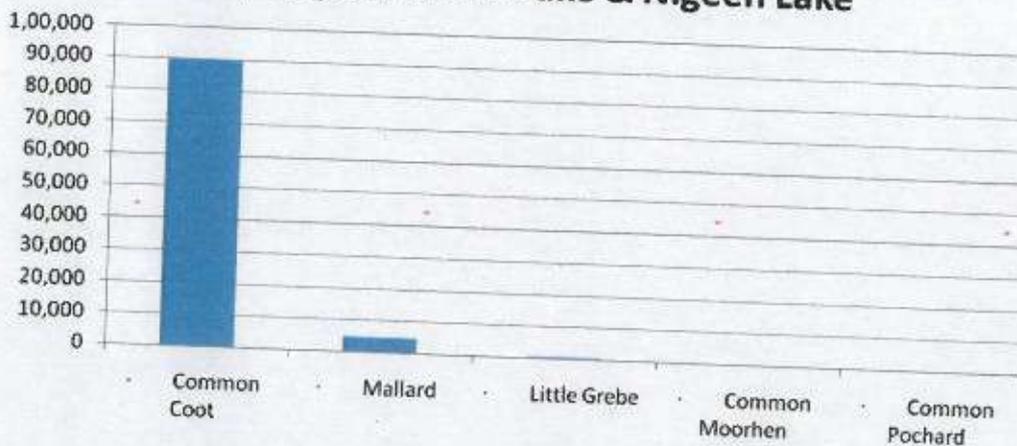
- Dal Lake is warm monomictic urban lake, situated to the east of Srinagar City. The shoreline of the lake, is about 15.5 km and average surface elevation of about 1583 m. The Lake has water volume of about 983 million cubic meters with primary inflow of about 291.9 million cubic meters via Tailbal nalla and primary outflow of about 275.6 million cubic meters regulated through Dalgate and Nalla Amir. Lake covers an area of 21 Sq. Km including its floating gardens. The depth of water varies from 6 m (20ft) at its deepest in Nagin Lake to 2.5 m (8.2 ft), the shallowest at Gagribal.
- The lake is ecologically rich in macrophytes, submerged and floating about 117 species have been reported (Paandit et al, 1996) which include *Nelumbo nucifera*, *Ceratophyllum demersum*, *Myriophyllum spicatum*, *M. verticillatum*, *Potamogeton lucens*, *Phragmites australis*, *Salvinia natans*, etc. Phytoplanktons like *Navicularia*, *Nitzschia acicularis*, *Pediastrum duplex*, *Merismopediella elegans* etc, which serve as adequate food stuff for wintering avifauna.
- The lake supports small populations of Water birds whose numbers are augmented in winters. The species mainly include the Eurasian Coot, the Little Grebe, Mallard and Common Pochard.
- 96,247 number of birds was reported from Dal lake and Nigeen lake during 2020 AWC with Common Coot (94%), Mallard (5%) being the highest.



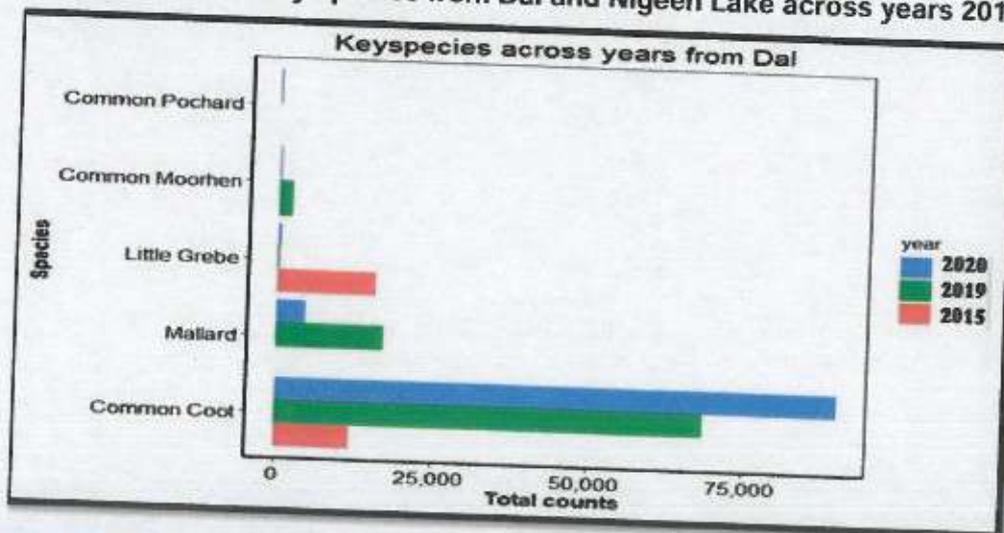
**Key Species with Numbers Sighted during 2020 AWC**

Common Coot	90,000
Mallard	4,648
Little Grebe	540
Common Moorhen	201
Common Pochard	183
Ferruginous Pochard	110
Purple Swamphen	112
Garganey	60
Gadwall	46
Eurasian Wigeon	35
Brahminy (Ruddy) Shelduck	24
Brown headed Gull	12
Tufted Pochard	10
Red crested Pochard	1

**Key Species of Dal Lake & Nigeen Lake**



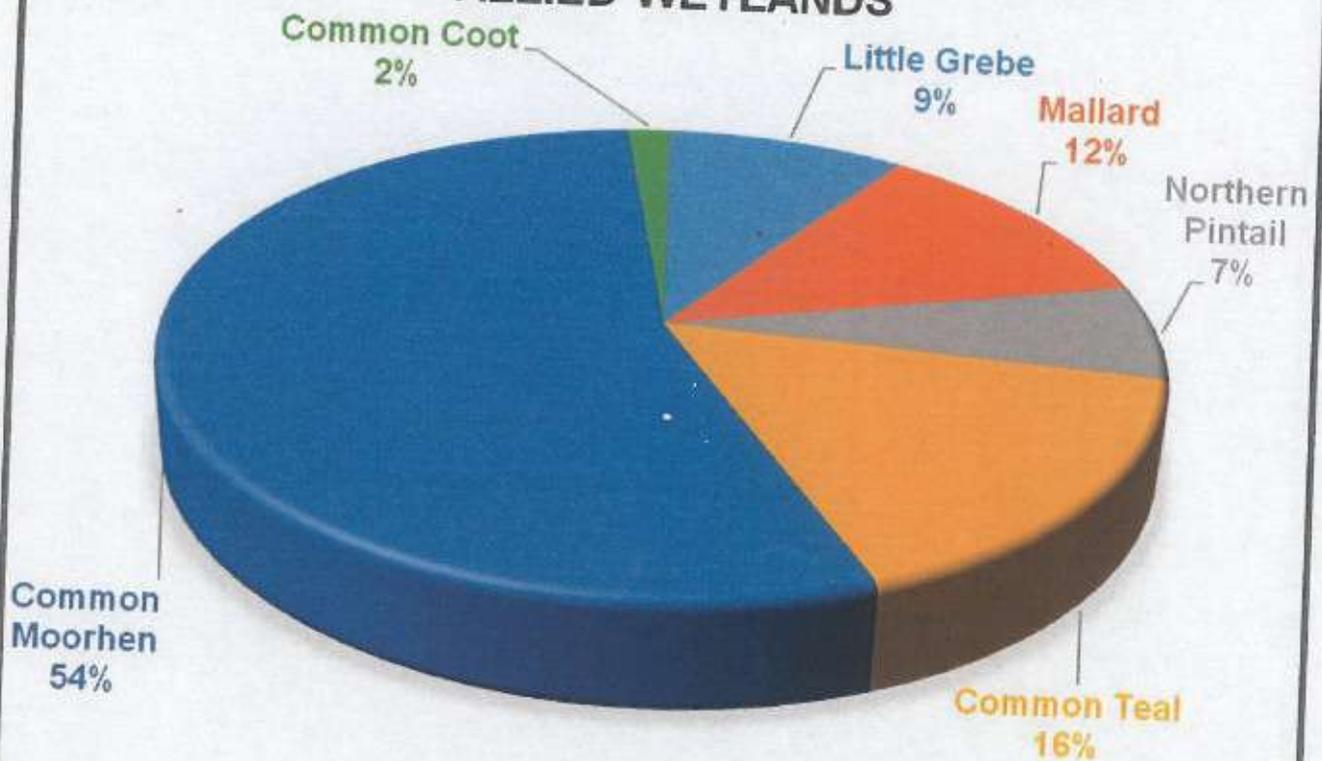
**Comparison of key species from Dal and Nigeen Lake across years 2015-2020**



## 9. Manasbal and Associated wetlands

Manasbal Lake along with associated wetlands viz Khurwansar, Ahansar, Waskursar, Shalhaar and Khansar form an important junction of wetlands as Jhelum meanders near Sumbal area. These form important satellite wetlands for refuge for intra wetland bird migrations. These wetlands also lie strategically between the wetlands of Hokersar, Shallabugh, Wullar and Hygam and form important connecting grounds for large numbers of water birds showing diurnal migrations.

### SPECIES COMPOSITION OF MANASBAL AND ALLIED WETLANDS



Pie-Chart showing Species composition of Manasbal and Associated Wetland

# Results

## 1. Species Abundance:

Total number of birds counted during AWC 2020 was 813043 from 20 wetlands of the Valley. Common Teal (*Anas crecca*) with 203133 individuals was the most abundant species accounting for one-fourth of the total bird count for AWC-2020. Hokersar alone contributed 85 % of this species.

Northern Pintail (*Anas acuta*) was second most abundant number with a record of 161327 individuals constituting 20 % of the total bird count. This species occurred in 13 out of the 20 wetlands covered but more than 85% of the total individual of this species were counted from Hokersar alone (137660 birds). Eurasian Coot (*Fulica atra*) with 152208 individuals closely followed the Northern Pintail accounting 18.7% of the total bird count 59 % of which was contributed by Dal and Nigeen lake.

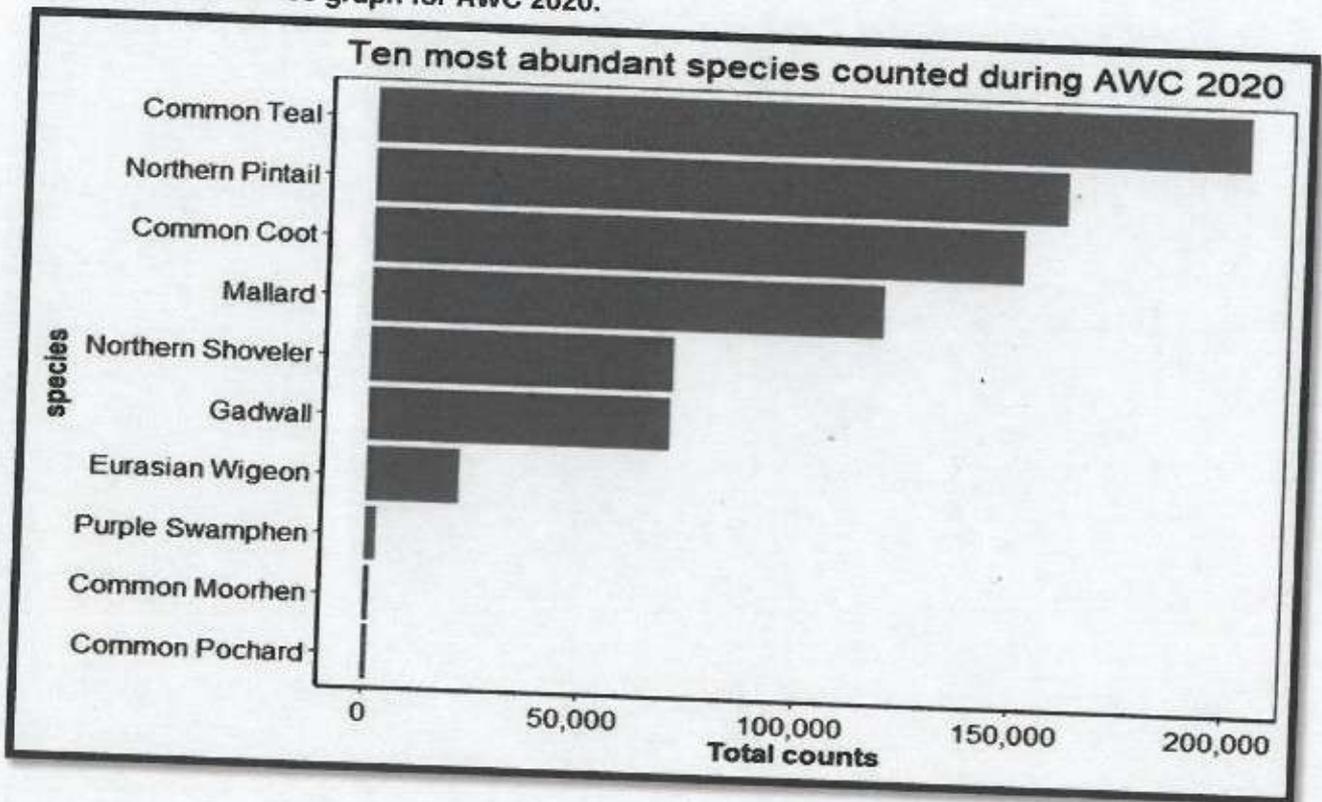
Other major species found in abundance included Mallard (*Anas platyrhynchos*), Shoveler (*Anas clypeata*) Gadwall (*Anas strepera*) and Eurasian Wigeon (*Anas penelope*)

Mallard (*Anas platyrhynchos*) with 120743 individuals constituted 17 % of the total bird count and again Hokersar accounted for nearly 70% of the total count of this species too. Gadwall (*Ana strepera*) with 69971 birds, the Northern Shoveler (*Anas Clypeata*) with 70467 birds and the Eurasian Wigeon (*Anas penelope*) with 23573 individuals.

These seven species constituted 98.5 % of the total birds counted during the AWC 2020.

The graph given below provides an insight of ten most abundant species counted during the census from all the wetlands of the Valley.

Species abundance graph for AWC 2020.



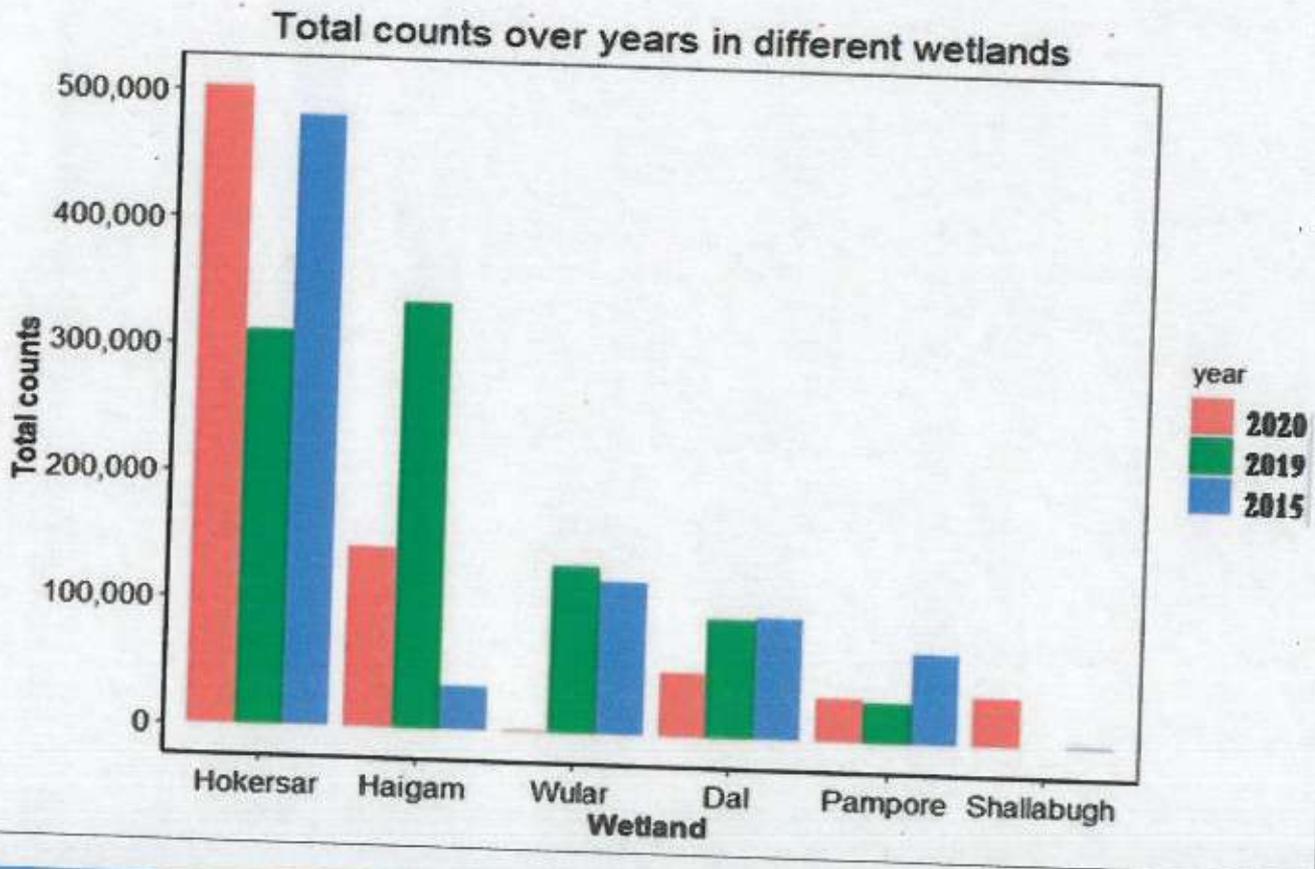
**2. Species Distribution:**

In terms of distribution of species across sites, Mallard was the most distributed bird reported from 18 wetlands out of 20 wetlands surveyed, thereby making it the most distributed species in terms of the sites present. This was followed by Common Teal with records from 17 sites, Common Moorhen (15 sites), Northern Pintail and Indian Pond Heron (13 sites each), Northern Shoveler and common Coot (11 sites each), Eurasian Wigeon and Gadwall (10 sites each)

9 species of birds were reported from at least 10 or more wetlands. 13 species were reported from less than 5 wetlands and 6 from single site.

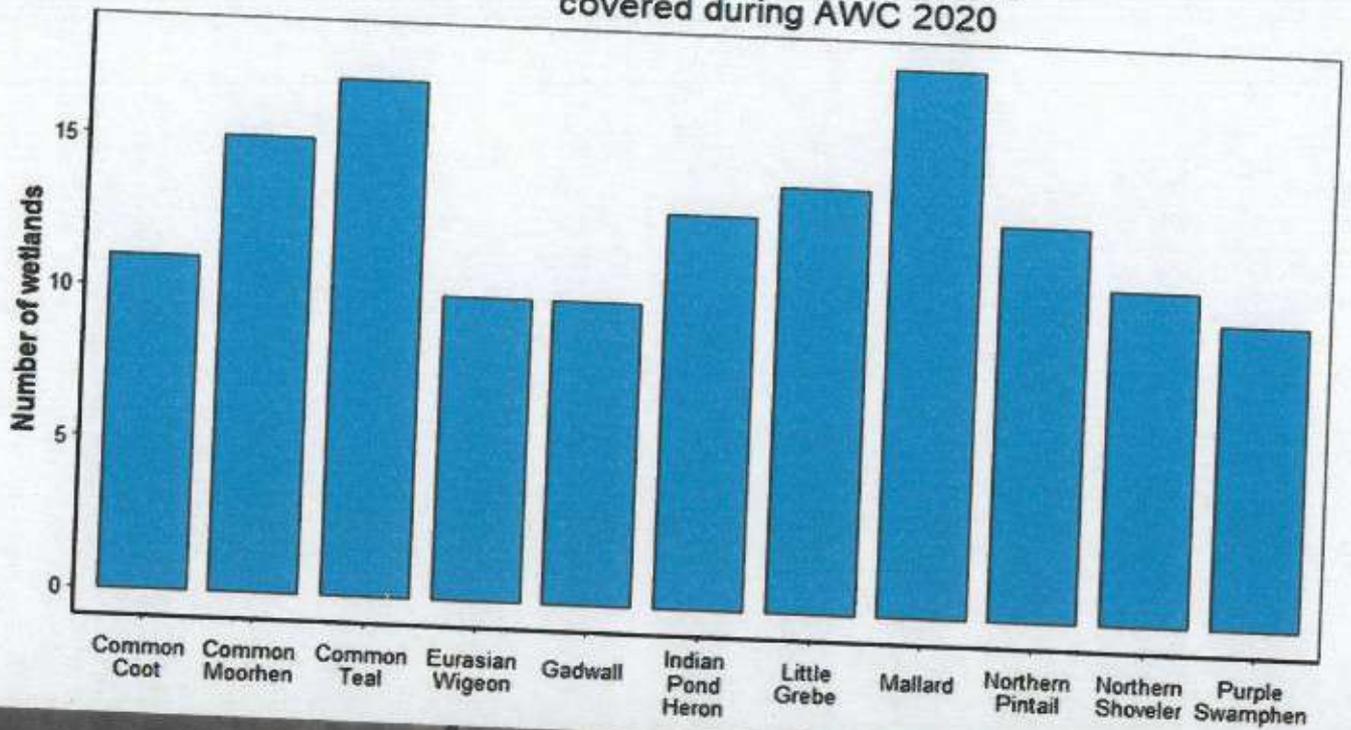
60 % of the birds during AWC 2020 were from recorded from Hokersar alone. The wetland had the highest number of Graylag Goose (805), Mallard (84450), Northern Pintail (137660), Common Teal (173650) and Gadwall (44600) amongst all other wetlands. Eurasian Coots were recorded highest from Dal Lake and Nigeen Lake (90000 individuals).

The wetlands of Pampore had highest number of Northern Shoveler, 35519 from all four wetlands of Pampore and also Eurasian Wigeon as compared to other wetlands of the valley (4616 individuals)



Total bird counts for major wetlands over years 2015-2020.

Species distribution across wetlands covered during AWC 2020



## References :

### Distribution of species across various wetlands covered during AWC 2020.

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## Appendix: The Census Team with affiliation

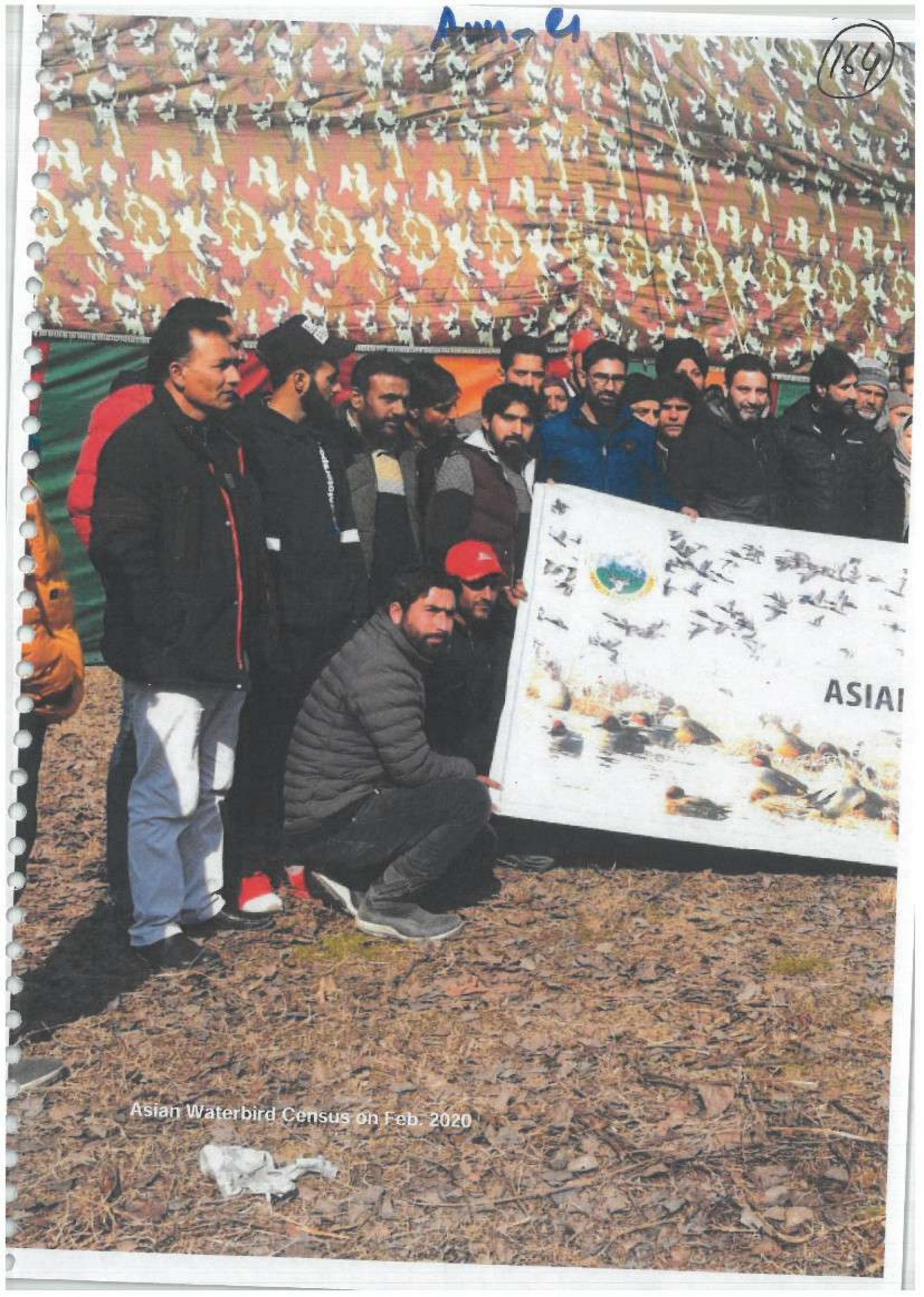
S.No	Participant	Designation	Affiliation
01	Ifshan Dewan	Wildlife Warden	Deptt. of Wildlife Protection, J & K.
02	Dr. Khursheed Ahmad	Asst. Professor	SKUAST-K, IBCN, Kashmir Birdwatch
03	Aaliya Mir	Education Officer	Wildlife SOS
04	Tahir Gazanfar	Researcher	Wildlife SOS, Kashmir Birdwatch
05			
06	Mudasir Manzoor	Researcher	Researcher Wildlife SOS
07	Shabir Ahmad Bhat	Researcher	Researcher Wildlife SOS
08	Jahangir Ah. Dar	Researcher	Kashmir University
09	Umer Hameed Shahbaz	Researcher	Kashmir University
10	Iqra Jan	Researcher	Kashmir University
11	Showkat Ahmad	Researcher	Wildlife SOS
12	Waseem Abdullah	Researcher	
13	Firdous Ahmad Lone	Researcher	
14	Suahail Ahmad Qazi	Range Officer	Deptt. of Wildlife Protection, J & K.
15	Gh. Nabi Mir	Front Line Staff	Deptt. of Wildlife Protection, J & K.
16	Gh Hassan Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
17	Gh Hassan Wani	Front Line Staff	Deptt. of Wildlife Protection, J & K.
18	Khursheed Ahmad Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
19	Mohd Shafi Rather	Front Line Staff	Deptt. of Wildlife Protection, J & K.
20	Ab Majeed Khanday	Front Line Staff	Deptt. of Wildlife Protection, J & K.
21	Manzoor Hussain Mailik	Front Line Staff	Deptt. of Wildlife Protection, J & K.
22	Ab Rasheed Wani	Front Line Staff	Deptt. of Wildlife Protection, J & K.
23	Gulzar Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
24	GH Mohi Din Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
25	Mohd Younis	Front Line Staff	Deptt. of Wildlife Protection, J & K.
26	Fayaz Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.

27	Mudasir Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
28	Manzoor Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
29	Mushtaq Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
30	Nazir Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
31	Adil Rashid	Front Line Staff	Deptt. of Wildlife Protection, J & K.
32	Gh Qadir	Front Line Staff	Deptt. of Wildlife Protection, J & K.
33	Musadiqul Islam	Front Line Staff	Deptt. of Wildlife Protection, J & K.
34	Mohd Rafiq	Front Line Staff	Deptt. of Wildlife Protection, J & K.
35	Ab Majeed	Front Line Staff	Deptt. of Wildlife Protection, J & K.
36	Tariq Ahmad Bhat	Front Line Staff	Deptt. of Wildlife Protection, J & K.
37	Farooq Ahmad Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
38	Gh Nabi Baba	Front Line Staff	Deptt. of Wildlife Protection, J & K.
39	Ab Qayoom Khan	Front Line Staff	Deptt. of Wildlife Protection, J & K.
40	Farooq Ahmad Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
41	Fayaz Ahmad Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
42	Gh Mohd Dar	Front Line Staff	Deptt. of Wildlife Protection, J & K.
43	Ferooz Ahmad	Front Line Staff	Deptt. of Wildlife Protection, J & K.
44	Gh Hassan Dar I	Front Line	Staff Deptt. of Wildlife Protection, J & K.
45	Irfan Ahmad Naik	Front Line	Staff Deptt. of Wildlife Protection, J & K.
46	Gh Hassan	Front Line Staff	Deptt. of Wildlife Protection, J & K.
47	Irshad Ahmad Khanday	Volunteer	
48	Ejaz Sultan Lone	Volunteer	
49	Tahira Manzoor	Volunteer	WUCMA
50	Samiya Mir	Volunteer	SRDE
51	Badar Beshir	Volunteer	SRDE
52	Haris Ramzan	Volunteer	
53	Fayaz Ahmad Mir	Volunteer	SRDE
54	Parvaiz Yousuf	Volunteer	

55	Rabiya Rasool	Volunteer	
56	Nassir Ahmad Bhat	Volunteer	
57	Hilal Ahmad Sheikh	Volunteer	
58	Abdul Rashid	Volunteer	
59	Imtiyaz Ahmad Dar	Volunteer	
60	Firdous Ahmad Bhat	Volunteer	
61	Mohd Suhail Jahan	Volunteer	
62	Mehraj Din Wani	Volunteer	
63	Akhter Hussain	Volunteer	
64	Pervaiz	Volunteer	
65	Irfan	Volunteer	
66	Yawar	Volunteer	
67	Javid Maqbool	Volunteer	
68	Gh Hussain	Volunteer	
69	Jahangir Ahmad	Volunteer	
70	Adil Hussain Bhat	Volunteer	
71	Sinar Nissar	Volunteer	
72	Umer Nazir	Volunteer	
73	Hameern Mushtaq	Volunteer	
74	Bilal Bashir Bhat	Volunteer	
75	Tariq Ahmad Dar	Volunteer	
76	Tajamul Islam	Volunteer	
77	Yawar Hussain Khan	Volunteer	
78	Shaheen Ahmad Lone	Volunteer	
79	Manzoor Ahmad Dar	Volunteer	
80	Showkat Ahmad Mathanji	Volunteer	
81	Mushtaq Ahmad Khanday	Volunteer	
82	Sheikh Anamul Haq	Volunteer	
83	Tawseef Ahmad	Volunteer	

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Asian Waterbird Census on Feb. 2020

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WATERFOWL CENSUS  
2020

Ann-4.

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A Report by:  
Wetlands Division, Kashmir 2020  
Department of Wildlife Protection, Government of Jammu & Kashmir

for H1

**Amour - H-1**

Office of the  
**Wildlife Warden Wetlands Kashmir Division Srinagar**

**Subject: - Detail of Guns seized in 2017-18, 2018-19 & 2019-20 and raids conducted thereof.**

S.No	Date	Raids conducted at	Seizure made	Remarks
<b>2017-18</b>				
1	30-01-2018	Badinambal (lakes Range)	1 Single Barrel Gun No:- Nil & 04 Boats	Poachers fly away from the spot.
2	30-01-2018	Badinambal (lakes Range)	02 Punt Guns, local made	Poachers fly away from the spot.
3	30-01-2018	Sangam (Shallabugh Range)	04 Topadar Guns, local made	Poachers fly away from the spot.
4	30-01-2018	Akhoonpora (Hygam)	02 Single Barrel Guns No:- Nil	Poachers fly away from the spot.
5	30-01-2018	Watlab Zur, Kulhama, Shahgund Kach Hathlong, Maqdamyari.	05 Topadar Guns, local made & 06 Snares	Poachers fly away from the spot.
6	21-02-2018	Gundhasibhat, (Hokersar)	02 Double Barrel Guns No:- 4480-01 No:- 11802-13	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.
7	06-03-2018	Soibugh, (Hokersar)	05 Double Barrel Guns No:- 52020,2537,18522- 08,15673 & 20812-08.	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.
8	09-03-2018	Soibugh, (Hokersar)	06 Double Barrel Guns 28 Cartridges No:- 17369-05, 11824-13, 11098-010,16786-06, 4632-82	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.

9	09-03-2018	Soibugh, (Hokersar)	& 18296-12. 02 Single Barrel Guns, 27 Cartridges. No:- Nil	Poachers fly away from the spot.
10	24-03-2018	Wullar Lake	1 Topadar Guns local made and 01 Snare	F.I.R logged against the culprit in police station Sumbal sonawari vide F.I.R No. 39/2018 Dated: 26- 03-2018
			<b>2018-19</b>	
1	12-10-2018	Sozeith, (Hokersar).	02 Double Barrel Guns No:- 3354-EB/8, & 7345,	Poachers fly away from the spot.
2	26-10-2018	Sozeith, Gundhasibhat (Outside Hokersar)	2 Double barrel Guns No:- 3354-EB/8 No:- 7345	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.
3	17-11-2018	Shah Gund, Wullar Lake	2 Topadar Guns local made	Poachers fly away from the spot.
4	10-12-2018	Outside Hygam Wetland Reserve	12 Snares	Unknown
5	12-01-2019	Gund Saderkoot, Wullar Lake	1 Single Barrel Gun No:- 8009-84.	Poachers fly away from the spot.
6	19-01-2019	Hanjipora, Hygam Wetland Reserve (Outside Reserve).	1 Single Barrel Gun No:- Nil	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.
7	19-01-2019	Outside Hygam Wetland Reserve	10 Snares	Unknown
8	05-03-2019	Wullar Lake	02 Topadar guns	Poachers fly away from the spot.
9	10-03-2019	Nigji Nallah Wullar	01 Punt Guns, local made	Poachers fly away from the spot.
10	18-03-2019	Watlab Ghat Near Brarie Kuch Wullar Area	02 Punt Guns, local made	Poachers fly away from the spot.

		2019-20		
1	28-10-2019	Wullar Area	01 Punt Guns, local made	Poachers fly away from the spot.
2	06-11-2019	Gagardoub Watalpora Zainkoot	2 Single barrel gun 02 Decoy 01 used cartridge 01 Knife	Poachers fly away from the spot.
3	12-11-2019	Wattlab Side Wullar Area	02 Punt Guns, local made	Poachers fly away from the spot.
4	01-12-2019	Narkara Budgam	03 wooden Boats	Unknown
5	17-01-2020	Brain Ghat	01 Wooden Boat	Unknown
6	06-02-2020	Bakshipora	02 Single Barrel guns	Poachers fly away from the spot.
7	09-02-2020	Ahansar Ajas	07 Decoys	Unknown
8	12-02-2020	Lasjan	01 Double barrel Gun	Poachers fly away from the spot.
9	21-02-2020	Washkoora Batpora	01 Single barrel Gun	Poachers fly away from the spot.
10	21-02-2020	Rambailgarh	01 Double barrel Gun	Poachers fly away from the spot.
11	04-03-2020	Sumbal Area	01 Single Barrel gun 3 used Cartridges	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.

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12	06-03-2020	Rakhe Gundksha HMT srinagar	01 Double Barrel gun 01 Single barrel Gun 01 Used cartridges 07 decoys	Case lodged in the Court of Forest Judicial Magistrate, Srinagar.
13	07-03-2020	Narkara Wetland	02 Mojos	Poachers fly away from the spot.

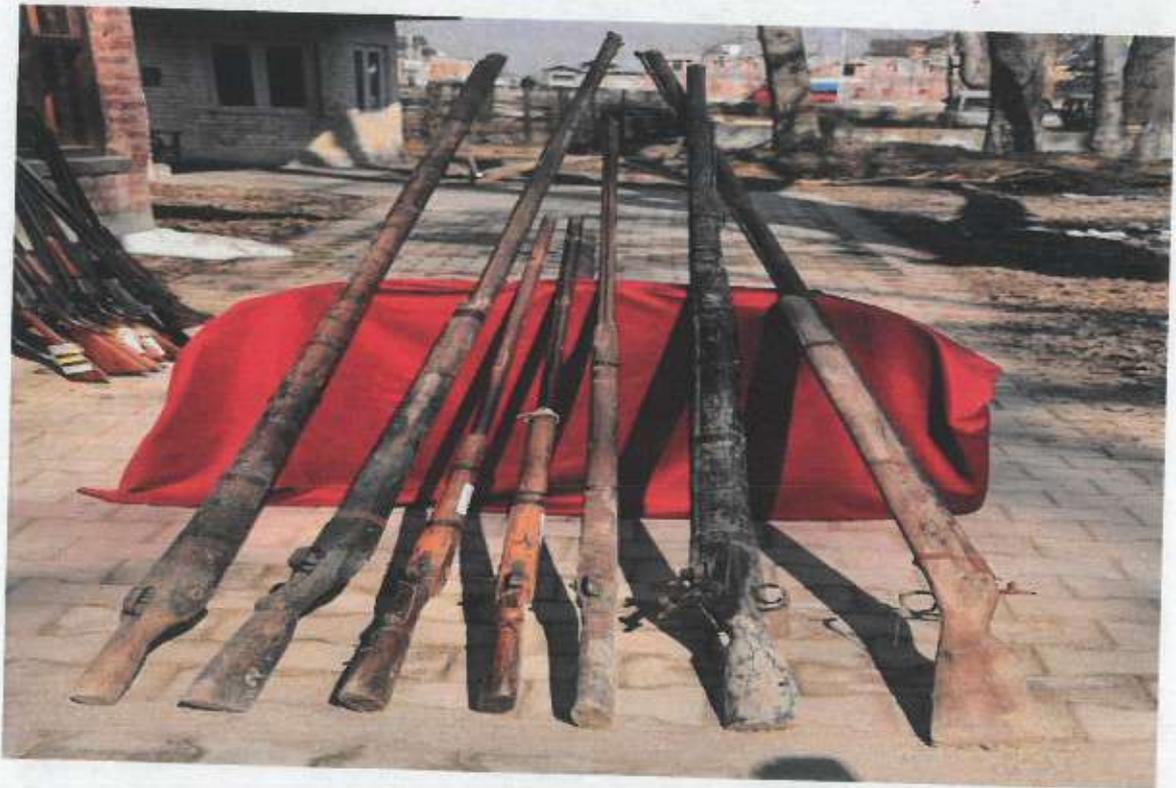
*[Signature]*  
Wildlife Warden  
Wetlands Division Kashmir  
Srinagar

ABSTRACT

- Double Barrel Guns: - 20 No's
- Single Barrel Guns: - 14 No's
- Topadar Guns: - 14 No's
- Punt Guns: - 08 No's
- Boats: - 08 No's
- Snares: - 28 No's

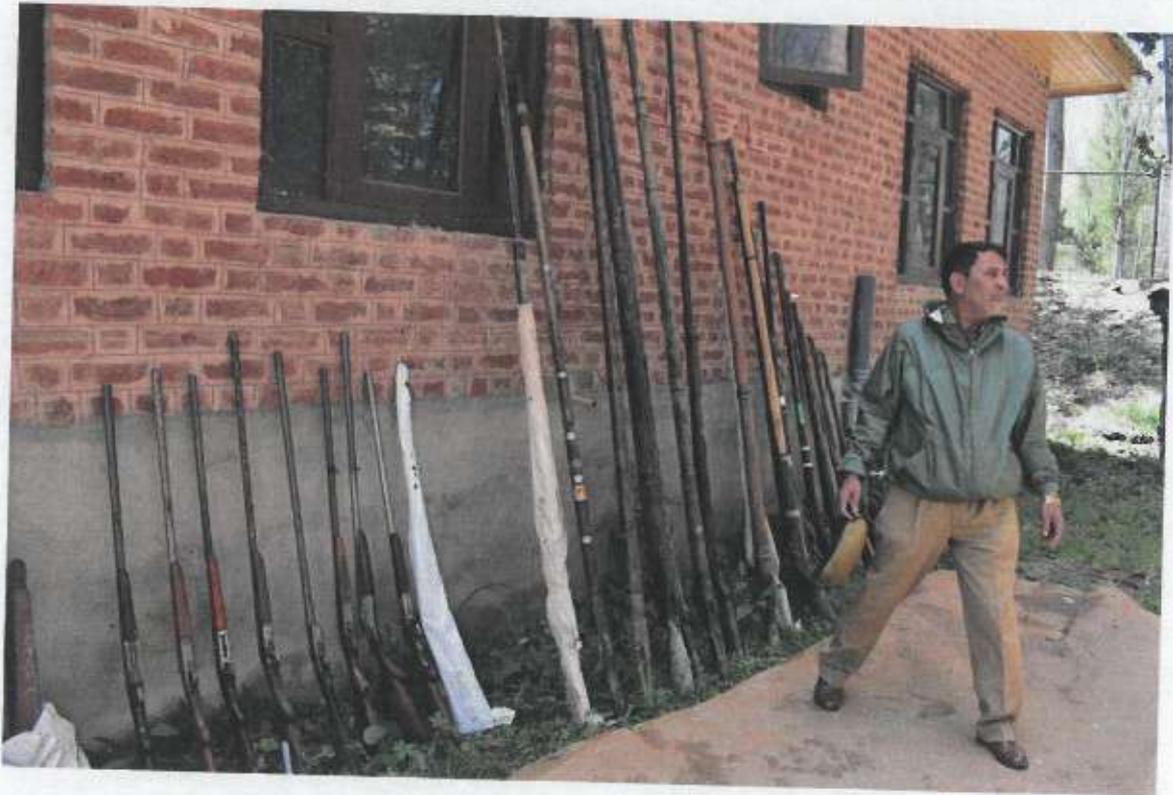
ANNEXURE-H2

PICTURES SHOWING SEIZED GUNS AND OTHER TOOLS AS ANTIPOACHING MEASURES



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Ann-Hz

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# Annexure-I



# BOUNDARY LIMITS OF HOKERSAR WETLAND RESERVE

## ANNEXURE-J

Sl. No.	Latitude	Longitude
1	34° 40' 00" N	74° 40' 00" E
2	34° 40' 00" N	74° 40' 00" E
3	34° 40' 00" N	74° 40' 00" E
4	34° 40' 00" N	74° 40' 00" E
5	34° 40' 00" N	74° 40' 00" E
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9	34° 40' 00" N	74° 40' 00" E
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77	34° 40' 00" N	74° 40' 00" E
78	34° 40' 00" N	74° 40' 00" E
79	34° 40' 00" N	74° 40' 00" E
80	34° 40' 00" N	74° 40' 00" E
81	34° 40' 00" N	74° 40' 00" E

Area=13.55 Sq-Kms / Perimeter=17.06 Kms



Prepared by  
Muzamil Ahmad Rober (SRF PAN Wildlife Mapping Project)  
Under the supervision of Rashid Y. Naqash Regional Wildlife warden I&K Wildlife Protection Department

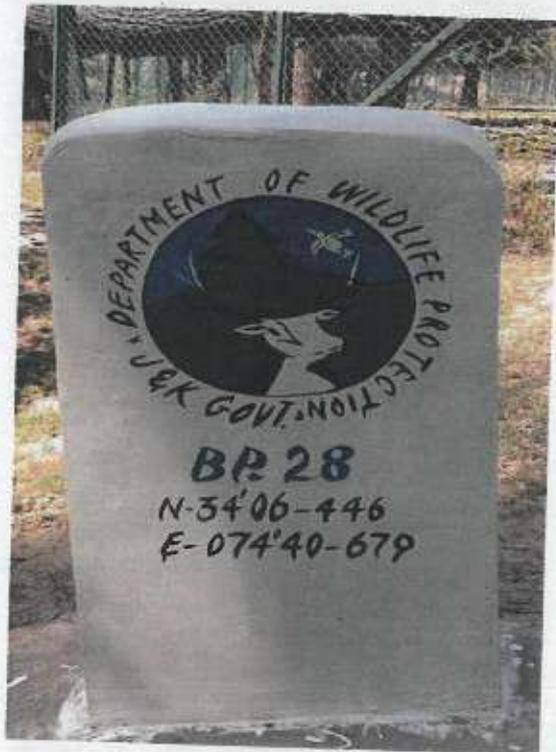


● BOUNDARY PILLARS  
□ HOKERSAR WETLAND RESERVE

34°40'0"N 34°40'30"N 34°46'0"N 34°50'0"N  
74°40'0"E 74°40'30"E 74°41'30"E 74°42'30"E 74°43'0"E 74°43'30"E 74°44'0"E

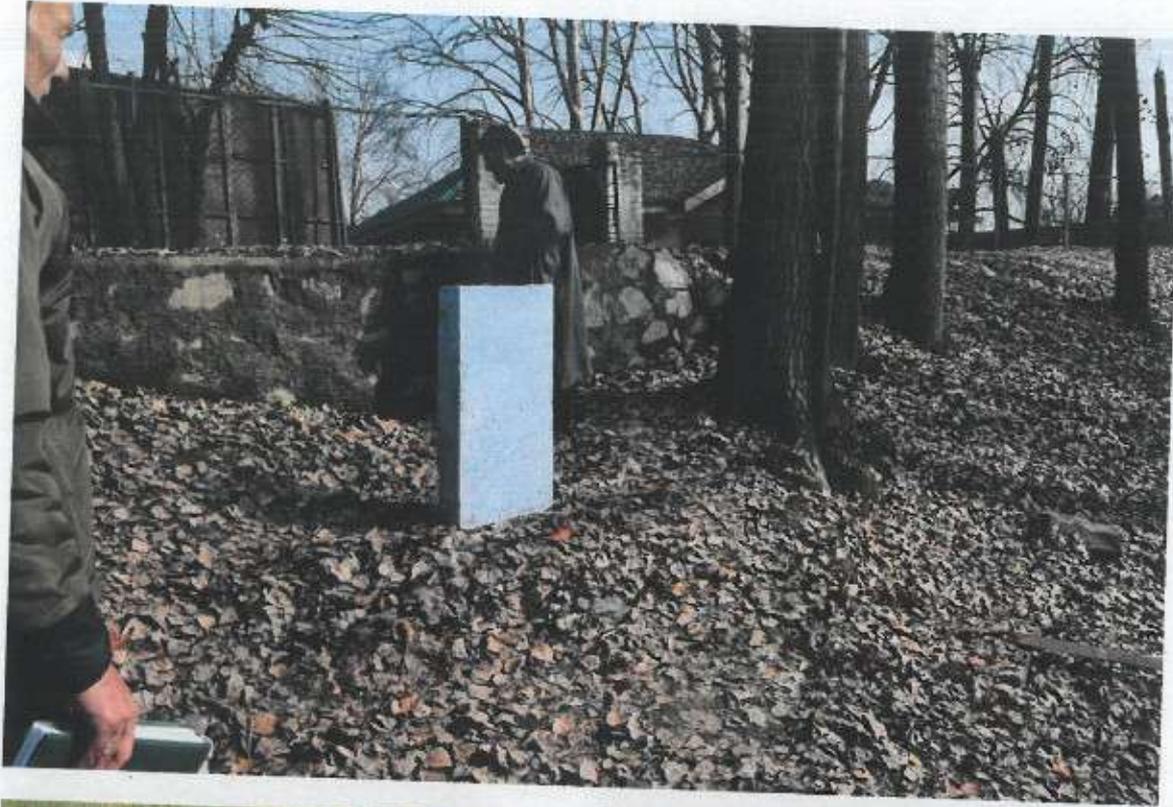
Annexure-K

Pictures of boundary pillars being fixed along the demarcated peripheries of Hokersar Wetland Conservation Reserve.



Ann-k

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Annexure-L

Photo-feature Showing various awareness programmes regarding Wetland Conservation organized by Department of Wildlife Protection J&K



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Government of Jammu and Kashmir (UT)  
Department of Urban Local Bodies Kashmir Srinagar  
OFFICE OF THE EXECUTIVE OFFICER MUNICIPAL COUNCIL BANDIPORA

Deputy Commissioner,  
Bandipora.

No:- MC/Bpr/EstV201/001-05

Dated:- 04.08.2020

Sub:- O A. No: 351/2019 Titled Raja Muzaffar Bhat V/S State of J & k and others.

Sir,

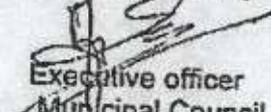
Kindly refer your Letter No:- DCB/Legal/2020/473-75 dated 31.07.2020. Regarding the subject cited above, in this connection it is submitted that Mr. Raja Muzaffar Bhat has filed OA No:- 351/2019 V/s State and others. As per the contents of Letter of Worthy Divisional Commissioner Kashmir No:- Div.Com./RA/Hakerser Wetlands/62/19/2020 dated 30.07.2020 addressed to Chief Executive officer WUCMA Kashmir. The Chief Executive officer has attended the meeting on 19.09.2019 and 30.11.2019 with worthy Divisional Commissioner Kashmir and taken some decisions and has sought latest status and action taken report in respect of dumping of Municipal Solid Waste/demarcation/encroachment in Wular Lake.

Municipal Council Bandipora pertains only Municipal Solid Waste. In this context it is submitted that initially Municipal Committee Bandipora was dumping Municipal Solid Waste in Plantation land at Zalwan near periphery of Wular Lake which has been completely closed and all Municipal Solid Waste dumped has been lifted and properly disposed as per NGT instructions some two back.

From more than one and half year Municipal Council Bandipora is disposing Municipal Solid Waste at (Bund Side Bandipora) for which District Administration Bandipora has provided 32 kanals of Land for utilization of disposal of Garbage. Presently Municipal Council Bandipora is utilizing same patch of Land for Disposal of Municipal Solid Waste (Bandipora Bund Side) which is 1650 feet i.e Half Kilo Meter away from periphery /Demarcated line of Wular lake. However the site is not feasible for proper disposal of Municipal Solid Waste. This office has requested Deputy Commissioner Bandipora to Transfer suitable/feasible 20 kanals of State/Kaschhari Land within Bandipora Tehsil which would be far away from water bodies and habitation. Recently during the Tour of Hon.ble Lieutenant Governor the demand has been repeated and Hon.ble Lieutenant Governor has pleased and issued orders to District Administration to provide 20 kanals of State/Kaschhari land to Municipal Council Bandipora for disposal of Municipal Solid Waste of Town Bandipora. Luckily the Worthy Deputy Commissioner has taken the initiative and Assistant Commissioner revenue and Tehsildar Bandipora have traced patch of 20 kanals of land at Mader Konan Bandipora for which Revenue papers have been prepared and is under active process.

As soon as the land is formally transferred and handed over this council will also close the present Bandipora Bund Side to Mader/Konan Spot and Municipal Solid Waste of Town Bandipora shall be properly disposed on Scientific basis for which plant machinery Likewise incinerators/Auto shredders magnetic Dis-instigator, Compositor and Mechanical Segregator shall be installed and solid waste of Town shall be properly disposed under Solid waste Management Rules.

Yours Faith Fully.

  
Executive officer  
Municipal Council  
Bandipora

Copy to the:-

- 01 Divisional Commissioner Kashmir Srinager for information.
- 02 Director Urban local Bodies Kmr for information
- 03 Chief Executive Director, WUCMA Kashmir for information.
- 04 President Municipal Committee Bandipora for information.

Government of Jammu & Kashmir, (U.T)  
Wular Conservation and Management Authority J&K, Silk Factory Road Rajbagh, Srinagar, 190008  
cedwucma10@gmail.com & coordinatorwm-wucma@jk.gov.in

## List of encroachers in Wular Lake.

S. No	Name	Parentage	Address	Type of encroachment	Remarks
01	Mohd. Ramzan war	Mohd Sultan war	Bakshibul Gund Preng	Plantation	Notice served
02	Ali Mohd Lori Hanji	Ab. Rehman	Do	Do	Do
03	Mohd Azim Lori Hanji	Ab. Rehman	Do	Do	Do
04	Ab Rahim Lori Hanji	Ab. Rehman	Do	Do	Do
05	Masjid Sharif	Gund Preng	Do	Structure	Do
06	Middle School	Do	Do	Do	Do
07	Kamal Dar	Mohd Dar	Hastikhan	House & plantation	Do
08	Gulzar Ah Dar	Mohd Dar	Do	Do	Do
09	Noora Begum	Mohd Yousuf	Do	Do	Do
10	Gulzar Ahmad	Salam Dar	Do	Do	Do
11	Manzoor Ah	Mohd Yousuf	Do	Do	Do
12	Nazor Ah Dar	Mohd Yousuf Dar	Do	Construction	Do
13	Mehraj ud din	Ab Qayoom	Do	Plantation	Do
14	Mushtaq Ahmad	Mohd Sultan	Do	House & Plantation	Do
15	Ab Rashid	Ab Ahad	Do	House	Do
16	Zahoor Ahmad	Akbar Dar	Do	Dokha	Do
17	Gullah Dar	Ab Khaliq Dar	Do	Plantation	Do
18	Gh Mohd Dar	Ab Khaliq Dar	Do	Do	Do
19	Mohd Akbar Dar	Ab Khaliq Dar	Do	Do	Do
20	Farooq Ahmad Dar	Ama Dar	Do	Do	Do
21	Bilal Ahmad Maa Hanji	Gh Ahmad	Do	Plantation	Do
22	Gh Mohd Khanday	Razzaq Khanday	Hari karan Gund	Do	Do
23	Mohd Ashiq Fafoo	Mohammad Tafoo	Do	Do	Do
24	Ab Hamid & Manzoor	Gh Mohi Ud din	Do	Do	Do
25	Fayaz Ah Fafoo	Ab Rehman	Do	House	Do
26	Mohd Jamal Dar	Abdullah Dar	Do	Shed	Do
27	Manzoor Ah Kanda	Salam Kanda	Do	Teen	Do
28	Farooq Ah Peendo	Ab Gaffar	Do	Plantation	Do
29	Ab Gani Fafoo	Shakor Fafoo	Do	Do	Do
30	Mohd Shaban Malla	Qadir Malla	Do	Do	Do
31	Mohd Shaban Malla	Qadir Malla	Do	Do	Do
32	Gh Mohi Udin Khanday	Gulla Khanday	Do	Do	Do
33	Mohd Akbar Malla	Ayoub Malla	Do	Shed	Do
34	Bashir Ah Khanday	Razzaq Khanday	Do	Plantation	Do
35	Irshad Ahmad Khanday	Gulla Khanday	Do	Do	Do
36	Maljid Sharief	Rakim mohllah	Do	Structure	Do
37	High School	Mogdun yari	Do	Do	Do
38	Pry School	Haji Mohlla	Do	Do	Do
39	Pry School	Rukhi Mohlla	Do	Do	Do
40	Fayaz Ahmad Fafoo	Ab Rehman	Do	House	Do
41	Mohd Sultan Guroo	Khaliq Guroo	Do	Do	Do
42	Gh Mohi Udin Khanday	Gulla Khanday	Do	Do	Do
43	Ab Rashid Khanday	Gh Ahmad	Do	Do	Do
44	Asadallah Fafoo	Ab Rehman	Do	Do	Do
45	Mohd Ashraf Fafoo	Mohamd	Do	Plantation	Do
46	Ab Gani Fafoo	Shakoer Fafoo	Do	Do	Do
47	Ab Hamid & Manzoor	---	Hari Karan Gund	Plantation	Do

Typed by Kaiser Hussain Khan (Jr. Assistant)

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Government of Jammu & Kashmir, (U.T)  
Wular Conservation and Management Authority J&K, Silk Factory Road Rajbagh, Srinagar, 190008  
coordwucma10@gmail.com & coordinatorwm-wucma@jk.gov.in

48	Gh Mohi udin Nagoo	Ramzan Nagoo	Do	Do	Do
49	Farooq Ah Peendo	Gaffar Peendo	Do	Do	Do
50	Mohd Maqbool Dar	Ab Rehman	Do	Do	Do
51	Ali Mohd Dar	Rahim Khoilha	Do	Do	Do
52	Ab Rehman Dar	Gh Mohd	Do	Do	Do
53	Ab Sumud Dar	Ab Rehman	Do	Do	Do
54	Ab Rehman Mullah	Mohd Ismail	Do	Do	Do
55	Mohd Ramzan	Ab Satar Pahloo	Sadrekote Payen	Do	Do
56	Mohd Maqbool	Ab Satar Pahloo	Do	Do	Do
57	Ali Mohd	Ab Satar Pahloo	Do	Do	Do
58	Habibullah Pahloo	Ab Aziz	Do	Do	Do
59	Gh Ahmad Dar	Mohd Amin	Do	Do	Do
60	Ab Salam Dar	Mohd Maqbool	Do	Do	Do
61	Mohd Shafi Dar	Ab Ahad	Do	Do	Do
62	Ab Rashid Dar	Mohd Akbar Dar	Do	Do	Do
63	Habib ullah Dar	Rashid Dar	Do	Do	Do
64	Parvaiz Ahmad	Gh Mohd Pehloo	Do	Do	Do
65	Gh Ahmad & Gh Mohi udin	Subhan Pahloo	Do	Do	Do
66	Gh Mohd & Gh Mohi udin	Jabar Dar	Do	Do	Do
67	Gh Hassan & Gh Mohi udin	Ahad Mala Hanji	Do	Do	Do

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**Government of Jammu and Kashmir.**  
**OFFICE OF THE DEPUTY COMMISSIONER PULWAMA.**  
**(ADMINISTRATIVE COMPLEX WASHBUG PULWAMA)**

Tele Phone: 01933-241240

Email ID: [dycompulwama@gmail.com](mailto:dycompulwama@gmail.com)

Subject: Complete ban on dumping of Solid Waste in and around Kreentchoo Chandhara Wetland.

Order No: 33/DCP.E of 2019  
Dated: 15.7.219

Whereas it has become expedient to preserve and restore the Kreentchoo and Chandhara Wetlands in order to process its pristine glory as being home to migratory birds and restore its ecosystem so that the wetland maintains its nature and existence.

Whereas the human activity in an around Kreentchoo and Chandhara wetlands has become a big impediment to the existence of the wetland, as not only the wetland is fast depleting but the activities viz dumping of solid Waste, construction material and likewise are posing great danger to the flora and fauna of the wetland and suitability of the wetland as an abode of migratory birds.

Now, therefore, as a deterrent I, District Magistrate, Pulwama in exercise of powers vested in me under Section 144 Cr.P.C do hereby impose complete ban on dumping of Solid Waste in around Kreentchoo and Chandhara Wetland within 500 Mtrs from the bank/margin/boundary of the wetland. Also in this area there will be complete ban on any human activity which is detrimental to existence of the Kreentchoo and Chandhara Wetland.

The Worthy Addl Deputy Commissioner Awantipora, Tehsildar Pampore and Executive Officer Municipal Committee Pampore shall be implementing the order and support of Senior Superintendent of Police Awantipora.

The District Officer, Pollution Control Board and concerned officers from Wildlife Department shall put a strong monitoring mechanism to ensure compliance.

By order of the District Magistrate.

Choudhary Mohammed Yasin (IAS)  
Addl. Deputy Commissioner  
Pulwama

NO: DCP/ES/IA/1633-37  
Dated: 15.07.2019

Copy for information to the;

1. Divisional Commissioner, Kashmir
2. Regional Wildlife Warden, Kashmir
3. Regional Director State Pollution Control Board, Kashmir.
4. Senior Superintendent of Police, Awantipora.
5. Private Secretary to Chief Secretary for information of the Chief Secretary, Civil Secretariat,

REDMI NOTE 5 PRO  
MI DUAL CAMERA

Annexure-P

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Office of the Divisional Commissioner Kashmir  
Phone Numbers (01942) - 2487777, 2477775, 2452558, 24553  
Website: [www.kashmirdivision.nic.in](http://www.kashmirdivision.nic.in) / Email address:  
[divcomk@gmail.com](mailto:divcomk@gmail.com)

The Deputy Commissioner,  
Pulwama.

No: Div.Com/RA-Hokarsarwetland/62/2019

Dated: 27-11-2019

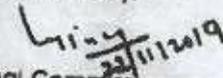
Subject: Re-constitution of Joint Committee for Hokarsar Wetland, Wular Lake  
and Kreenchoo-Chandhara Wetlands

Sir,

As you are aware that the case regarding the restoration and preservation of water bodies including Kreenchoo-Chandhara Wetland is pending adjudication before the Hon'ble National Green Tribunal. The Regional Wildlife Warden Kashmir, vide No. RWLW/K/Estt/2019-20/957-61 dated 01.11.2019 (copy enclosed) has intimated that the Kreenchoo-Chandhara Wetland is spread over 1200 kanals of the state land, out of which only 128 kanals and 19 marlas have been handed over to Department of Wild Life Protection in the year 2012. It is further stated that the process of demarcation for this portion of land would bear no results in isolation, as such, it is recommended that the remaining portion of the wet land comprising of state land and Kahcharle may be handed over to the Wild Life Department.

In this context, I am directed to request you to submit the revenue papers (Shajra/Khasra) of the remaining and alongwith explicit recommendations so that the case is submitted to competent authority for further necessary action.

Yours faithfully,

  
Additional Commissioner,  
Kashmir

Copy to the:-

1. Financial Commissioner (Rev) J&K, Jammu for favour of information.
2. Chief Wild Life Warden J&K, Jammu for favour of information.
3. The Regional Wildlife Warden Kashmir for Information.
4. Private Secretary to Chief Secretary for information of Worthy Chief Secretary.